

LOK SABHA

BULLETIN—PART I  
(Brief Record of Proceedings)

Monday, November 17, 1980/Kartika 26, 1902 (Saka)

No. 73

11 A.M.

**1. Obituary References**

The Speaker made references to the passing away of Shri Misryar Khan who was a sitting Member of Lok Sabha, Shri A. K. M. Ishaque who was a Member of the Fifth Lok Sabha, Shri Madho Ram Sharma who was a Member of the Fourth and Fifth Lok Sabha, Thakur Girija Nandan Singh who was a Member of the Sixth Lok Sabha, Shri T. Sanganna who was a Member of the First and Second Lok Sabha, Shri Banamali Patnaik who was a Member of the Fifth Lok Sabha, Shri Nanubhai N. Patel who was a Member of the Second, Third, Fourth, Fifth and Sixth Lok Sabha, Shri K. R. Sambandam who was a Member of the Second Lok Sabha and Shri N. Dandekar who was a Member of the Third and Fourth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

**2. Starred Questions**

Starred Questions Nos. 1, 2, 3 and 12 were orally answered. Replies to Starred Questions Nos. 4—11, and 14—20 were laid on the Table.

**3. Unstarred Questions**

Replies to Unstarred Questions Nos. 1—200 were laid on the Table.

**4. Adjournment Motion**

The Speaker gave his consent to the moving of adjournment motion given notice of by Shri Basudeb Acharya, Shri A. K. Balan, Shri Rupchand Pal and Shri Harikesh Bahadur regarding the reported accidents of Sangam Express, Saurashtra Mail and Punjab Mail resulting in the death of hundreds of passengers and injuries to many others.

[P.T.O.]

Members concerned (Sarvashri Basudeb Acharya, A. K. Balan, Rupchand Pal and Harikesh Bahadur) when called one by one to ask for leave of the House under Rule 60 were not present. The matter was accordingly not proceeded with.

## 5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—
  - (i) The Indian Telegraphs (Fourth Amendment) Rules, 1980; published in Notification No. G.S.R. 492 (E) in Gazette of India dated the 27th August, 1980.
  - (ii) The Indian Telegraph (Fifth Amendment) Rules, 1980, published in Notification No. G.S.R. 549(E) in Gazette of India dated the 25th September 1980.
- (2) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Bombay, for the year 1979-80.
- (3) A copy of the Review (Hindi and English versions) by Government on the working of the Indian Institute of Technology, Bombay, for the year 1979-80.
- (4) A copy each of the following Ordinances (Hindi and English versions) under article 123 (2) (a) of the Constitution:—
  - (i) The Payment of Bonus (Amendment) Ordinance, 1980 (No. 10 of 1980) promulgated by the President on the 21st August, 1980.
  - (ii) The National Security Ordinance, 1980 (No. 11 of 1980) promulgated by the President on the 22nd September, 1980.
  - (iii) The Code of Criminal Procedure (Amendment) Ordinance, 1980 (No. 12 of 1980) promulgated by the President on the 23rd September, 1980.
  - (iv) The Maruti Limited (Acquisition and Transfer of Undertakings) Ordinance, 1980 (No. 13 of 1980) promulgated by the President on the 13th October, 1980.
  - (v) The Monopolies and Restrictive Trade Practices (Amendment) Ordinance, 1980 (No. 14 of 1980) promulgated by the President on the 13th October, 1980.

- (vi) The Tea (Amendment) Ordinance, 1980 (No. 15 of 1980) promulgated by the President on the 13th October, 1980.
  - (vii) The Hind Cycles Limited and Sen-Raleigh Limited (Nationalisation) Ordinance, 1980 (No. 16 of 1980) promulgated by the President on the 15th October, 1980.
  - (viii) The Forest (Conservation) Ordinance, 1980 (No. 17 of 1980) promulgated by the President on the 25th October, 1980.
  - (ix) The Bird and Company Limited (Acquisition and Transfer of Undertakings and Other Properties) Ordinance, 1980 (No. 18 of 1980) promulgated by the President on the 25th October, 1980.
  - (x) The Auroville (Emergency Provisions) Ordinance, 1980 (No. 19 of 1980) promulgated by the President on the 10th November, 1980.
- (5) A copy of the Delhi Development Authority (Factors for Determining Rate of Betterment Charges) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 1007 in Gazette of India dated the 27th September, 1980, under section 58 of the Delhi Development Act, 1957.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 1978-79—Part II (Administration and Finance).
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 1977-78.
  - (ii) Annual Report of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

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- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (9) A copy of 'Sixth Five Year Plan 1980—85—A Framework' (Hindi and English versions).
- (10) A statement (Hindi and English versions) regarding three serious train collisions which occurred on 20th, 27th and 30th October, 1980.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Indian Dairy Corporation, Baroda, for the year 1978-79.
  - (ii) Annual Report of the Indian Dairy Corporation, Baroda, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (13) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952:—
- (i) Report of the Commission of Inquiry set up to enquire into the circumstances leading to the death of Shri Ashutosh Kaushik, a student of Kashmere Gate polytechnic.
  - (ii) Memorandum of Action taken on the findings of the above Report.
- (14) A copy of Notification No. S.O. 804(E) (Hindi and English versions) published in Gazette of India dated the 20th September, 1980 containing President's Order dated the 20th September, 1980 issued under section 31 of the Delhi Administration Act, 1966 suspending certain provisions of the said Act for a further period of six months with effect from the 21st September, 1980.
- \*(15) A copy each of the following Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—

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\*The reports were earlier laid on the table on the 8th August, 1980.



- (i) Report on the working and activities of the Central Bank of India for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
- (ii) Report on the working and activities of the Bank of India for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
- (iii) Report on the working and activities of the Punjab National Bank for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
- (iv) Report on the working and activities of the Bank of Baroda for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
- (v) Report on the working and activities of the United Commercial Bank for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
- (vi) Report on the working and activities of the Canara Bank for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
- (vii) Report on the working and activities of the United Bank of India for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
- (viii) Report on the working and activities of the Dena Bank for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
- (ix) Report on the working and activities of the Syndicate Bank for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
- (x) Report on the working and activities of the Union Bank of India for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon. ..
- (xi) Report on the working and activities of the Allahabad Bank for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.

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(xii) Report on the working and activities of the Indian Bank for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.

(xiii) Report on the working and activities of the Bank of Maharashtra for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.

(xiv) Report on the working and activities of the Indian Overseas Bank for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.

(16) A statement (Hindi and English versions) indicating the result of market loans floated by the Central Government in October, 1980.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

#### **6. Intimations Regarding Arrest, Remand and Release of Members**

The Deputy Speaker informed the House that he had received the following communications:—

(i) Telegram dated the 15 November, 1980 from the Police Inspector, Police Station, Nasik.

“Today on 15-11-1980 at 11.00 hours Shri George Fernandes, M.P., is arrested U/S 143|147 IPC and 135 Bombay Police Act for defying prohibitory orders and forming unlawful assembly etc. at Nasik, SHO Sarkarwada Police Station, Police Inspector Deshpande effected arrest. Shri George Fernandes remanded two days' Magisterial custody till 17th November, 1980.”

(ii) Telegram dated 13 November, 1980 from the Jail, Dhanbad “Shri A. K. Roy, Member Lok Sabha was released from the jail at 09.05 A.M. on 13 November, 1980.”

#### **7. Calling Attention**

Shri Dhanik Lal Mandal called the attention of the Minister of Home Affairs to the continued stalemate in the Assam on the issue of foreigners, causing suffering to the people and deterioration in the economy of the State and the country as a whole.

The Minister of Home Affairs made a statement in regard thereto.

## **8. Government Bill—Introduced**

The Victoria Memorial (Amendment) Bill, 1980

## **9. Matters under Rule 377**

- (1) Shri R. L. Bhatia raised a matter regarding need to investigate the circumstances of the death of a C.T.O. telegraphist leading to a strike by the employees.
- (2) Shri P. Rajagopal Naidu raised a matter regarding need for legislation for compulsory purchase of surplus agricultural commodities for which support prices are fixed.
- (3) Shri Zainul Basher raised a matter regarding steps to provide electricity to the farmers in Uttar Pradesh.
- (4) Shri Ramavtar Shastri raised a matter regarding need to allot railway wagons immediately to carry fertilizers to Bihar from the Ports.
- (5) Shri Rajnath Sonkar Shastri raised a matter regarding measures to contain out-break of 'encephalitis' in certain towns of U.P. and relief to the victims thereof.
- (6) Shri Harish Kumar Gangwar raised a matter regarding need for setting up of a paper manufacturing factory in Pilibhit district of U.P.

## **10. Government Bill—Passed**

*The Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, Bill, 1980*

The motion for consideration of the Bill was moved by Shri Shivraj V. Patil. The following members took part in the debate:—

- (1) Shri M. M. Lawrence
- (2) Shri Xavier Arakal
- (3) Shri Ravindra Varma
- (4) Shri Mool Chand Daga
- (5) Shri R. L. P. Verma
- (6) Prof. P. J. Kurien
- (7) Shri K. A. Rajan
- (8) Shri A. Neelalohithadasan Nadar
- (9) Shri Bapusaheb Parulekar

Shri Shivraj V. Patil replied to the debate.

[P.T.C

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 33 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Shivraj V. Patil.

The motion was adopted and the Bill was passed.

#### **11. Report of Business Advisory Committee**

Shri Bhishma Narain Singh presented the Eighth Report of the Business Advisory Committee.

6.16 P.M. . . .

*(Lok Sabha adjourned till 11 A.M. on Tuesday, the 18th November, 1960).*

AVTAR SINGH RIKHY,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, November 18, 1980|Kartika 27, 1902 (Saka)

No. 74

11 A.M.

### 1. Starred Questions

Starred Questions Nos. 21—23 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 201—272, 274—323 and 325—400 were laid on the Table.

A statement by the Minister of Irrigation correcting the reply given on 8th July, 1980 to Unstarred Question No. 3355 regarding amount allocated for Irrigation Purposes was laid on the Table.

A statement by the Minister of State in the Ministry of Irrigation correcting the reply given on 29th July, 1980 to Unstarred Question No. 6046 regarding quantity of water supply from Narmada Irrigation Scheme was also laid on the Table.

### 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Oil and Natural Gas Commission (Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 1139 in Gazette of India dated the 1st November, 1980, under sub-section (3) of section 31 of the Oil and Natural Gas Commission Act, 1959.
- (2) A copy of the Monopolies and Restrictive Trade Practices Commission (Recruitment of Members of Staff) Amendment Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 448(E) in Gazette of India dated the 26th July, 1980, under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969.

P.T.O.

- (3) A copy of Draft Notification (Hindi and English versions) to be issued under sub-section (1) of section 620 of the Companies Act, 1956 regarding exemption to Government Companies from the applicability of sections 255, 256 and 257 of the Companies Act, 1956, under sub-section (2) of section 620 of the said Act.
- (4) A copy of the Companies (Acceptance of Deposits) Fifth Amendment Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 546(E) in Gazette of India dated the 24th September, 1980, under sub-section (3) of section 642 of the Companies Act, 1956.
- ✓ (5) A copy of the Eighty-third Report (Hindi\* version) of the Law Commission on the Guardians and Wards Act, 1890 and certain provisions of the Hindu Minority and Guardianship Act, 1956.
- ✓ (6) A copy of the Eighty-fifth Report (Hindi\* version) of the Law Commission on Claims for Compensation under Chapter 8 of the Motor Vehicles Act, 1939.
- ✓ (7) A copy of the Eighty-sixth Report of the Law Commission on the Partition Act, 1893.
- ✓ (8) A copy of the Eighty-seventh Report of the Law Commission on Identification of Prisoners Act, 1920.
- (9) Two statements (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of Reports mentioned at (7) and (8) above.
- (10) A copy of the Narmada Water Scheme (Hindi and English versions) published in Notification No. S.O. 770(E) in Gazette of India dated the 10th September, 1980, under sub-section (7) of section 6A of the Inter-State Water Disputes Act, 1956.
- (11) A copy of the Annual Report (Hindi and English versions) of the Controller General of Patents, Designs and Trade Marks, for the year 1979-80, under section 155 of the Patents Act, 1970.
- (12) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a)(i) Review by the Government on the working of the Hindustan Salts Limited, Jaipur, for the year ending 30th September, 1979.
  - (ii) Annual Report of the Hindustan Salts Limited, Jaipur, for the year ending 30th September, 1979 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

\*English version of the Reports was laid on the Table on the 12th August, 1980.

- (b)(i) Review by the Government on the working of the Sambhar Salts Limited, Jaipur, for the year ending 30th September, 1979.
- (ii) Annual Report of the Sambhar Salts Limited, Jaipur, for the year ending 30th September, 1979 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at serial No. (12) above.
- (14) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—
- (i) Report of the Comptroller and Auditor General of India for the year 1979—Union Government (Commercial) Part V—Miscellaneous topics of interest.
- (ii) Report of the Comptroller and Auditor General of India for the year 1979—Union Government (Commercial) Part VI—The Fertilizer Corporation of India Limited (Sindri Unit).
- (iii) Report of the Comptroller and Auditor General of India for the year 1980—Union Government (Commercial)—Part I—Introduction.
- (15) A copy of the Union Duties of Excise (Electricity) Distribution Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 1076 in Gazette of India dated the 18th October, 1980, under sub-section (2) of section 5 of the Union Duties of Excise (Electricity) Distribution Act, 1980.
- ✓ (16) A copy of the Report (Hindi and English versions) of the Working Group on National Film Policy.

#### 4. Assent to Bills

(i) Secretary laid on the Table the Finance (No. 2) Bill, 1980 passed by the Houses of Parliament during the last Session and assented to.

(ii) Secretary also laid on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following two Bills passed by the Houses of Parliament during the last session and assented to:

- (1) The Inter-State Water Disputes (Amendment) Bill, 1980.
- (2) The Brahmaputra Board Bill, 1980.

[P.T.O.]

### 5. Calling Attention

Shri Dhanik Lal Mandal called the attention of the Minister of Home Affairs to the outcome of the meeting of the National Integration Council held in New Delhi on the 12th November, 1980.

The Minister of Home Affairs made a statement in regard thereto.

*(Lok Sabha adjourned at 1.01 P.M. and re-assembled at 2.04 P.M.)*

### 6. Report of Committee on Subordinate Legislation

Shri Mool Chand Daga presented the Second Report (Hindi and English versions) of the Committee on Subordinate Legislation.

### 7. Statement by Minister

The Minister of External Affairs made a statement regarding Iraq-Iran conflict.

### 8. Motion regarding Eighth Report of Business Advisory Committee

Shri P. Venkatasubbaiah moved the following motion:—

“That this House do agree with the Eighth Report of the Business Advisory Committee presented to the House on the 17th November, 1980.”

On the amendment moved by Shri G. M. Banatwalla that the Report be referred back to the Committee to provide for earliest discussion on communal riots as per motion No. 17 admitted under rule 189, the House divided; Ayes 38; Noes 80. The amendment was accordingly negatived.

The motion was adopted.

### 9. Matters under Rule 377

(1) Shri G. M. Banatwalla raised a matter regarding communal violence in the country.

(2) Shri V. S. Vijayaraghavan raised a matter regarding two Railway Divisions located in Kerala.

(3) Shri K. M. Madhukar raised a matter regarding out-break of 'encephalitis' in Bihar.

(4) Shri R. K. Mhalgi raised a matter regarding Vivekananda Rock Memorial at Kanyakumari.

(5) Shri Virdhi Chander Jain raised a matter regarding power shortage in Rajasthan.



(6) Shri Cumbum N. Natarajan raised a matter regarding pooling system in marketing of Cardamom.

**10. Government Bill—Passed**

*The Territorial Army (Amendment) Bill, 1980*

The motion for consideration of the Bill was moved by Shri Shivraj V. Patil. The following members took part in the debate:—

- (1) Shri Hannan Mollah
- (2) Shri Ajitsinh Dabhi
- (3) Shri Mool Chand Daga
- (4) Shri Chaturbhuj
- (5) Shri R. S. Sparrow
- (6) Shri Mohendra Ngangom
- (7) Shri Xavier Arakal

Shri Shivraj V. Patil replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Shivraj V. Patil.

The motion was adopted and the Bill was passed.

**11. Government Bill—Under Consideration**

*The Bengal Chemical and Pharmaceutical Works Limited (Acquisition and Transfer of Undertakings) Bill, 1980.*

The motion for consideration of the Bill was moved by Shri P. C. Sethi.

The following Members took part in the debate:—

- (1) Shri M. Ismail
- (2) Shri R. L. P. Verma
- (3) Shri Mool Chand Daga

- (4) Shri ~~Bhishma~~ Singh
- (5) Shri Xavier Arakal
- (6) Shri Narayan Choubey
- (7) Shri Krishna Chandra Halder

The discussion was not concluded.

6.07 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 20th November, 1980).

AVTAR SINGH RIKHY,  
Secretary.

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CORRIGENDUM

Bulletin—Part I dated November 17, 1980

Page 8, item 11, for “Shri Bhishma Narain Singh”  
read “Shri P. Venkatasubbaiah”

# LOK SABHA

## BULLETIN—PART I

### [Brief Record of Proceedings]

Thursday, November 20, 1980/Kartika 29, 1962 (Saka)

No. 75

11. A.M.

#### 1. Starred Questions

Starred Questions Nos. 41—46 and 48 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 401—502 and 504—600 were laid on the Table.

#### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Passports (Second Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 559(E) in Gazette of India dated the 27th September, 1980, under sub-section (3) of section 24 of the Passports Act, 1967.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:—
  - (i) The Merchant Shipping [Dock Cargo (including Timber Cargo)] Rules, 1980, published in Notification No. G.S.R. 943 in Gazette of India dated the 13th September, 1980.
  - (ii) The Merchant Shipping (Form of Particulars of Certificates and Employment) Rules, 1980, published in Notification No. G.S.R. 970 in Gazette of India dated the 20th September, 1980.

[P.T.O.]

- (3) A copy of the Seamen's Provident Fund (Amendment) Scheme, 1980 (Hindi and English versions) published in Notification No. G.S.R. 881 in Gazette of India dated the 23rd August, 1980, under section 24 of the Seamen's Provident Fund Act, 1966.
- (4) A copy of Notification No. S.O. 698(E) (Hindi and English versions) published in Gazette of India dated the 1st September, 1980 declaring the six highways in North Eastern region, mentioned in the notification, to be national highways, under section 10 of the National Highways Act, 1956.
- (5) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
- (i) G.S.R. 791 published in Gazette of India dated the 2nd August, 1980 together with an explanatory memorandum making certain amendment to Notification No. 201/79-Central Excise dated the 4th June, 1979.
- (ii) G.S.R. 873 published in Gazette of India dated the 23rd August, 1980 together with an explanatory memorandum making certain amendment to Notification No. 154/70-Central Excises dated the 1st August, 1970 in order to remove difficulties in administering the exemption on 'refined liquid sodium silicate'.
- (iii) G.S.R. 874 published in Gazette of India dated the 23rd August, 1980 together with an explanatory memorandum making certain amendment to Notification No. 352/77-CE dated the 16th December, 1977 regarding exemption to petroleum products from the whole of excise duty when used as fuel within refinery of production for manufacture of finished petroleum products.
- (iv) G.S.R. 498(E) published in Gazette of India dated the 29th August, 1980 together with an explanatory memorandum regarding Central Excise Duty Rebate Scheme for excess production of sugar during October-November, 1980.
- (v) G.S.R. 536(E) published in Gazette of India dated the 15th September, 1980 together with an explanatory memorandum regarding definition of term 'Value' used in Notification No. 96/80 dated the 19th June, 1980.

- (vi) G.S.R. 954 published in Gazette of India dated the 20th September, 1980 together with an explanatory memorandum making certain amendment to Notification No. 24/75-CE dated the 1st March, 1975 clarifying the grant of exemption from excise duty on saponifiable material contained in the soap.
- (vii) G.S.R. 955 published in Gazette of India dated the 20th September, 1980 together with an explanatory memorandum making certain amendment to Notification No. 25/75-CE dated the 1st March, 1975 clarifying grant of exemption from excise duty on soaps made from a mix of rice bran oil and other oils.
- (viii) G.S.R. 550(E) to 552(E) published in Gazette of India dated the 26th September, 1980 together with an explanatory memorandum regarding exemption from excise duty on Polypropylene staple fibre, Polypropylene spun yarn and Blended yarn.
- (ix) G.S.R. 981 published in Gazette of India dated the 27th September, 1980 together with an explanatory memorandum regarding exemption from full excise duty on Matrices for records, impressed, used in the manufacture of gramophone records.
- (x) G.S.R. 569(E) published in Gazette of India dated the 3rd October, 1980 together with an explanatory memorandum regarding exemption from the whole of excise duty leviable on tyres and tubes of cycle rickshaw.
- (xi) G.S.R. 577(E) published in Gazette of India dated the 8th October, 1980 together with an explanatory memorandum regarding exemption from payment of excise duty to manufacturers of cotton fabrics on powerlooms.
- (xii) G.S.R. 578(E) published in Gazette of India dated the 8th October, 1980 together with an explanatory memorandum regarding exemption from payment of excise duty on yarn taken from plain hanks and wound on cones.
- (xiii) G.S.R. 1052 published in Gazette of India dated the 11th October, 1980 together with an explanatory memorandum regarding exemption to tyres and tubes designed for use on animal drawn vehicles from whole of excise duty when marked 'ADV' on such tyres.

[P.T.O.]

- (xiv) G.S.R. 610(E) and 611(E), published in Gazette of India dated the 23th October, 1980 together with an explanatory memorandum regarding exemption from excise duty on Jute Twine and pack sheets used for the purpose of packing jute consignments in the factory of production for export.
- (xv) G.S.R. 501(E), published in Gazette of India dated the 29th August, 1980 together with an explanatory memorandum regarding continuance of the exemption on Copper from import and Central Excise Duties.
- (6) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Central Excises and Salt Act, 1944:—
- (i) The Central Excise (Eighth Amendment) Rules, 1980, published in Notification No. G.S.R. 790 in Gazette of India dated the 2nd August, 1980.
  - (ii) The Central Excise (Ninth Amendment) Rules, 1980, published in Notification No. G.S.R. 1015 in Gazette of India dated the 27th September, 1980.
  - (iii) The Central Excise (Fourteenth Amendment) Rules, 1980, published in Notification No. G.S.R. 1078 in Gazette of India dated the 18th October, 1980.
- (7) A copy of the Income-tax (Sixth Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. S.O. 695(E) in Gazette of India dated the 29th August, 1980, under section 296 of the Income-tax Act, 1961.
- (8) A copy each of the following Notifications (Hindi and English versions) under section 41 of the Finance Act, 1979:—
- (i) G.S.R. 508(E) published in Gazette of India dated the 1st September, 1980 together with an explanatory memorandum regarding exemption to the Heads of Governments, their spouses and the delegates to the Commonwealth Heads of Governments meeting held in New Delhi from payment of Foreign Travel Tax.
  - (ii) G.S.R. 525(E) published in Gazette of India dated the 8th September, 1980 together with an explanatory memorandum extending the date of exemption from payment of Foreign Travel Tax to the Heads of Governments, their spouses and the delegates to the Commonwealth Heads of Governments meeting, upto 15th September, 1980.

- (9) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 462(E) published in Gazette of India dated the 2nd August, 1980 together with an explanatory memorandum regarding revised rate of exchange for conversion of Pound Sterling into Indian currency or *vice-versa*
  - (ii) G.S.R. 470(E) published in Gazette of India dated the 8th August, 1980 together with an explanatory memorandum regarding revised rate of exchange for conversion of Pound Sterling into Indian currency or *vice-versa* in supersession of notification dated the 2nd August, 1980.
  - (iii) G.S.R. 472(E) published in Gazette of India dated the 12th August, 1980 together with an explanatory memorandum regarding revised rate of exchange for conversion of Japanese Yen into Indian currency or *vice-versa*.
  - (iv) G.S.R. 475(E) published in Gazette of India dated the 14th August, 1980 together with an explanatory note regarding reduction in export duty on Coffee.
  - (v) G.S.R. 478(E) and 479(E) published in Gazette of India dated the 19th August, 1980 together with an explanatory memorandum regarding exemption to ammonium phosphate from whole of basic and auxiliary duty of customs when imported for use as manure or in the production of complex fertilizers.
  - (vi) G.S.R. 480(E) and 481(E) published in Gazette of India dated the 19th August, 1980 together with an explanatory memorandum regarding exemption to coking coal from the whole of basic, auxiliary and additional customs duties when imported.
  - (vii) G.S.R. 488(E) published in Gazette of India dated the 25th August, 1980 together with an explanatory memorandum extending basic customs duty exemption on certain specified raw materials used in the manufacture of sports goods.

[P.T.O.]

- (viii) G.S.R. 496(E) published in Gazette of India dated the 28th August, 1980 together with an explanatory memorandum regarding revised rate of exchange for conversion of Pound Sterling into Indian currency or *vice-versa* in supersession of notification dated the 8th August, 1980.
- (ix) G.S.R. 495 published in Gazette of India dated the 28th August, 1980 together with an explanatory memorandum enlarging the list of materials allowed to be imported duty free against Advance Licences for execution of export orders.
- (x) G.S.R. 497(E) published in Gazette of India dated the 28th August, 1980 together with an explanatory memorandum withdrawing the exemption of basic duty on buckels and other embellishments for footwear.
- (xi) G.S.R. 500(E) published in Gazette of India dated the 29th August, 1980 together with an explanatory memorandum regarding continuance of existing customs duty on unwrought copper and basic excise duties on copper and manufactures thereof.
- (xii) G.S.R. 502(E) published in Gazette of India dated the 29th August, 1980 together with an explanatory memorandum exempting one set of pre-recorded cassette accompanying each film-strip for educational purposes from the whole of basic customs duty.
- (xiii) G.S.R. 509(E) published in Gazette of India dated the 3rd September, 1980 together with an explanatory memorandum regarding revised rate of exchange for conversion of Pound Sterling into Indian currency or *vice-versa* in supersession of notification dated the 28th August, 1980.
- (xiv) G.S.R. 511(E) and 512(E) published in Gazette of India dated the 4th September, 1980 together with an explanatory memorandum enlarging the number of specified authorities competent to issue essentiality certificates.
- (xv) G.S.R. 519(E) and 520(E) published in Gazette of India dated the 5th September, 1980 together with an explanatory memorandum regarding exemption to raw petroleum coke from the whole of the basic duty of customs and auxiliary duty of customs.



- (xvi) G.S.R. 521(E) published in Gazette of India dated the 6th September, 1980 together with an explanatory memorandum regarding revised rate of exchange for conversion of Pound Sterling into Indian currency or *vice-versa* in supersession of Notification dated the 3rd September, 1980.
- (xvii) G.S.R. 526(E) published in Gazette of India dated the 8th September, 1980 together with an explanatory memorandum regarding exemption to hessian cloth and bags from the levy of export duty.
- (xviii) G.S.R. 535(E) published in Gazette of India dated the 12th September, 1980 together with an explanatory memorandum regarding inclusion of six more products of Nepalese origin to qualify for preferential entry into India.
- (xix) G.S.R. 538(E) published in Gazette of India dated the 17th September, 1980 together with an explanatory memorandum regarding revised rate of exchange for conversion of Pound Sterling into Indian currency or *vice-versa* in supersession of Notification dated the 6th September, 1980
- (xx) G.S.R. 542(E) published in Gazette of India dated the 22nd September, 1980 together with an explanatory memorandum regarding revised rate of exchange for conversion of Japanese Yen into Indian currency or *vice-versa* in supersession of Notification dated the 12th August, 1980.
- (xxi) G.S.R. 555(E) and 556(E) published in Gazette of India dated the 26th September, 1980 regarding exemption to rubber blankets for use in Printing industry from basic duty in excess of 40 per cent *ad valorem* and auxiliary duty of customs.
- (xxii) G.S.R. 557(E) and 558(E) published in Gazette of India dated the 26th September, 1980 together with an explanatory memorandum regarding exemption of all items of baggage including air-conditioners, refrigerators and deep-freeze from the additional duties of customs.

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- (xxiii) G.S.R. 535(E) published in Gazette of India dated the 27th September, 1980 together with an explanatory memorandum extending the validity of Notification No. 4-Customs dated the 19th January, 1980 regarding exemption to Liquefied Petroleum Gas from the whole of the basic customs duty upto 31st March, 1981.
- (xxiv) G.S.R. 573(E) and 574(E) published in Gazette of India dated the 8th October, 1980 together with an explanatory memorandum regarding exemption of certain parts of wrist watches from basic duty in excess of 50 per cent *ad valorem* and from the whole of auxiliary duty of customs.
- (xxv) G.S.R. 580(E) and 581(E) published in Gazette of India dated the 14th October, 1980 together with an explanatory memorandum regarding exemption to gold imported under the scheme for export of Gold Jewellery and supplied by the foreign buyer of the jewellery manufactured and exported under the said scheme from the whole of basic and auxiliary duties of customs.
- (xxvi) G.S.R. 599(E) and 600(E) published in Gazette of India dated the 24th October, 1980 together with an explanatory memorandum regarding exemption to edible oils imported by the National Dairy Development Board under the agreement between the National Dairy Development Board and the Co-operative Union of Canada from the whole of the basic, additional and auxiliary duties of customs.
- (10) A copy each of the following Notifications (Hindi and English versions) issued under section 56-B of the Indian Railways Act, 1890:—
- (i) S.O. 589(E) published in Gazette of India dated the 29th July, 1980 declaring stations mentioned in the notification as 'notified stations' for a further period of four and a half months with effect from 1st August, 1980.
- (ii) S.O. 590(E) published in Gazette of India dated the 29th July, 1980 declaring stations mentioned in the notification as 'notified stations' for a period of four and a half months with effect from 1st August, 1980.
- (iii) S.O. 693(E) published in Gazette of India dated the 28th August, 1980 declaring stations mentioned in the notification as 'notified stations' for a further period of three and a half months with effect from 1st September, 1980.

- (iv) S.O. 625(E) published in Gazette of India dated the 16th August, 1980 declaring stations mentioned in the notification as 'notified stations' for the period from 18th August, 1980 to 14th December, 1980.

#### 4. **Calling Attention**

Shri Nawal Kishore Sharma called the attention of the Minister of Petroleum, Chemicals and Fertilizers to the reported decision of the Government to increase the prices of certain life-saving drugs and shortage of some of these drugs in the market.

The Minister of State in the Ministry of Petroleum, Chemicals and Fertilizers made a statement in regard thereto.

#### 5. **Report of Committee on Private Members' Bills and Resolutions**

Shri Rashid Masood presented the Ninth Report of the Committee on Private Members' Bills and Resolutions.

#### 6. **Government Bill—Introduced**

*The Chit Funds Bill, 1980.*

#### 7. **Matters under Rule 377**

(1) Shri Bapusaheb Parulekar raised a matter regarding, U.S. Court's decision to send a swindler to serve her sentence in India.

(2) Shri Chintamani Panigrahi raised a matter regarding production of salt in Orissa.

(3) Shri C. T. Dhandapani raised a matter regarding supply of CR sheets to Steel Manufacturers in Tamil Nadu.

(4) Shri R. L. P. Verma raised a matter regarding mica industries in Bihar.

(5) Shrimati Krishna Sahi raised a matter regarding destruction of standing crops by pest infection in Mongayr and Patna districts of Bihar.

(6) Shri Ajoy Biswas raised a matter regarding shortage of essential commodities in Tripura.

#### 8. **Government Bill—Passed**

*The Bengal Chemical and Pharmaceutical, Works Limited (Acquisition and Transfer of Undertakings) Bill, 1980.*

Discussion on the motion for consideration of the Bill moved on the 18th November, 1980, continued.

[P.T.O.]

The following Members took part in the debate:—

(1) Shri Chitta Basu

*(Lok Sabha adjourned at 1.00 P.M. and re-assembled at 2.06 P.M.)*

(2) Shri Bapusaheb Parulekar

(3) Shri K. Mayathevar

(4) Shri Somnath Chatterjee

(5) Shri Rajnath Sonkar Shastri

Shri P. C. Sethi replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 10 were adopted

Clause 11 was adopted, as amended.

Clauses 12 to 16 were adopted.

Clause 17 was adopted, as amended.

Clauses 18 to 22 were adopted.

Clause 23 was adopted, as amended.

Clauses 24 to 33 and the Schedule were adopted.

Clause 1, the Enacting Formula, Preamble and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri P. C. Sethi.

The following Members took part in the debate:—

(1) Shrimati Geeta Mukherjee

(2) Shri Ramavatar Shastri

(3) Shri P. C. Sethi

The motion was adopted and the Bill, as amended, was passed.

#### **\*9. The Assam Budget—1980-81**

Shri Sawai Singh Sisodia presented a statement of estimated receipts and expenditure of the State of Assam for the year 1980-81.

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\*Presented at 5.00 P.M.

## 10. Government Bill—Under Consideration

The High Court and Supreme Court Judges (Conditions of Service) Amendment Bill, 1980.

The motion for consideration of the Bill was moved by Shri Shiv Shankar. The following Members took part in the debate:—

- (1) Shri Somnath Chatterjee
- (2) Shri H. K. L. Bhagat
- (3) Shri K. Mayathevar
- (4) Shri Xavier Arakal
- (5) Shri Bapusaheb Parulekar
- (6) Shri Virdhi Chander Jain
- (7) Shri Vijay Kumar Yadav
- (8) Shri Janardhana Poojary
- (9) Shri A. Neelalohithadasan Nadar

The discussion was not concluded.

6.00 P.M.

*(Lok Sabha adjourned till 11 A.M. on Friday, the 21st November, 1980)*

AVTAR SINGH RIKHY,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Friday, November 21, 1980 | Kartika 30, 1902 (Saka)

No. 76

11 A.M.

### 1. Starred Questions

Starred Questions Nos. 61—64, 67 and 68 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 601—800 were laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Wool and Woollens Export Promotion Council, New Delhi, for the year 1978-79 along with Accounts.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the document mentioned at (i) above.
- (2) A copy of the Annual Report (Hindi and English versions) of the Coffee Board, Bangalore, for the year 1978-79.
- (3) (i) A copy of the Annual Report (Hindi and English versions) on the working of the Rubber Board, Kottayam, for the year 1978-79.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Rubber Board, Kottayam, for the year 1978-79.

[P.T.O.]

- (4) A copy each of the following Notifications (Hindi and English versions) under section 7A of the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948:—
- (i) The Coal Mines Family Pension (Amendment) Scheme, 1980, published in Notification No. G.S.R. 758 in Gazette of India dated the 19th July, 1980.
  - (ii) The Coal Mines Provident Fund (Second Amendment) Scheme, 1980, published in Notification No. G.S.R. 907 in Gazette of India dated the 6th September, 1980
  - (iii) The Andhra Pradesh Coal Mines Provident Fund (Amendment) Scheme, 1980, published in Notification No. G.S.R. 908 in Gazette of India dated the 6th September, 1980.
  - (iv) The Rajasthan Coal Mines Provident Fund (Amendment) Scheme, 1980, published in Notification No. G.S.R. 909 in Gazette of India dated the 6th September, 1980.
  - (v) The Coal Mines Provident Fund (Third Amendment) Scheme, 1980, published in Notification No. G.S.R. 991 in Gazette of India dated the 27th September, 1980.
  - (vi) The Andhra Pradesh Coal Mines Provident Fund (Second Amendment) Scheme, 1980, published in Notification No. G.S.R. 992 in Gazette of India dated the 27th September, 1980.
  - (vii) The Rajasthan Coal Mines Provident Fund (Second Amendment) Scheme, 1980, published in Notification No. G.S.R. 993 in Gazette of India dated the 27th September, 1980.
- (5) A copy of the Tobacco Board (Second Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 902 in Gazette of India dated the 6th September, 1980, under sub-section (3) of section 32 of the Tobacco Board Act 1975.
- (6) A copy of the Coinage (Weight and Remedy of the coins of Rupees One Hundred and Rupees Ten and paise Twenty-five and paise Ten coined for "Rural Women's Advancement") Rules, 1980 (Hindi and English versions) published in Notification No. S.O. 2876 in Gazette of India dated the 25th October, 1980, under sub-section (3) of section 21 of the Coinage Act, 1907.

- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) A statement regarding Review by the Government on the working of the General Insurance Corporation of India, Bombay, for the year ended 31st December, 1979.
  - (ii) Annual Report of the General Insurance Corporation of India, Bombay, for the year ended 31st December, 1979 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) (i) A statement regarding Review by the Government on the working of the National Insurance Company Limited, Calcutta, for the year ended 31st December, 1979.
  - (ii) Annual Report of the National Insurance Company Limited, Calcutta, for the year ended 31st December, 1979 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (c) (i) A statement regarding Review by the Government on the working of the United India Insurance Company Limited, Madras, for the year ended 31st December, 1979.
  - (ii) Annual Report of the United India Insurance Company Limited, Madras, for the year ended 31st December, 1979 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (8) A copy of the Gramin Banks (Meetings of Board) Amendment Rules, 1980 (Hindi and English versions) published in Notification No. S.O. 2429 in Gazette of India dated the 20th September, 1980, under sub-section (3) of section 29 of the Regional Rural Banks Act, 1976.
- (9) A copy each of the following Notifications (Hindi and English versions) under section 72 of the Delhi Sales Tax Act, 1975:—
- (i) The Delhi Sales Tax (Third Amendment) Rules, 1980, published in Notification No. F.4(68)/77-Fin.(G) in Delhi Gazette dated the 25th August, 1980.
  - (ii) The Delhi Sales Tax (Fourth Amendment) Rules, 1980, published in Notification No. F.4(17)/80-Fin.(G) in Delhi Gazette dated the 4th September, 1980.

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- (iii) The Delhi Sales Tax (Fifth Amendment) Rules, 1980, published in Notification No. F.4/14/80-Fin.(G) in Delhi Gazette dated the 20th September, 1980.
- (10) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Central Excises and Salt Act, 1944:—
- (i) The Central Excise (Tenth Amendment) Rules, 1980, published in Notification No. G.S.R. 1020 in Gazette of India dated the 4th October, 1980.
- (ii) The Central Excise (Eleventh Amendment) Rules, 1980, published in Notification No. G.S.R. 1053 in Gazette of India dated the 11th October, 1980.
- (iii) The Central Excise (Twelfth Amendment) Rules, 1980, published in Notification No. G.S.R. 1054 in Gazette of India dated the 11th October, 1980.
- (iv) The Central Excise (Thirteenth Amendment) Rules, 1980, published in Notification No. G.S.R. 1079 in Gazette of India dated the 18th October, 1980.
- (v) The Central Excise (Fifteenth Amendment) Rules, 1980, published in Notification No. G.S.R. 642(E) in Gazette of India dated the 12th November, 1980.
- (11) A copy each of Notification Nos. S.O. 2922 to 2944 (Hindi and English versions) published in Gazette of India dated the 1st November, 1980 regarding exemption to certain Organisations under section 10(23C)(iv) of the Income-tax Act, 1961, under section 296 of the said Act.
- (12) The General Insurance (Rationalisation and Revision of Pay Scales and Other Conditions of Service of Supervisory, Clerical and Subordinate Staff) Second Amendment Scheme, 1980 (Hindi and English versions) published in Notification No. S. O. 827(E) in Gazette of India dated the 30th September, 1980 together with corrigenda thereto published in Notification No. S.O. 863(E) in Gazette of India dated the 27th October, 1980, under section 17 of the General Insurance Business (Nationalisation) Act, 1972.

(13) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

- (i) G.S.R. 499(E) published in Gazette of India dated the 29th August, 1980, G.S.R. 583(E) published in Gazette of India dated the 15th October, 1980 and G.S.R. 640(E) published in Gazette of India dated the 12th November, 1980 together with an explanatory memorandum regarding fixation of excise duty on polystyrene, exemption from excise duty on strips, wires, sheets plates and foils of silver and compost manure.
- (ii) G.S.R. 957 published in Gazette of India dated the 20th September, 1980 together with an explanatory memorandum containing corrigendum to Notification G.S.R. 332(E) dated the 19th June, 1980.
- (iii) G.S.R. 956 published in Gazette of India dated the 20th September, 1980 together with an explanatory memorandum making certain amendment to Notification No. 38/73-Central Excises dated the 1st March, 1973 in order to extend the benefit of exemption to acrylic plastic bangle tubes also when manufactured from Methyl Methacrylat Monomer.
- (iv) G.S.R. 982 published in Gazette of India dated the 27th September, 1980 together with an explanatory memorandum regarding extension of existing partial exemption from excise duty to equipment for airconditioning appliances on Indian Naval Ships together with corrigendum thereto published in Gazette of India dated the 8th November, 1980.
- (v) G.S.R. 588(E) to 591(E) published in Gazette of India dated the 21st October, 1980 together with an explanatory memorandum regarding revised duty on khand-sari sugar.
- (vi) G.S.R. 619(E) and 620(E) published in Gazette of India dated the 1st November, 1980 together with an explanatory memorandum regarding continuance of exemption to copper and manufactures thereof from excise duty.
- (vii) G.S.R. 1136 published in Gazette of India dated the 1st November, 1980 together with an explanatory

[P.T.O.]

memorandum regarding exemption to ammonia produced within the Heavy Water Plant, Tuticorin and consumed captively in the manufacture of Heavy Water from duty.

- (viii) G.S.R. 628(E) to 630(E) published in Gazette of India dated the 4th November, 1980 together with an explanatory memorandum regarding extension of existing excise duty concession on steel ingots manufactured with the aid of electric furnace from indigenous sponge iron or in combination with other materials.
- (ix) G.S.R. 636(E) published in Gazette of India dated the 10th November, 1980 together with an explanatory memorandum regarding exemption of first 1000 tonnes of Impregnated Filter Paper from the countervailing duty.
- (14) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 547(E) published in Gazette of India dated the 24th September, 1980 together with an explanatory memorandum regarding revised rate of exchange for conversion of Pound Sterling into Indian currency or *vice-versa* in supersession of notification dated the 17th September, 1980.
- (ii) G.S.R. 564(E) published in Gazette of India dated the 1st October, 1980 together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa*.
- (iii) G.S.R. 584(E) published in Gazette of India dated the 15th October, 1980 together with an explanatory memorandum regarding revised rate of exchange for conversion of Pound Sterling into Indian currency or *vice-versa* in supersession of notification dated the 1st October, 1980.
- (iv) G.S.R. 598(E) published in Gazette of India dated the 22nd October, 1980 together with an explanatory memorandum regarding revised rate of exchange for conversion of Pound Sterling into Indian currency or *vice-versa* in supersession of notification dated the 15th October, 1980.

- (v) G.S.R. 603(E) published in Gazette of India dated the 25th October, 1980 together with an explanatory memorandum regarding revised rate of exchange for conversion of Pound Sterling into Indian currency or *vice-versa* in supersession of notification dated the 22nd October, 1980.
- (vi) The Tourist Baggage (Amendment) Rules, 1980, published in Notification No. G.S.R. 613(E) in Gazette of India dated the 28th October, 1980 together with an explanatory memorandum.
- (vii) G.S.R. 617(E) and 618(E) published in Gazette of India dated the 1st November, 1980 together with an explanatory memorandum regarding increase in the customs duty on unwrought copper.
- (viii) G.S.R. 639(E) published in Gazette of India dated the 11th November, 1980 together with an explanatory memorandum regarding revised rates of exchange of certain foreign currencies into Indian currency or *vice-versa*.
- (ix) G.S.R. 646(E) and 647(E) published in Gazette of India dated the 12th November, 1980 together with an explanatory memorandum regarding exemption to foodstuff, medical stores, medical equipment, clothing, blanket, bedsheet, cloth and quilt when imported by Indian Red Cross Society from import duties.
- (x) G.S.R. 648(E) published in Gazette of India dated the 12th November, 1980 together with an explanatory memorandum regarding revised rates of exchange for conversion of Pound Sterling into Indian currency or *vice-versa* in supersession of Notification dated the 11th November, 1980.
- (xi) G.S.R. 649(E) published in Gazette of India dated the 13th November, 1980 together with an explanatory memorandum regarding revised rate of exchange for conversion of Russian Rouble into Indian currency or *vice-versa* in supersession of notification dated the 5th April, 1980.
- (xii) G.S.R. 651 (E) published in Gazette of India dated the 14th November, 1980 together with an explanatory note regarding exemption of turmeric (including turmeric powder) from the whole of the export duty.

[P.T.O.]

#### 4. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 18th November, 1980, Rajya Sabha agreed without any amendment to the Advocates (Amendment) Bill, 1980, passed by Lok Sabha on the 16th June, 1980.
- (ii) That at its sitting held on the 20th November, 1980, Rajya Sabha agreed without any amendment to the Dock Workers (Regulation of Employment) Amendment Bill, 1980, passed by Lok Sabha on the 11th August, 1980.

#### 5. Calling Attention

Shri Nawal Kishore Sharma called the attention of the Minister of Agriculture and Rural Reconstruction to the reported drought conditions in Rajasthan, some parts of Andhra Pradesh, Maharashtra and Karnataka and steps taken by the Government to provide relief to the affected people.

The Minister of State in the Ministry of Agriculture made a statement in regard thereto.

*(Lok Sabha adjourned at 1.00 P.M. and re-assembled at 2.05 P.M.)*

#### 6. Statement by Minister

The Minister of State for Parliamentary Affairs made a statement regarding Government business for the week commencing the 24th November, 1980.

#### 7. Government Bill—Motion for leave to introduce—Under consideration

*The Monopolies and Restrictive Trade Practices (Amendment) Bill, 1980.*

The motion for leave to introduce the Bill moved by Shri Shiv Shankar was opposed.

The discussion was not concluded.

#### 8. Motion regarding Ninth Report of Committee on Private Members' Bills and Resolutions

Shri Rashid Masood moved the following motion:—

“That this House do agree with the Ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 20th November, 1980.”

The motion was adopted.

### **9. Private Members Bills—Introduced**

(1) The Constitution (Amendment) Bill, 1980 (*Amendment of articles 102 and 191*) by Shri Bapusaheb Parulekar.

(2) The Constitution (Amendment) Bill, 1980 (*Amendment of Second Schedule*) by Shri R. K. Mhalgi.

(3) The Unemployment Relief (Age Bar Exemption and other Amenities) Bill, 1980 by Shrimati Geeta Mukherjee.

(4) The Cantonments (Amendment) Bill, 1980 (*Amendment of section 15 etc.*) by Shri V. N. Gadgil.

(5) The Citizenship (Acquisition by Religious Minorities from Bangladesh) Bill, 1980 by Shri R. P. Yadav.

(6) The Motor Vehicles (Amendment) Bill, 1980 (*Amendment of section 95, etc.*) by Shri V. N. Gadgil.

(7) The Newspapers (Price and Page) Bill, 1980 by Shri V. N. Gadgil.

(8) The Displaced Persons (Debts Adjustment) (Amendment) Bill, 1980 (*Amendment of section 31*) by Shri V. N. Gadgil.

(9) The Constitution (Amendment) Bill, 1980 (*Amendment of Eighth Schedule*) by Shri Bhogendra Jha.

(10) The Constitution (Amendment) Bill, 1980 (*Amendment of article 15, etc.*) by Shri Bhogendra Jha.

(11) The High Court of Allahabad (Establishment of a Permanent Bench at Meerut) Bill, 1980 by Shri Rashid Masood.

(12) The High Court of Bombay (Establishment of a Permanent Bench at Aurangabad) Bill, 1980 by Shri Uttam Rathod.

(13) The Employment Bill, 1980 by Shri Bhogendra Jha.

(14) The Land Acquisition (Amendment) Bill, 1980 (*Amendment of section 23*) by Shri Uttam Rathod.

(15) The Abolition of Indication of Caste Bill, 1980 Shri R. L. P. Verma .

(16) The Employers' Liability to Reimburse Suburban Railway or other Public Transport Expenses of Employees (in Metropolitan Areas) Bill, 1980 by Prof. Madhu Dandavate.

### **10. Private Member's Bill—Under Consideration**

*The Constitution (Amendment) Bill, 1980 (Amendment of articles 19 and 41) by Shri Bapusaheb Parulekar.*

[P.T.O.]

Discussion on the motion for consideration of the Bill moved on the 25th July, 1980 and the amendments thereto moved on the 8th August, 1980, continued.

The following Members took part in the debate: —

- (1) Shri Xavier Arakal
- (2) Shri R. K. Mhalgi
- (3) Shri. ~~Harkesh~~ Behadur
- (4) Prof. P. J. Kurien
- (5) Shri Chitta Basu
- (6) ~~Shri Ramavtar~~ Shastri
- (7) Shri Satyasadhan Chakraborty
- (8) Shri Tariq Anwar
- (9) Shri Sunder Singh
- (10) Shri G. L. Dogra
- (11) Shri Shivraj V. Patil (*Speech unfinished*).

The discussion was not concluded.

6.00 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 24th November, 1980).

AVTAR SINGH RUKHY,  
Secretary.

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#### CORRIGENDUM

Bulletin—Part I dated November 20, 1980

Page 8, item (xxiii). for G.S.R. 535 read G.S.R. 560

# LOK SABHA

## BULLETIN—PART I

(Brief Record of Proceedings)

Monday, November 24, 1980/Agrahayana 3, 1902 (Saka)

No. 77

11 A.M.

### 1. Obituary References

The Speaker made references to the passing away of Shri K. A. Damodara Menon who was a Member of the Provisional Parliament and First Lok Sabha and Shri Shiv Shanker Prasad Yadav who was a Member of the Fifth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

### 2. Starred Questions

Starred Questions Nos. 81, 82, 82-A and 84—86 were orally answered. Replies to Starred Questions Nos. 83, 87—95, 95-A and 96—100 were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 801—822, 824—941, 943—990, 992—1000, 1000-A—1000 Z, 1000 ZA, 1000ZB and 1000 ZC were laid on the Table.

### 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Executive Committee of the Trustees of the Victoria Memorial Hall, Calcutta, for the year 1979-80 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Victoria Memorial Hall, Calcutta, for the year 1979-80.

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- (2) (i) A copy of the Annual Report (Part II—Research and Development Activities) (Hindi and English versions) of the Indian Institute of Technology, Kanpur, for the year 1979-80.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Kanpur, for the year 1979-80.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Delhi, for the year 1979-80.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Delhi, for the year 1979-80.
- (4) A copy of the Annual Accounts (Hindi and English versions) of the North-Eastern Hill University, Shillong for the year 1978-79 together with Audit Report thereon.
- (5) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—
- |  |   |           |
|--|---|-----------|
| (i) Statement No. XXXVIII—Eighth Session, 1969 | } | Fourth    |
|  |   | Lok Sabha |
| (ii) Statement No. XXXX—Second Session, 1971   | } | Fifth     |
|  |   | Lok Sabha |
| (iii) Statement No. XVII—Third Session, 1977   | } | Sixth     |
| (iv) Statement No. XX—Fourth Session, 1978     |   |           |
| (v) Statement No. XIV—Fifth Session, 1978      |   |           |
| (vi) Statement No. XII—Sixth Session, 1978     |   |           |
| (vii) Statement No. XV—Seventh Session, 1979   |   |           |
| (viii) Statement No. VI—Eighth Session, 1979   | } | Lok Sabha |
| (ix) Statement No. IV—First Session, 1980      |   |           |
| (x) Statement No. III—Second Session, 1980     |   |           |
| (xi) Statement No. II—Third Session, 1980      |   |           |
| (xii) Statement No. III—Third Session, 1980    |   |           |
| (xiii) Statement No. IV—Third Session, 1980    |   |           |
| (xiv) Statement No. V—Third Session, 1980      |   |           |
- (6) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Madhya Pradesh State Forest Development Corporation Limited, Bhopal, for the year 1977-78.

- (ii) Annual Report of the Madhya Pradesh State Forest Development Corporation Limited, Bhopal, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Central Warehousing Corporation, New Delhi, for the year 1979-80 along with the Accounts and the Audit Report thereon, under sub-section (11) of section 31 of the Warehousing Corporation Act, 1962.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Warehousing Corporation, New Delhi, for the year 1979-80.
- (9) A copy of the Supplement Statement of Accounts (Hindi and English versions) to the Annual Report of Betwa River Board, Jhansi, for the year 1978-79, under sub-section (1) of section 15 of the Betwa River Board Act, 1976.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the Supplement.
- (11) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 503(E) to 505(E) published in Gazette of India dated the 29th August, 1980 together with an explanatory memorandum regarding withdrawal of customs duty exemption on aluminium and fixation of additional duty on aluminium wire rods/ingots.
- (ii) G.S.R. 531(E) and 532(E) published in Gazette of India dated the 9th September, 1980 together with an explanatory memorandum regarding exemption to aluminium wire rods/ingots from the whole of the basic customs duty and exemption to aluminium wire rods/ingots from auxiliary duty of customs.
- (iii) G.S.R. 1019 published in Gazette of India dated the 4th October, 1980 containing corrigendum to Notification No. G.S.R. 711(E) dated the 2nd August, 1976.
- (iv) G.S.R. 585(E) to 587(E) published in Gazette of India dated the 16th October, 1980 together with an explanatory memorandum regarding rate of basic customs duty on certain varieties of plastic raw materials, effective

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rate of basic customs duty on Polyvinyl chloride resins and auxiliary duty of customs on low density and medium density polyethylene moulding powder and granules.

- (v) G.S.R. 621(E) to 624(E) published in Gazette of India dated the 1st November, 1980 together with an explanatory memorandum rescinding Notification Nos. 6-Customs and 8-Customs dated the 5th January, 1979, rate of basic customs duty on Ordinary viscose staple fibre and viscose tow, exemption from basic customs duty on certain types of viscose staple fibre and viscose tow and exemption from auxiliary duty of customs in respect of all types of viscose staple fibre and tow.
- (vi) G.S.R. 637(E) and 638(E) published in Gazette of India dated the 11th November, 1980 together with an explanatory memorandum regarding levy of additional duty on imported impregnated filter paper.
- (vii) G.S.R. 653(E) published in Gazette of India dated the 14th November, 1980 together with an explanatory memorandum revising the tariff values on almonds, raisins and dates when imported into India.
- (12) A copy of Notification No. G.S.R. 625(E) (Hindi and English versions) published in Gazette of India dated the 1st November, 1980 together with an explanatory memorandum regarding fixation of basic duty of excise on ordinary viscose staple/tow, issued under the Central Excise Rules, 1944.
- (13) A copy of the Income-tax (Seventh Amendment) Rules 1980 (Hindi and English versions) published in Notification No. S.O. 832(E) in Gazette of India dated the 1st October, 1980, under section 296 of the Income-tax Act, 1961.
- (14) A statement (Hindi and English versions) correcting number of a notification published in Gazette of India dated the 18th July, 1980 from G.S.R. 435(E)\* to G.S.R. 436(E).

##### **5. Statements of Public Accounts Committee**

Shri Chandrajit Yadav laid on the Table English and Hindi versions of the following statements:—

- (1) Statement showing Action Taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Twenty-sixth Report

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\*The notification was laid on the Table of Lok Sabha on the 25th July, 1980.

(Sixth Lok Sabha) on Computerisation in Government Departments.

- (2) Statement showing Action Taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Thirty-ninth Report (Sixth Lok Sabha) on New Port of Tuticorin.

## 6. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 20th November, 1980 Rajya Sabha passed a motion referring the Visva-Bharati (Amendment) Bill, 1978, to a Joint Committee of the Houses consisting of 33 members, 11 members from Rajya Sabha, namely:—

- (1) Prof. D. P. Chattopadhyaya
- (2) Shri Bishambhar Nath Pande
- (3) Dr. Rudra Pratap Singh
- (4) Dr. Malcom S. Adiseshiah
- (5) Shri Jahar Lal Banerjee
- (6) Dr. Sarup Singh
- (7) Shri Manubhai Patel
- (8) Dr. Bhai Mahavir
- (9) Shri Kalyan Roy
- (10) Shrimati Kanak Mukherjee
- (11) Dr. Lokesh Chandra

and 22 members from Lok Sabha and recommended that Lok Sabha do join in the said Joint Committee and communicate to that House the names of members to be appointed by Lok Sabha to the said Joint Committee.

- (ii) That at its sitting held on the 20th November, 1980, Rajya Sabha passed the Rampur Raza Library (Amendment) Bill, 1980.

- (iii) That at its sitting held on the 20th November, 1980, Rajya Sabha passed the Khuda Bakhsh Oriental Public Library (Amendment) Bill, 1980.

## 7. Bill Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table of the House the following Bills, as passed by Rajya Sabha:—

- (i) The Rampur Raza Library (Amendment) Bill, 1980.
- (ii) The Khuda Bakhsh Oriental Public Library (Amendment) Bill, 1980.

## 8. Calling Attention

Shri Kamal Nath called the attention of the Minister of Agriculture and Rural Reconstruction to the reported demand by farmers in Maharashtra and other parts of the country for remunerative prices for agricultural produce and the steps taken by the Government in this regard.

The Minister of Agriculture and Rural Reconstruction made a statement in regard thereto.

*(Lok Sabha adjourned at 1-10 P.M. and re-assembled at 2-14 P.M.)*

## 9. Motions for Election to Committees

- (i) Shri Bansi Lal moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on Public Undertakings for the unexpired portion of the term of the Committee *vice* Shri P. A. Sangma ceased to be a member of the Committee on his appointment as a Deputy Minister.”

The motion was adopted.

- (ii) Shri R. R. Bhole moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as member of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the unexpired portion of the term of the Committee *vice* Shri Baleshwar Ram ceased to be a member of the Committee on his appointment as Minister of State.”

The motion was adopted.

## 10/ Government Bill—Introduced

### *The Monopolies and Restrictive Trade Practices (Amendment) Bill, 1980*

The motion for leave to introduce the Bill moved by Shri Shiv Shankar on the 21st November, 1980, was adopted. The Bill was introduced.

## 11. Statement regarding ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Monopolies and Restrictive Trade Practices (Amendment) Ordinance, 1980, was laid on the Table.

## 12/ Government Bill—Introduced

### *The Air (Prevention and control of Pollution), Bill, 1980*

## 13. Matters under Rule 377

(1) Prof. P. J. Kurien raised a matter regarding measures to improve the lot of Cocoa growers.

(2) Shri N. Dennis raised a matter regarding establishment of a titanium factory at Kanyakumari, Tamil Nadu.

(3) Shri Harikesh Bahadur raised a matter regarding shortage of diesel in Gorakhpur and Varanasi districts of U.P.

(4) Shri Niren Ghosh raised a matter regarding automation in Foreign Exchange Department of State Bank of India at Calcutta.

## 14. The Assam Budget

The following items of business were taken up together:—

- (i) General Discussion on the Budget for the State of Assam for 1980-81.
- (ii) Demands for Grants Nos. 1, 4 to 16, 19 to 77, 80 and 82 in respect of the Budget for the State of Assam for 1980-81.

Three cut motions to the Demands for Grants in respect of the Budget for the State of Assam for 1980-81 were moved.

The following Members took part in the combined debate:—

- (1) Shri Rashid Masood
- (2) Shri Mohan Lal Sukhadia
- (3) Shri Satyasadhan Chakraborty
- (4) Shri Sontosh Mohan Dev
- (5) Shri Ram Jethamalani
- (6) Shri H. K. L. Bhagat
- (7) Shri C. T. Dhandapani
- (8) Shri Kamal Nath Jha
- (9) Prof. P. J. Kurien

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- (10) Shri Zainul Basher
- (11) Shrimati Pramila Dandavate
- (12) Shri Mool Chand Daga
- (13) Shri Narayan Choubey
- (14) Shri Rajesh Pilot
- (15) Shri Neelalohithadasan Nadar
- (16) Shri G. M. Banatwalla

Shri R. Venkataraman replied to the debate.

All the cut motions moved to the Demands for Grants in respect of the Budget for the State of Assam for 1980-81 were negatived.

All the Demands for Grants for the amounts shown under column 5 of the printed List of Demands for Grants (Assam) for 1980-81, were voted in full.

#### 15. Government Bill—Introduced

*The Assam Appropriation (No. 2) Bill, 1980*

#### 16. Government Bill—Passed

*The Assam Appropriation (No. 2) Bill, 1980*

The motion for consideration of the Bill was moved by Shri R. Venkataraman.

Shri Niren Ghosh took part in the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri R. Venkataraman.

The motion was adopted and the Bill was passed.

#### 17. Half-An-Hour Discussion

Shri Jyotirmoy Bosu raised a half-an-hour discussion on points arising out of the answers given on the 17th November, 1980 to Starred Question Nos. 3 and 12 regarding un-utilised stock of food-grains under Food for Work Programme and revision in allocation of foodgrains under Food for Work Programme.

Rao Birendra Singh replied to the discussion.

7-00 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 25th November, 1980).

AVTAR SINGH RIKHY,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, November 25, 1980|Agrahayana 4, 1902 (Saka)

No. 78

11.02 A.M.

### 1. Starred Questions

Starred Questions Nos. 101, 103, 105 and 106 were orally answered. Replies to Starred Question Nos. 104, 107—114 and 116—120 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1001, 1004, 1006-1008, 1010-1019, 1022-1027, 1029, 1031, 1033-1046, 1048-1059, 1062-1077, 1079, 1081-1086, 1089, 1091, 1092, 1094-1096, 1098-1102, 1104-1107, 1109-1114, 1116-1121, 1125-1131, 1133-1136, 1138-1141, 1143-1163, 1168, 1169, 1171 and 1173-1200 were laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 620A of the Companies Act, 1956:—
- (i) G.S.R. 1099 published in Gazette of India dated the 25th October, 1980 declaring M/s. Samarasa Mutual Benefit Fund Limited, Tamilnadu, to be a 'Nidhi' under sub-section (1) and (2) of section 620A of the Companies Act, 1956.
- (ii) G.S.R. 1100 published in Gazette of India dated the 25th October, 1980 declaring M/s. Kilpauk Benefit Society Limited, Tamil Nadu, to be a 'Nidhi' under sub-section (1) and (2) of section 620A of the Companies Act, 1956.



- (2) A copy of the Nationalised Banks (Management and Miscellaneous Provisions) Scheme, 1980 (Hindi and English versions) published in Notification No. S.O. 875(E) in Gazette of India dated the 4th November, 1980, under sub-section (5) of section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980.
- (3) A copy of the Nationalised Banks (Management and Miscellaneous Provisions) (Amendment) Scheme, 1980 (Hindi and English versions) published in Notification No. S.O. 888(E) in Gazette of India dated the 11th November, 1980, under sub-section (5) of section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.

#### 4. Statements of Public Accounts Committee

Shri Chandrajit Yadav laid on the Table English and Hindi versions of the following Statements:—

- (1) Statement showing Action Taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Ninety-eighth Report (Sixth Lok Sabha) on Dues and Equipment.
- (2) Statement showing Action Taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Hundred and eighteenth Report (Sixth Lok Sabha) on Ministry of Communications (P. & T. Board).

#### 5. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 24th November, 1980, Rajya Sabha agreed without any amendment to the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, Bill, 1980, passed by Lok Sabha on the 17th November, 1980.
- (ii) That at its sitting held on the 24th November, 1980, Rajya Sabha agreed without any amendment to the Hindustan Tractors Limited (Acquisition and Transfer of Undertakings) Amendment Bill, 1980, passed by Lok Sabha on the 12th June, 1980.

## ✓ 6. Calling Attention

Shri Ram Vilas Paswan called the attention of the Minister of Shipping and Transport to the reported undue delay in the construction of Ganga Bridge at Patna, Bihar, resulting in escalation of construction cost of the bridge.

The Minister of Shipping and Transport made a statement in regard thereto.

## 7. Presentation of Petition

Acharya Bhagwan Dev presented a petition signed by Shri P. N. Narang regarding the Delhi Municipal Laws (Amendment and Validation) Bill, 1980.

## 8. Motion Regarding Joint Committee on Offices of Profit

Shri Shiv Shankar moved the following motion:—

“That a Joint Committee of the Houses to be called the Joint Committee on Offices of Profit be constituted consisting of fifteen members, ten from this House and five from the Rajya Sabha, who shall be elected from amongst the members of each House in accordance with the system of proportional representation by means of the single transferable vote:

That the functions of the Joint Committee shall be—

- (i) to examine the composition and character of all existing “committees” [other than those examined by the Joint Committee to which the Parliament (Prevention of Disqualification) Bill, 1957 was referred] and all “committees” that may hereafter be constituted, membership of which may disqualify a person for being chosen as, and for being, a member of either House of Parliament under article 102 of the Constitution;
- (ii) to recommend in relation to the “committees” examined by it what offices should disqualify and what offices should not disqualify;
- (iii) scrutinise from time to time the Schedule to the Parliament (Prevention of Disqualification) Act, 1959, and to recommend any amendments in the said Schedule, whether by way of addition, omission or otherwise;

That the Joint Committee shall, from time to time, report to both Houses of Parliament in respect of all or any of the aforesaid matters;

That the members of the Joint Committee shall hold office for the duration of the present Lok Sabha;

That in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of members of the Committee;

That in other respects, the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

That this House recommends to the Rajya Sabha that the Rajya Sabha do join in the said Joint Committee and to communicate to this House the names of members to be appointed by the Rajya Sabha to the Joint Committee.'

The motion was adopted.

### **9. Government Bill—Introduced**

*The Auroville (Emergency Provisions) Bill, 1980*

The motion for leave to introduce the Bill moved by Shri S. B. Chavan was opposed. The motion was adopted and the Bill was introduced.

### **10. Statement Regarding Ordinance—Laid on the Table**

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Auroville (Emergency Provisions) Ordinance, 1980, was laid on the Table.

### **11. Government Bill—Introduced**

*The Bird and Company Limited (Acquisition and Transfer of Undertakings and other Properties) Bill, 1980.*

### **12. Statement Regarding Ordinance—Laid on the Table**

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Bird and Company Limited (Acquisition and Transfer of Undertakings and other Properties) Ordinance, 1980, was laid on the Table.

### **13. Matters Under Rule 377**

(1) Shri Xavier Arakal raised a matter regarding an aromatics project at Cochin.

(2) Shri Harish Chandra Singh Rawat raised a matter regarding implementation of development schemes in U.P.

(3) Dr. Vasant Kumar Pandit raised a matter regarding Korba Fertilizer Plant.

(4) Dr. A. Kalanidhi raised a matter regarding taking over of Buckingham and Carnatic Mills of Madras.

(5) Shri Ramavatar Shastri raised a matter regarding problems of unemployed youth and their demonstration at Delhi.

(6) Shri Darur Pullaiah raised a matter regarding drought conditions in Rayalaseema and Telengana regions in Andhra Pradesh.  
(Lok Sabha adjourned at 1.22 P.M. and re-assembled at 2.22 P.M.)

#### 14. Motion

~Prof. Madhu Dandavate moved the following motion:—

“That this House expresses its concern at the continuing rise in the prices of essential commodities including sugar and urges upon the Government to take effective steps to curb the price rise.”

An amendment was moved by Shri T. R. Shamanna.

The following Members took part in the debate:—

- (1) Shri H. K. L. Bhagat
- (2) Shri Chandrajit Yadav
- (3) Shri Chintamani Panigrahi
- (4) Shri Mohan Lal Sukhadia
- (5) Shri Samar Mukherjee
- (6) Shri B. V. Desai
- (7) Shri Kamal Nath
- (8) Shri C. T. Dhandapani
- (9) Shri Shiv Prasad Sahu
- (10) Shri Satish Agarwal
- (11) Shri Harish Chandra Singh Rawat
- (12) Shri Y. B. Chavan
- (13) Shri Mool Chand Daga
- (14) Shri Bhogendra Jha
- (15) Shri Arif Mohammad Khan
- (16) Shri Harikesh Bahadur
- (17) Shri G. M. Banatwalla

(18) Shri Chitta Basu

(19) Shri Jaipal Singh Kashyap

(20) Shri R. Venkataraman

Prof. Madhu Dandavate replied to the debate.

The amendment moved by Shri T. R. Shamanna was negatived.

The motion was negatived.

**15. Announcement by Deputy Speaker**

The Deputy Speaker made an announcement that Half-an-Hour discussion regarding Film on Mahatma Gandhi which had been included in the List of Business for 26th November, 1980 had been postponed to 28th November, 1980.

8.30 P.M.

*(Lok Sabha adjourned till 11 A.M. on Wednesday, the 26th November, 1980)*

AVTAR SINGH RIKHY,  
Secretary.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, November 26, 1980|Agrahayana 5, 1902 (Saka)

No. 79

11.00 A.M.

### 1. Starred Questions

Starred Questions Nos. 122—124 were orally answered. Replies to remaining Questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1201—1219, 1221—1377 and 1379—1400 were laid on the Table.

### 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Imported Cement Control (Fourth Amendment) Order, 1980 (Hindi and English versions) published in Notification No. S.O. 828(E) in Gazette of India dated the 30th September, 1980, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- ✓ (2) A copy of the Report \*(Hindi version) of the Committee on Tripura, headed by Shri Dinesh Singh, M.P.
- (3) A copy of the Naval Ceremonial Conditions of Service and Miscellaneous (Third Amendment) Regulations, 1980 (Hindi and English versions) published in Notification No. S.R.O. 245 in Gazette of India dated the 9th August, 1980, under section 185 of the Navy Act, 1957.
- (4) A copy of the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Central Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 514(E) in Gazette of India dated the

\*English version of the Report was laid on the Table on the 11th August, 1980.

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- 4th September, 1980, under sub-section (3) of section 35 of the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979.
- (5) A copy of Notification No. S.O. 2474 (Hindi and English versions) published in Gazette of India dated the 20th September, 1980 adding 'Magnesite Mining' to the First Schedule of the Industrial Dispute Act, 1947, under sub-section (3) of section 40 of the said Act.
- (6) A copy each of the following Notifications (Hindi and English versions) under Sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952:—
- (i) The Employees' Deposit-Linked Insurance (Amendment) Scheme, 1980, published in Notification No. G.S.R. 1013 in Gazette of India dated the 27th September, 1980.
- (ii) The Employees' Provident Funds (Third Amendment) Scheme 1980, published in Notification No. G.S.R. 592(E) in Gazette of India dated the 22nd October, 1980.
- (iii) The Employees' Provident Funds (Fourth Amendment) Scheme, 1980, published in Notification No. G.S.R. 614(E) in Gazette of India dated the 31st October, 1980.
- (7) A copy of Notification No. G.S.R. 613(E) (Hindi and English versions) published in Gazette of India dated the 30th October, 1980, adding employees of the industries engaged in the manufacture of Myrobalan Extract Powder, Myrobalan Extract Solid and Vegetable Tanin Blended Extract to Schedule I of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952, under sub-section (2) of section 4 of the said Act.
- (8) A copy of Notification No. G.S.R. 1069 (Hindi and English versions) published in Gazette of India dated the 11th October, 1980 specifying every establishment engaged in Building and Construction Industry and in each of which twenty or more persons are employed, as a class of establishments to which the provisions of Employees' Provident Funds and Miscellaneous Provisions Act, 1952 shall apply, issued under sub-section (3) of section 1 of the said Act.
- (9) A statement (Hindi and English versions) on the action taken or proposed to be taken on the Conventions and Recommendations adopted at the Sixty-fourth Session of the International Labour Conference held at Geneva in June, 1978.

- (10) A copy of the Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions (Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. S.O. 889(E) in Gazette of India dated the 12th November, 1980, under sub-section (3) of section 20 of the Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955.
- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 148 of the Delhi Police Act, 1978:—
- (i) Notification No. F. 10/26/75-Home(P)/Estt. published in Delhi Gazette dated the 5th June, 1980 regarding charges in respect of police guards supplied on payment to private persons etc.
  - (ii) The exposure and movement of corpses of deceased persons in the streets, Regulations, 1978, published in Notification No. 1370/Spl. Cell/PHQ in Delhi Gazette dated the 12th June, 1980.
  - (iii) The Union territory of Delhi Swimming Pools (Licensing and Controlling) Regulations, 1980, published in Notification No. 1517/Spl. Cell/PHQ in Delhi Gazette dated the 23rd June, 1980.
  - (iv) The Union territory of Delhi Loud-Speakers (Licensing and Controlling) Regulations, 1980, published in Notification No. 1518/Spl. Cell/PHQ in Delhi Gazette dated the 23rd June, 1980.
  - (v) The Delhi Eating Houses Registration Regulations, 1980, published in Notification No. 1555/Spl. Cell in Delhi Gazette dated the 28th June, 1980.
  - (vi) Notification No. F. 5|92|78-Home (P) Estt. published in Delhi Gazette dated the 31st July, 1980 making certain amendments to the Punjab Police Rules, 1934, in their application to the Union territory of Delhi.
  - (vii) The Delhi Control of Vehicular and other Traffic on Roads and Streets Regulations, 1980, published in Notification No. 844|Spl. Cell|PHQ in Delhi Gazette dated the 26th April, 1980.

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(12) A copy of the Central Industrial Security Force (Second Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 858 in Gazette of India dated the 16th August, 1980, under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968.

(13) A copy each of the following Reports (Hindi versions) under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952:—

✓ \*\* (i) First Report of the Sarkaria Commission set up to inquire into the allegations against the former Chief Minister and other Ministers of Tamil Nadu.

✓ \*\*\* (ii) Final Report of the Sarkaria Commission set up to inquire into the allegations against the former Chief Minister and other Ministers of Tamil Nadu.

✓ @ (iii) Combined Volume of First (Interim) Report dated the 30th November, 1977, Second Report dated the 23rd March, 1978 and Third and Final Report dated the 23rd June, 1978 of the P. Jaganmohan Reddy Commission of Inquiry set up to inquire into certain allegations against Shri Bansi Lal, former Chief Minister of Haryana and Ex-Union Defence Minister.

(14) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

(i) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 1980, published in Notification No. G.S.R. 486(E) in Gazette of India dated the 25th August, 1980.

(ii) The Indian Forest Service (Pay) Amendment Rules, 1980, published in Notification No. G.S.R. 487(E) in Gazette of India dated the 25th August, 1980.

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\*\*English version of the Report and Memorandum of Action taken on the Report were laid on the Table on the 1st April, 1977.

\*\*\*English version of the Report and Memorandum of Action taken on the Report were laid on the Table on the 12th May, 1978.

@English version of the Reports and Memorandum of Action taken on the Reports were laid on the Table on the 6th December, 1977, 11th May, 1978 and 4th December, 1978 respectively.

- (iii) The Indian Police Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1980, published in Notification No. G.S.R. 895 in Gazette of India dated the 6th September, 1980.
- (iv) The Indian Police Service (Pay) Seventh Amendment Rules, 1980, published in Notification No. G.S.R. 896 in Gazette of India dated the 6th September, 1980.
- (v) The Indian Administrative Service (Pay) Tenth Amendment Rules, 1980, published in Notification No. G.S.R. 523(E) in Gazette of India dated the 8th September, 1980.
- (vi) The Indian Administrative Service (Fixation of Cadre Strength) Thirteenth Amendment Regulations, 1980, published in Notification No. G.S.R. 524(E) in Gazette of India dated the 8th September, 1980.
- (vii) The Indian Police Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1980, published in Notification No. G.S.R. 527(E) in Gazette of India dated the 8th September, 1980.
- (viii) The Indian Police Service (Pay) Eighth Amendment Rules, 1980, published in Notification No. G.S.R. 528(E) in Gazette of India dated the 8th September, 1980.
- (ix) The Indian Administrative Service (Fixation of Cadre Strength) Fourteenth Amendment Regulations, 1980, published in Notification No. G.S.R. 529(E) in Gazette of India dated the 8th September, 1980.
- (x) The Indian Administrative Services (Pay) Eleventh Amendment Rules, 1980, published in Notification No. G.S.R. 530(E) in Gazette of India dated the 8th September, 1980.
- (xi) G.S.R. 951 published in Gazette of India dated the 20th September, 1980 containing corrigendum to Notification No. G.S.R. 289(E) dated the 5th June, 1980.
- (xii) G.S.R. 952 published in Gazette of India dated the 20th September, 1980 containing corrigendum to Notification No. G.S.R. 290(E) dated the 5th June, 1980.
- (xiii) The Indian Forest Service (Appointment by Promotion) Amendment Regulations, 1980, published in Notification No. G.S.R. 976 in Gazette of India dated the 27th September, 1980.

**P.T.O.**

- (xiv) The All India Services (Death-cum-Retirement Benefits) Fourth Amendment Rules, 1980, published in Notification No. G.S.R. 978 in Gazette of India dated the 27th September, 1980.
- (xv) The Indian Forest Service (Fixation of Cadre Strength) Second Amendment Regulations, 1980, published in Notification No. G.S.R. 562(E) in Gazette of India dated the 30th September, 1980.
- (xvi) The Indian Forest Service (Pay) Second Amendment Rules, 1980, published in Notification No. G.S.R. 563(E) in Gazette of India dated the 30th September, 1980.
- (xvii) The Indian Forest Service (Fixation of Cadre Strength) Third Amendment Regulations, 1980, published in Notification No. G.S.R. 565(E) in Gazette of India dated the 1st October, 1980.
- (xviii) The Indian Forest Service (Pay) Third Amendment Rules, 1980, published in Notification No. G.S.R. 566(E) in Gazette of India dated the 1st October, 1980.
- (xix) The Indian Administrative Service (Fixation of Cadre Strength) Fifteenth Amendment Regulations, 1980, published in Notification No. G.S.R. 571(E) in Gazette of India dated the 7th October, 1980.
- (xx) The Indian Administrative Service (Pay) Twelfth Amendment Rules, 1980, published in Notification No. G.S.R. 572(E) in Gazette of India dated the 7th October, 1980.
- (xxi) The Indian Forest Service (Pay) Fourth Amendment Rules, 1980, published in Notification No. G.S.R. 1075 in Gazette of India dated the 18th October, 1980.
- (xxii) The Indian Police Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1980, published in Notification No. G.S.R. 601(E) in Gazette of India dated the 25th October, 1980.
- (xxiii) The Indian Police Service (Pay) Ninth Amendment Rules, 1980, published in Notification No. G.S.R. 602(E) in Gazette of India dated the 25th October, 1980.
- (xxiv) The Indian Police Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1980, published in Notification No. G.S.R. 607(E) in Gazette of India dated the 27th October, 1980.

- (xxv) The Indian Police Service (Pay) Tenth Amendment Rules, 1980, published in Notification No G.S.R. 608(E) in Gazette of India dated the 27th October, 1980.
- (xxvi) The Indian Forest Service (Pay) Fifth Amendment Rules, 1980, published in Notification No. G.S.R. 1135 in Gazette of India dated the 1st November, 1980.
- (xxvii) The Indian Forest Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1980, published in Notification No. G.S.R. 626(E) in Gazette of India dated the 3rd November, 1980.
- (xxviii) The Indian Forest Service (Pay) Sixth Amendment Rules, 1980, published in Notification No. G.S.R. 627(E) in Gazette of India dated the 3rd November, 1980.
- (xxix) The Indian Forest Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1980, published in Notification No. G.S.R. 631(E) in Gazette of India dated the 4th November, 1980.
- (xxx) The Indian Forest Service (Pay) Seventh Amendment Rules, 1980, published in Notification No. G.S.R. 632(E) in Gazette of India dated the 4th November, 1980.
- (xxxi) The Indian Administrative Service (Fixation of Cadre Strength) Sixteenth Amendment Regulations, 1980, published in Notification No. G.S.R. 1153 in Gazette of India dated the 8th November, 1980.
- (xxxii) The Indian Administrative Service (Pay) Thirteenth Amendment Rules, 1980, published in Notification No. G.S.R. 1154 in Gazette of India dated the 8th November, 1980.
- (xxxiii) The Indian Administrative Service (Appointment by Promotion) Second Amendment Regulations, 1980, published in Notification No. G.S.R. 979 in Gazette of India dated the 27th September, 1980.
- (xxxiv) The All India Services (Conduct) First Amendment Rules, 1980, published in Notification No. G.S.R. 1103 in Gazette of India dated the 25th October, 1980.
- (xxxv) The All India Services (Leave) Second Amendment Rules, 1980, published in Notification No. G.S.R. 950 in Gazette of India dated the 20th September, 1980.

[P.T.O.]

(xxxvi) The All India Services (Provident Fund) Second Amendment Rules, 1980, published in Notification No. G.S.R. 1048 in Gazette of India dated the 11th October, 1980.

(xxxvii) The All India Services (Study Leave) First Amendment Regulations, 1980, published in Notification No. G.S.R. 1073 in Gazette of India dated the 18th October, 1980.

(xxxviii) The All India Services (Provident Fund) Third Amendment Rules, 1980, published in Notification No. G.S.R. 1133 in Gazette of India dated the 1st November, 1980.

(xxxix) The All India Services (Conduct) Second Amendment Rules, 1980, published in Notification No. G.S.R. 1134 in Gazette of India dated the 1st November, 1980.

(xl) The Indian Police Service (Regulation of Seniority) Amendment Rules, 1980, published in Notification No. G.S.R. 606(E) in Gazette of India dated the 27th October, 1980.

\*(15) A copy each of Notification Nos. 228-Customs and 229 Customs (Hindi and English versions) published in Gazette of India dated the 26th November, 1980 together with an explanatory memorandum raising the import duty on copper rods from 45 per cent to 60 per cent ad valorem., under section 159 of the Customs Act, 1962.

#### **4. Statements of Public Accounts Committee**

Shri Chandrajit Yadav laid on the Table English and Hindi versions of the following statements:—

- (1) Statement showing Action Taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Sixty-second Report (Sixth Lok Sabha) on Procurement of oil.
- (2) Statement showing Action Taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Fifty-ninth Report (Sixth Lok Sabha) on Defence Services. ..

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\* Laid at 6.03 P.M.

## **5. Message from Rajya Sabha**

Secretary reported message from Rajya Sabha that at its sitting held on the 24th November, 1980, Rajya Sabha agreed without any amendment to the Mica Mines Labour Welfare Fund (Amendment) Bill, 1980, passed by Lok Sabha on the 4th August, 1980.

## **6. Calling Attention**

Shri Zainul Basher called the attention of the Minister of Irrigation to the situation arising out of reported one hundred and fifty major and medium irrigation projects remaining incomplete due to rise in cost of construction.

The Minister of State in the Ministry of Irrigation made a statement in this regard.

*(Lok Sabha adjourned at 1 05 P.M. and re-assembled at 2.10 P.M.)*

## **7. Report of Committee on Private Members' Bills and Resolutions**

Shrimati Krishna Sahi presented the Tenth Report of the Committee on Private Members' Bills and Resolutions.

## **8. Statement by Minister**

The Minister of State in the Ministry of Home Affairs made a statement correcting the reply given on the 30th July, 1980 to a supplementary by Shri R. K. Mhalgi on Starred Question No. 757 regarding financial assistance to Maharashtra for Police Housing.

## **9. Matters under Rule 377**

(1) Shri C. Palaniappan raised a matter regarding working of Employees Provident Fund.

(2) Shri D. L. Baitha raised a matter regarding purchase of jute by Jute Corporation of India and problems faced by jute growers in Bihar.

(3) Shri Virbhadra Singh raised a matter regarding paucity of Railway wagons at Kirtarpur Railway Station in Himachal Pradesh to transport seed potatoes.

(4) Shri Nawal Kishore Sharma raised a matter regarding closure of Polio Vaccine Testing Laboratory in Delhi.

(5) Shri Satish Agarwal raised a matter regarding suspension of passenger trains in Ganganagar District of Rajasthan due to shortage of coal supplies.

[P.T.O.]

(6) Shri Somnath Chatterjee raised a matter regarding problems of All India Telegraph Traffic Employees.

(7) Shri Narayan Choubey raised a matter regarding agitation by I.I.T. employees of Kharagpur.

**10. Government Bill—Passed**

*The High Court and Supreme Court Judges (Conditions of Service) Amendment Bill, 1980*

Discussion on the motion for consideration of the Bill moved on the 20th November, 1980, continued.

The following Members took part in the debate:—

- (1) Shri Mool Chand Daga
- (2) Shri N. K. Shejwalkar
- (3) Shri Nawal Kishore Sharma
- (4) Prof. P. J. Kurien
- (5) Shri Harish Chandra Singh Rawat
- (6) Shri Jaipal Singh Kashyap
- (7) Shri Jagannath Rao
- (8) Shri G. M. Banatwalla
- (9) Shri Ram Singh Yadav

Shri Shiv Shankar replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 10 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Shiv Shankar.

Shri Ramavatar Shastri took part in the debate.

The motion was adopted and the Bill was passed.

6.08 P.M.

*(Lok Sabha adjourned till 11 A.M. on Thursday, the 27th November, 1980)*

AVTAR SINGH RIKHY,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, November 27, 1980|Agrahayana 6, 1902 (Saka)

No. 80

11.02 A.M.

### 1. Starred Questions

Starred Questions Nos. 141—143, 145 and 147 were orally answered. Starred Question No. 144 was postponed to 4th December, 1980. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1401—1592 were laid on the Table.

A statement by the Minister of Health and Family Welfare correcting the reply given on 31st July, 1980 to Unstarred Question No. 6235 regarding opening of a Biological Laboratory in Government Medical Store Depot, Madras, was laid on the Table.

### 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Accounts (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 1978-79 together with Audit Report thereon, under sub-section (4) of section 18 of the All India Institute of Medical Sciences Act, 1956.
- (2) A copy of the Annual Report (Hindi and English versions) of the Cancer Institute, Madras, for the year 1978-79 along with Audited Accounts.
- (3) A copy of the Annual Report (Hindi and English versions) of the Cancer Institute, Madras, for the year 1979-80 along with Audited Accounts.

[P.T.O.]



- (4) A copy of the Annual Report (Hindi and English versions) of the Post Graduate Institute of Medical Education and Research, Chandigarh, for the year 1978-79, under section 19 of the Post-Graduate Institute of Medical Education and Research, Chandigarh, Act, 1966.
- (5) A copy of the Prevention of Food Adulteration (Fourth Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 579 (E) in Gazette of India dated the 13th October, 1980, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.

#### **4. Statements of Public Accounts Committee**

Shri Chandrajit Yadav laid on the Table English and Hindi versions of the following statements:—

- (1) Statement showing Action Taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Sixty-fifth Report (Sixth Lok Sabha) on Wealth Tax.
- (2) Statement showing Action Taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Eighty-fifth Report (Sixth Lok Sabha) on Income-tax.

#### **5. Message from Rajya Sabha**

Secretary reported a message from Rajya Sabha that at its sitting held on the 25th November, 1980, Rajya Sabha agreed without any amendment to the Company Secretaries Bill, 1980, passed by Lok Sabha on the 16th June, 1980.

#### **6. Calling Attention**

Shri Ram Vilas Paswan called the attention of the Minister of Shipping and Transport to the reported accident of a Delhi Transport Corporation bus near Dholpur on the 25th November, 1980, resulting in the death of several persons and injuries to many others.

The Minister of State in the Ministry of Shipping and Transport made a statement in regard thereto.

*(Lok Sabha adjourned at 1.00 P.M. and re-assembled at 2.11 P.M.)*

#### **7. Report of Committee on Public Undertakings**

Shri Bansi Lal presented the First Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by

Government on the recommendations contained in the Twenty-fifth Report of the Committee on Public Undertakings (Sixth Lok Sabha) on Jute Corporation of India Limited. Shortcomings in the Functioning of JCI.

#### **8. Government Bill—Introduced**

*The Anti-Apartheid (United Nations Convention) Bill, 1960*

#### **9. Matters under Rule 377**

(1) Shri V. S. Vijayaraghavan raised a matter regarding forests lying north-east of Peruvennamuzhi reservoir of Kuttiadi irrigation project in Kerala.

(2) Shri Era Mohan raised a matter regarding supply of books to various Central Schools in the country.

(3) Shri Rasa Behari Behra raised a matter regarding need for a Post & Telegraphs Division at Bhawnipatna in Orissa.

(4) Prof. Rupchand Pal raised a matter regarding Posts and Telegraph system in West Bengal.

(5) Shrimati Pramila Dandavate raised a matter regarding reported beating of employees of Post & Telegraph Circle Office at Bhubaneswar by armed policemen.

#### **10. Government Bill—Passed**

*The Hotel-Receipts Tax Bill, 1960*

The motion for consideration of the Bill was moved by Shri R. Venkataraman. The following Members took part in the debate:—

- (1) Shri Satyasadhan Chakraborty
- (2) Shri A. T. Patil
- (3) Shri C. Palaniappan
- (4) Shri Mool Chand Daga
- (5) Dr. Vasant Kumar Pandit
- (6) Shri Jaipal Singh Kashyap
- (7) Shri Xavier Arakal
- (8) Shri T. R. Shamanna
- (9) Shri Bapusaheb Parulekar
- (10) Shri K. A. Rajan

- (11) Shri P. Namgyal
- (12) Shri R. L. P. Verma
- (13) Shri G. M. Banatwalla

Shri R. Venkataraman replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted, as amended.

Clauses 4 to 37 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri R. Venkataraman.

Shri Somnath Chatterjee took part in the debate.

The motion was adopted and the Bill, as amended, was passed.

#### **11. Statutory Resolution—under consideration**

Shri Chitta Basu moved the following Resolution:—

“This House disapproves of the Monopolies and Restrictive Trade Practices (Amendment) Ordinance, 1980 (Ordinance No. 14 of 1980) promulgated by the President on the 13th October, 1980.”

His speech was not concluded.

The discussion on the Resolution was not concluded.

6.02 P.M.

*(Lok Sabha adjourned till 11 A.M. on Friday, the 28th November, 1980.)*

AVTAR SINGH RIKHY,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Friday, November 28, 1980/Agrahayana 7, 1902 (Saka)

No. 81

11.02 A.M.

### 1. Starred Questions

Starred Questions Nos. 161, 163, 165 and 166 were orally answered. Replies to Starred Questions Nos. 162, 164, 167—179 and 181 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1593—1600, 1602—1638, 1640—1739, 1741—1746 and 1749—1792 were laid on the Table.

### 3. Adjournment Motion

The Deputy Speaker withheld his consent to the moving of adjournment motion given notice of by Sarvashri Bapusaheb Parulekar, Samar Mukherjee, Jyotirmoy Bosu, R. K. Mhalgi, Ram Vilas Paswan, Harikesh Bahadur, Ramavatar Shastri, Atal Behari Vajpayee and Satyasadhan Chakraborty regarding reported news of barbarous acts by Bihar Police in which Bihar Police are alleged to have blinded several undertrial persons.

The Deputy Speaker observed that a Calling Attention was being allowed on the subject on Monday, 1 December, 1980.

### 4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
  - (i) The Export of Sanitary and Water Fittings (Quality Control and Inspection) Rules, 1980, published in Notification No. S.O. 2101 in Gazette of India dated the 23rd August, 1980.

[P.T.O.]

- (ii) **The Export of Fish and Fishery Products (Quality Control and Inspection) Amendment Rules, 1980**, published in Notification No. S.O. 2167 in Gazette of India dated the 30th August, 1980.
- (iii) **The Export of Dried Fish (Quality Control and Inspection) Amendment Rules, 1980**, published in Notification No. S.O. 2168 in Gazette of India dated the 30th August, 1980.
- (iv) **The Export of Dried Shark Fins and Fish Maws (Quality Control and Inspection) Amendment Rules, 1980**, published in Notification No. S.O. 2169 in Gazette of India dated the 30th August, 1980.
- (v) **The Export of Coriander (Quality Control and Inspection) Rules, 1980**, published in Notification No. S.O. 2213 in Gazette of India dated the 6th September, 1980.
- (vi) **The Export of Curry Powder (Quality Control and Inspection) Rules, 1980**, published in Notification No. S.O. 2438 in Gazette of India dated the 20th September, 1980.
- (vii) **The Export of Aluminium Utensils (Quality Control and Inspection) Rules, 1980**, published in Notification No. S.O. 2440 in Gazette of India dated the 20th September, 1980.
- (viii) **The Export of Electric Motors and Generators (Quality Control and Inspection) Rules, 1980**, published in Notification No. S.O. 2554 in Gazette of India dated the 27th September, 1980.
- (ix) **The Export Inspection Agency (Recruitment) Amendment Rules, 1980**, published in Notification No. G.S.R. 1080 in Gazette of India dated the 18th October, 1980.
- (2) A copy of Notification No. S.O. 2216 (Hindi and English versions) published in Gazette of India dated the 6th September, 1980 authorising the Cement Corporation of India to carry out investigation in Mohindergarh District of Haryana under section 18A of Mines and Minerals (Regulation and Development) Act, 1957 with regard to the availability of any mineral, under section 28 of the said Act.
- (3) A copy of Notification No. S.O. 617(E) (Hindi and English versions) published in Gazette of India dated the 6th August, 1980 regarding fixation of minimum prices at

which jute and mesta of different varieties and grades specified in the Schedule to the notification shall be purchased or sold in Calcutta during the season ending with June, 1981 together with corrigendum thereto published in Notification No. S. O. 769(E) dated the 10th September, 1980 issued under the Jute (Licensing and Control) Order, 1961.

- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Cotton Corporation of India Limited, Bombay, for the year 1978-79.
  - (ii) Annual Report of the Cotton Corporation of India Limited, Bombay, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Aircraft (Fifth Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 883 in Gazette of India dated the 23rd August, 1980, under section 14A of the Aircraft Act, 1934 together with an explanatory note.
- (7) A copy of the Annual Report (Hindi and English versions) of the Agricultural Refinance and Development Corporation, Bombay, for the year ended the 30th June, 1980 along with Audited Accounts, under sub-section (2) of section 32 of the Agricultural Refinance and Development Corporation Act, 1963.
- (8) A copy of the Income-tax (Eighth Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. S.O. 894(E) in Gazette of India dated the 17th November, 1980, under section 296 of the Income-tax Act, 1961.

#### **5. Statements of Public Accounts Committee**

Shri Chandrajit Yadav laid on the Table English and Hindi versions of the following statements:—

- (1) Statement showing Action Taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Hundred and seventh Report (Sixth Lok Sabha) on Railway operations and earnings.

[P.T.O.]

- (2) Statement showing Action Taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Hundred and seventeenth Report (Sixth Lok Sabha) on Railway Expenditure.

#### **6. Message from Rajya Sabha**

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Assam Appropriation (No. 2) Bill, 1980, passed by Lok Sabha on the 24th November, 1980.

#### **7. Presentation of Petitions**

(1) Shrimati Geeta Mukherjee presented a petition signed by Dr. Arun Mitra and Shrimati Usha Shrivastawa regarding national health policy, reorientation of medical education, employment of medical graduates, setting up of medical university and more budgetary allocation on health.

(2) Shri K. A. Rajan presented a petition signed by Shri Bant Singh Brar and others regarding generation of more employment, price-rise, educational reforms, inclusion of 'right to work' in Fundamental Rights, lowering of voting age and unemployment relief.

#### **8. Statement by Minister**

The Minister of Information and Broadcasting made a statement regarding setting up of an Advisory Committee to advise the Ministry of Information and Broadcasting on various matters relating to policies and programmes of the Media Units under its control as well as its terms of reference.

The Minister also laid on the Table a copy of the Resolution dated the 28th November, 1980 regarding the constitution of the Advisory Committee and its terms of reference.

#### **9. Statement regarding Government Business**

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 1st December, 1980.

*(Lok Sabha adjourned at 12.58 P.M. and re-assembled at 2.07 P.M.)*

#### **10. Resignation by Member**

The Deputy Speaker informed the House that today the Speaker had received a letter from Shri Janki Ballav Patnaik, an elected Member of Lok Sabha from Cuttack constituency of Orissa resigning his seat in Lok Sabha. The Speaker had accepted the resignation with effect from 28 November, 1980.

### **11. Motion for Election to Committee**

Shri Bhishma Narain Singh moved the following motion:—

“That in pursuance of clause (c) of sub-section (3) of section 4 of the Central Silk Board Act, 1948, read with Rules 4 and 5 of the Central Silk Board Rules, 1955, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to be a member of the Central Silk Board *vice* Shri Zainul Basher resigned.”

The motion was adopted.

### **12. Motion regarding Tenth Report of Committee on Private Members' Bills and Resolutions**

Shrimati Krishna Sahi moved the following motion:—

“That this House do agree with the Tenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 26th November, 1980.”

The motion was adopted.

### **13. Private Member's Resolution—Under consideration**

Discussion on the following Resolution moved by Shri Giridhar Gomango and the amendments thereto moved on the 1st August, 1980, continued:—

“This House urges upon the Government to take immediate steps to implement the policies and programmes adopted in Sub-plan for tribal areas and the Component plan for Scheduled Castes of the country for socio-economic upliftment of the people and also to ask the States and Union Territories to execute the same vigorously so that the growing unrest and discontentment among the Adivasis due to the exploitation by the vested interests and the atrocities committed on Harijans is checked and their interests are protected in the larger interests of the nation as a whole.”

The following Members took part in the debate:—

- (1) Shri Ram Vilas Paswan
- (2) Shri Dalbir Singh
- (3) Shri Manmohan Tudu
- (4) Shri Arvind Netam
- (5) Shri Ramavatar Shastri

[P.T.O.]



- (6) Shri Sumbrui Bagun
- (7) Shri R. K. Mhalgi
- (8) Shri Ram Pyare Panika
- (9) Shri Mool Chand Daga
- (10) Shri Pius Tirkey
- (11) Shri Chakra Dhari Singh
- (12) Shri P. Namgyal (*Speech unfinished*)

The discussion was not concluded.

#### 14. Half-an-Hour Discussion

Shri Ratan Singh Rajda raised a half-an-hour discussion on points arising out of the answer given on 18th November, 1980 to Unstarred Question No. 295 regarding Film on Mahatma Gandhi.

Shri Vasant Sathe replied to the discussion.

6.58 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 1st December, 1980)

**AVTAR SINGH RIKHY,**  
Secretary.

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#### CORRIGENDUM

Bulletin—Part I dated November 27, 1980

Page 2, item 7, for "Shri Bansi Lal"

read "Shri Arif Mohammad Khan"

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Monday, December 1, 1980|Agrahayana 10, 1902 (Saka)

No. 82

11.02 A.M.

### 1. Obituary References

The Speaker made references to the passing away of Thakur Jugal Kishore Sinha who was a Member of the First Lok Sabha and Shri K. Hanumanthaiya who was a Member of Constituent Assembly and Provisional Parliament and of Third, Fourth and Fifth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

### 2. Starred Questions

Starred Questions Nos. 182—184, 186 and 187 were orally answered. Replies to remaining questions were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 1793—1836, 1838, 1840—1866, 1868—1897, 1899—1954 and 1956—1992 were laid on the Table.

### 4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Indian Telegraph (Third Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 476(E) in Gazette of India dated the 18th August, 1980, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Bangalore, for the year 1979-80 along with Audited Accounts.

[P.T.O.]

- (ii) A copy of the Review (Hindi and English versions) by Government on the working of the Indian Institute of Management, Bangalore, for the year 1979-80.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Madras, for the year 1979-80.
- (ii) A copy of the Review (Hindi and English versions) by Government on the working of the Indian Institute of Technology, Madras, for the year 1979-80.
- (4) A copy of the Delhi Development Authority (Stages of Development of Zonal Features) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 1146 in Gazette of India dated the 1st November, 1980, under section 58 of the Delhi Development Act, 1957.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1979-80.
  - (ii) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (6) A copy each of the following papers under section 619A of the Companies Act, 1956:—
  - (a) (i) Review (Hindi and English versions) by the Government on the working of the Tamil Nadu Agro Industries Corporation Limited, Madras, for the year 1978-79.
  - (ii) Annual Report of the Tamil Nadu Agro Industries Corporation Limited, Madras, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review (Hindi and English versions) by the Government on the working of the Haryana Agro-Industries Corporation Limited, Chandigarh, for the year ending 30th June, 1977.

- (ii) Annual Report (Hindi and English versions) of the Haryana Agro Industries Corporation Limited, Chandigarh, for the year ending 30th June, 1977 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) Two statements (Hindi and English versions) showing reasons for delay in laying the papers and for not laying the Hindi version of the Report mentioned at (a) (ii) of item (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Cooperative Sugar Factories Limited, New Delhi, for the year 1978-79 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by Government on the working of the National Federation of Cooperative Sugar Factories Limited, New Delhi, for the year 1978-79.
- (9) A copy of the Review (Hindi and English versions) by Government on the \*\*working of the National Federation of Cooperative Sugar Factories Limited, New Delhi, for the year 1976-77.
- (10) A copy of the Review (Hindi and English versions) by Government on the \*\*working of the National Federation of Cooperative Sugar Factories Limited, New Delhi, for the year 1977-78.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (12) A copy of the Review (Hindi and English versions) by Government on the working\* of the National Heavy Engineering Cooperative Limited, New Delhi, for the years 1976-77 and 1977-78.

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**\*\*Annual Reports of the National Federation of Cooperative Sugar Factories Limited, New Delhi, for the years 1976-77 and 1977-78 were laid on the Table on the 28th March, 1980.**

**\*Annual Reports for the years 1976-77 and 1977-78 were laid on the Table on 27th March, 1980.**

[P.T.O]

(13) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) The Sugar (Price Determination for 1979-80 Production) Second Amendment Order, 1980, published in Notification No. G.S.R. 485(E) in Gazette of India dated the 23rd August, 1980.
- (ii) G.S.R. 506(E) published in Gazette of India dated the 1st September, 1980 regarding bulk sale of Ammonium Sulphate and Urea manufactured in the State of Assam to tea gardens in Assam and West Bengal.
- (iii) The Sugar (Retention and Sale by Recognised Dealers) Amendment Order, 1980, published in Notification No. G.S.R. 510(E) in Gazette of India dated the 4th September, 1980.
- (iv) The Sugar (Price Determination for 1979-80 Production) Third Amendment Order, 1980, published in Notification No. S.O. 771(E) in Gazette of India dated the 10th September, 1980, together with corrigendum thereto published in Notification No. S.O. 890 in Gazette of India dated the 12th November, 1980.

@(14) A copy of Notification No. 237—Customs (Hindi and English versions) published in Gazette of India dated the 1st December, 1980 together with an explanatory Note regarding reduction in the export duty on Coffee, under section 159 of the Customs Act, 1962.

@(15) A copy of Notification No. 185-CE (Hindi and English versions) published in Gazette of India dated the 1st December, 1980 together with an explanatory memorandum making certain amendment to Notification No. 43/75-Central Excises dated the 1st March, 1975 in order to extend the benefit of full/partial exemption from excise duty thereunder also to Aluminium circles having thickness of and above 0.56 millimetres but not above 2.00 millimetres, issued under the Central Excise Rules, 1944.

##### 5. Statements of Public Accounts Committee

SHRI CHANDRAJIT YADAV laid on the Table  
English and Hindi versions of the following statements:—

- (1) Statement showing Action Taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Thirty-seventh Report (Sixth Lok Sabha) on Farrakha Barrage Project Report.

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@Laid at 6.01 P.M.

- (2) Statement showing Action Taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Eighty-fourth Report (Sixth Lok Sabha) on Ministry of External Affairs.

## **6. Statements of Committee on Public Undertakings**

Shri Bansi Lal laid on the Table English and Hindi versions of two statements showing replies to the recommendations of the Committee on Public Undertakings, which were not furnished by Government in time for inclusion in the relevant Action Taken Report.

## **7. Calling Attention**

Shri Dhanik Lal Mandal called the attention of the Minister of Home Affairs to the reported blinding of some suspected criminals by the Police authorities in Bihar.

The Minister of State in the Ministry of Home Affairs made a statement in regard thereto.

*(Lok Sabha adjourned at 1.10 P.M. and re-assembled at 2.17 P.M.)*

## **8. Government Bills—Introduced**

(1) *The Jute Companies (Nationalisation) Bill, 1980*

(2) *The Code of Criminal Procedure (Amendment) Bill, 1980*

The motion for leave to introduce the Bill moved by Shri P. Venkatasubbaiah, was opposed.

On the motion the House divided, Ayes \*63; Noes \*25. The motion was accordingly adopted and the Bill was introduced.

## **9. Statement regarding Ordinance—laid on the Table**

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Code of Criminal Procedure (Amendment) Ordinance, 1980, was laid on the Table.

## **10. Government Bill—Introduced**

*The Eyes (Authority for use for Therapeutic Purposes) Bill, 1980*

## **11. Matters Under Rule 377**

(1) Shri Ram Vilas Paswan raised a matter regarding land held by Mahant of Bodh Gaya.

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\*Subject to correction.

(2) Shri A. K. Balan raised a matter regarding Locking up of Kerala Chief Minister and Industries Minister in Kerala House at New Delhi.

(3) Shri Virldhi Chander Jain raised a matter regarding drinking water supply in Barmer and Jaisalmer Districts of Rajasthan.

(4) Shri Satish Agarwal raised a matter regarding shortage of cooking gas and kerosene in Jaipur.

(5) Shrimati Pramila Dandavate raised a matter regarding procession in honour of a Sati in Delhi.

(6) Shri Krishan Datt Sultanpuri raised a matter regarding Railway Lines in Himachal Pradesh.

#### **\*12. Statutory Resolution—Negatived**

Shri Chitta Basu concluded his speech on the following Resolution moved by him on the 27th November, 1980:—

“This House disapproves of the Monopolies and Restrictive Trade Practices (Amendment) Ordinance, 1980 (Ordinance No. 14 of 1980) promulgated by the President on the 13th October, 1980”.

The Resolution was negatived after discussion as indicated in para 13 below.

#### **\*13. Government Bill—Passed**

#### **The Monopolies and Restrictive Trade Practices (Amendment) Bill, 1980**

The motion for consideration of the Bill was moved by Shri Shiv Shanker.

An amendment for reference of the Bill to a Select Committee was moved by Shri Mool Chand Daga.

The following members took part in the combined debate on the Resolution (*vide* para 12 above) and the motion for consideration of the Bill:—

- (1) Shrimati Geeta Mukherjee
- (2) Shri Jagannath Rao
- (3) Shri Somnath Chatterjee
- (4) Shri Y. S. Mahajan

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\*Discussed together.

- (5) Shri Jaipal Singh Kashyap
- (6) Shri Janardhana Poojary
- (7) Shri K. P. Unnikrishnan
- (8) Shri Ratansinh Rajda
- (9) Shri Mool Chand Daga

Shri Shiv Shankar replied to the debate.

Shri Chitta Baru spoke (by way of reply to his Statutory Resolution).

The amendment moved by Shri Mool Chand Daga was negatived.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Shiv Shankar.

Shri Jyotirmoy Bosu took part in the debate.

The motion was adopted and the Bill was passed.

6.02 P.M.

*(Lok Sabha adjourned till 11 A.M. on Tuesday, the 2nd December, 1980.)*

AVTAR SINGH RIKHY,  
Secretary.



# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, December 2, 1980|Agrahayana 11, 1902 (Saka)

No. 83

11.01 A.M.

### 1. Starred Questions

Starred Questions Nos. 205, 206, 210—213 and 215 were orally answered. Replies to Starred Questions Nos. 208, 209, 214 and 216—224 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1993—2017, 2020—2034, 2036—2042, 2044—2050, 2052—2186 and 2188—2192 were laid on the Table.

A statement by the Minister of Petroleum, Chemicals and Fertilizers correcting the reply given on 12th August, 1980 to Starred Question No. 944 regarding Payment of Bonus to Oil and Natural Gas Commission employees was laid on the Table.

### 3. Papers laid on the Table—

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the Lubrizol India Limited, Bombay, for the year 1979-80.
  - (ii) Annual Report of the Lubrizol India Limited, Bombay, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Cochin Refineries Limited, Ambalamugal, Ernakulam Distt., for the year 1979-80.

[P.T.O.]

- (ii) Annual Report of the Cochin Refineries Limited, Ambalamugal, Ernakulam Distt., for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Plastics Engineering and Tools, Madras, for the year 1978-79 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by Government on the working of the Central Institute of Plastics Engineering and Tools, Madras, for the year 1978-79.
- (3) A copy of the Report of the MRTP Commission (Hindi and English versions) under section 22(3)(b) of the Monopolies and Restrictive Trade Practices Act, 1969 in the case of Messrs Hindustan Ferodo Limited, Bombay, for establishment of new undertaking for the manufacture of Asbestos Textiles, Asbestos Mill Board and Compressed Asbestos Fibre Jointings etc. along with Central Government letter No. 1(14)77-MI dated the 18th September, 1980 and a statement on the proposal of the company, under section 62 of the said Act.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Finance and Policy, New Delhi, for the year 1979-80 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by Government on the working of the Institute.
- (5) A copy of the Assam Contingency Fund (Amendment) Act, 1980 (President's Act No. 6 of 1980) (Hindi and English versions) published in Gazette of India dated the 29th November, 1980, under sub-section (3) of section 3 of the Assam State Legislature (Delegation of Powers) Act, 1980.
- (6) A copy of the Press Council (Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 1098 in Gazette of India dated the 18th October, 1980, under sub-section (3) of section 25 of the Press Council Act, 1978.
- (7) A copy each of the following Reports (Hindi and English versions):—
- (i) Annual Report (Part II) of the Registrar of Newspapers for India on Press in India, 1977.

(ii) Annual Report (Part I) of the Registrar of Newspapers for India on Press in India, 1978.

#### **4. Statements of Public Accounts Committee**

Shri Chandrajit Yadav laid on the Table English and Hindi versions of the following statements:—

(1) Statement showing Action Taken by Government on the recommendations contained in Chapter I of Ninety-seventh Report (Sixth Lok Sabha) on Irregular Allowance of Discount to a Foreign Company.

(2) Statement showing Action Taken by Government on the recommendations contained in Chapter I of Hundred and first Report (Sixth Lok Sabha) on Incorrect Grant of Export Incentives.

#### **5. Calling Attention**

Shri Bhikhu Ram Jain called the attention of the Minister of Home Affairs to the reported increasing incidents of murder, loot and misbehaviour perpetrated on Marwaris in Orissa, Bihar, Assam and other parts of the country.

The Minister of State in the Ministry of Home Affairs made a statement in regard thereto.

#### **6. Panel of Chairmen**

The Speaker announced that he had nominated Shri Chintamani Panigrahi on the Panel of Chairmen vice Shri Shivraj V. Patil having been appointed a Minister.

#### **7. Government Bill—Introduced**

*The Forest (Conservation) Bill, 1980*

#### **8. Statement Regarding Ordinance—Laid on the Table**

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Forest (Conservation) Ordinance, 1980, was laid on the Table.

#### **9. Government Bill—Introduced**

*The Coal Mines Labour Welfare Fund (Amendment) Bill, 1980.*

*(Lok Sabha adjourned at 1.03 P.M. and re-assembled at 2.05 P.M.)*

#### **10. Matters Under Rule 377**

(1) Shri Harish Chandra Singh Rawat raised a matter regarding Supreme Court Decision on bonus to L.I.C. Employees.

[P.T.O.]

(2) Shri Satyanarayan Jatiya raised a matter regarding payment of arrears to workers and farmers of Mahidpur Road and Javara Sugar Factories.

(3) Shri Cumbum N. Natrajan raised a matter regarding revised wages for Cardamom Workers.

(4) Shri Dileep Singh Bhuria raised a matter regarding rock Phosphate factory at Meghnagar (MP).

(5) Shri N. Dennis raised a matter regarding intrusion by foreign fishing ships in Indian sea waters.

(6) Shrimati Geeta Mukherjee raised a matter regarding shortage of cement in West Bengal.

(7) Shri E. K. Imbichibava raised a matter regarding inadequate supply of rice, wheat, sugar and other essential commodities to Kerala.

**\*11. Statutory Resolution—Negatived**

Shri N. K. Shejwalkar moved the following Resolution:—

“This House disapproves of the Auroville (Emergency Provisions) Ordinance, 1980 (Ordinance No. 19 of 1980) promulgated by the President on the 10th November, 1980.”

The Resolution was negatived after discussion as indicated in para 12 below.

**\*12. Government Bill—Passed**

*The Auroville (Emergency Provisions) Bill, 1980*

The motion for consideration of the Bill was moved by Shri S. B. Chavan.

A motion recommending to the Government to request the Attorney General of India to address the House to clarify certain Constitutional aspects of the Bill was moved by Shri K. P. Unnikrishnan.

Two amendments for circulation of the Bill for the purpose of eliciting opinion thereon, were moved by Shri Mool Chand Daga and Dr. Vasant Kumar Pandit.

An amendment for reference of the Bill to a Joint Committee was moved by Shri Mool Chand Daga.

The following Members took part in the combined debate on the Resolution (vide para 11 above) and the motion for consideration of the Bill:—

- (1) Shri Ram Vilas Paswan
- (2) Shri Era Anbarasu
- (3) Shri K. P. Unnikrishnan

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\*Discussed together.

- (4) Shri Jagannath Rao
- ✓(5) Shri Era Mohan
- (6) Dr. Karan Singh
- (7) Shri Mool Chand Daga
- (8) Shri M. Ramanna Rai
- (9) Shri Krishan Datt Sultanpuri
- (10) Shri Ratansinh Rajda
- (11) Shri Sunder Singh
- (12) Shri Bhogendra Jha
- (13) Shri Harikesh Bahadur

Shri S. B. Chavan replied to the debate.

Shri N. K. Shejwalkar spoke (by way of reply to his Statutory Resolution).

The motion moved by Shri K. P. Unnikrishnan was negatived.

The amendments moved by Shri Mool Chand Daga and Dr. Vasant Kumar Pandit were also negatived.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 18 were adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri S. B. Chavan.

The motion was adopted and the Bill was passed.

### 13. Report of Business Advisory Committee

Shri Bhishma Narain Singh presented the Ninth Report of the Business Advisory Committee.

6.12 P.M.

*(Lok Sabha adjourned till 11 A.M. on Wednesday, the 3rd December, 1980).*

AVTAR SINGH RIKHY,  
Secretary.

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### CORRIGENDUM

In Bulletin Part I, dated November 20, 1980.

Page 8, line 1 for G.S.R. 535(E) read G.S.R: 560(E) .

**LOK SABHA**

**BULLETIN—PART I**

[Brief Record of Proceedings]

Wednesday, December 3, 1980/Agrahayana 12, 1902 (Saka)

**No. 84**

11.00 A.M.

**1. Starred Questions**

Starred Questions Nos. 229—233, 239, and 242 were orally answered. Starred Questions Nos. 225—228, 235, 236, 238, 241 and 244 were postponed. Replies to Starred Questions Nos. 234, 237, and 240 were laid on the Table.

**2. Unstarred Questions**

Replies to Unstarred Questions Nos. 2193—2202, 2204—2240, 2242—2356, 2358—2361, 2363—2377 and 2379—2392 were laid on the Table.

**3. Papers laid on the Table**

The following papers were laid on the Table:—

- (1) A copy of Notification No. S.O. 862(E) (Hindi and English versions) published in Gazette of India dated the 27th October, 1980 containing Order regarding levy of Cess on manufacture of pulp, paper, paper board and newsprint, issued under section 9 of the Industries (Development and Regulation) Act, 1951.
- (2) A copy of the Petroleum (Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 834 in Gazette of India dated the 9th August, 1980, under sub-section (4) of section 29, of the Petroleum Act, 1934.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Andrew Yule and Company Limited, Calcutta, for the year ended 31st December, 1979.

[P.T.O.]

- (ii) Annual Report of the Andrew Yule and Company Limited, Calcutta, for the year ended 31st December, 1979 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A copy of the Household Electrical Appliances (Quality Control), Amendment Order, 1980 (Hindi and English versions) published in Notification No. S.O. 897(E) in Gazette of India dated the 17th November, 1980, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952:—
  - (i) Report of the Commission of Inquiry to look into the incidents of disorderly behaviour and unlawful detention of the D.T.C. buses on the road by the students of S.G.T.B. Khalsa College, Delhi on 8th November, 1979.
  - (ii) Memorandum of Action taken on the findings of the above Report.
- (6) A copy of Notification No. G.S.R. 655(E) (Hindi and English versions) published in Gazette of India dated the 17th November, 1980 cancelling Notification Nos. G.S.R. 1153 and 1154 dated the 8th November, 1980, under sub-section (2) of section 3 of the All India Services Act, 1951.

#### 4. STATEMENTS OF PUBLIC ACCOUNTS COMMITTEE

SHRI CHANDRAJIT YADAV laid on the Table English and Hindi versions of the following statements:—

- (1) Statement showing Action Taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Ninetieth Report (Sixth Lok Sabha) on International Film Festival.
- (2) Statement showing Action Taken by Government on the recommendations contained in Chapter I of Ninety-third Report (Sixth Lok Sabha) on Relief of distress caused by natural calamities.

#### 5. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 1st December, 1980, Rajya Sabha agreed without any amendment to the Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Amendment Bill, 1980, passed by Lok Sabha on the 12th June, 1980.

(ii) That at its sitting held on the 2nd December, 1980, Rajya Sabha agreed without any amendment to the Territorial Army (Amendment) Bill, 1980, passed by Lok Sabha on the 18th November, 1980.

(iii) That at its sitting held on the 2nd December, 1980, Rajya Sabha agreed without any amendment to the Bengal Chemical and Pharmaceutical Works Limited (Acquisition and Transfer of Undertakings) Bill, 1980, passed by Lok Sabha on the 20th November, 1980.

#### **6. Report of Committee on Private Members' Bills and Resolutions**

Shri G. Lakshmanan presented the Eleventh Report of the Committee on Private Members' Bills and Resolutions.

#### **7. Motion regarding Ninth Report of Business Advisory Committee**

Shri Bhishma Narain Singh moved the following motion:—

“That this House do agree with the Ninth Report of the Business Advisory Committee presented to the House on the 2nd December, 1980.”

The motion was adopted.

#### **8. Supplementary Demands for Grants (General)—1980-81**

Shri Sawai Singh Sisodia presented a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1980-81.

#### **9. Matters Under Rule 377**

(1) Shri Motibhai R. Chaudhari raised a matter regarding train services in certain areas of Gujarat.

(2) Shrimati Usha Verma raised a matter regarding railway services in Lakhimpur district of U.P.

(3) Shri K. Arjunan raised a matter regarding supply of essential raw materials to Southern Zone.

(4) Shri Xavier Arakal raised a matter regarding employees of Messrs Giovanala-Binny Limited, Cochin.

(5) Shri Zainul Basher raised a matter regarding need for declaring Urdu as a second official language in U.P.

(6) Shri Ramavatar Shastri raised a matter regarding late running of trains.

(7) Shri Jaipal Singh Kashyap raised a matter regarding job and other reservations for Backward Classes.

[P.T.O.]



## **10. Government Bill—Under Consideration**

### **The Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 1980**

The motion for consideration of the Bill was moved by Shri Bhishma Narain Singh.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri T. R. Shamanna.

An amendment for reference of the Bill to a Select Committee was moved by Shri Mool Chand Daga.

The following Members took part in the debate:—

- (1) Shri T. R. Shamanna
- (2) Shri H. K. L. Bhagat
- (3) Shri Surya Narayan Singh (Speech unfinished).

The discussion was not concluded.

## **11. Resignation by Member**

The Deputy Speaker informed the House that today the Speaker had received a letter from Shri Jagannath Pahadia, an elected Member of Lok Sabha from Bayana-S.C. constituency of Rajasthan resigning his seat in Lok Sabha. The Speaker had accepted the resignation with effect from 3 December, 1980.

(Lok Sabha adjourned at 1.00 P.M. and re-assembled at 2.03 P.M.)

## **12. Motion**

Shri B. V. Desai moved the following motion:—

“That this House do consider the situation arising out of the unprecedented communal riots that occurred in various parts of the country during the last three months.”

A substitute motion was moved by Shri G. M. Banatwalla.

The following Members took part in the debate:—

- (1) Shri Ghulam Mohd. Khan
- (2) Shri Mohan Lal Sukhadia
- (3) Shri Jyotirmoy Bosu
- (4) Shri M. M. A. Khan
- (5) Shri Jagjivan Ram
- (6) Shri H. K. L. Bhagat
- (7) Shri Era Mohan
- (8) Shri P. Namgyal

- (9) Shri Ram Jethamalani
- (10) Shri Arif Mohammad Khan
- (11) Prof. Madhu Dandavate
- (12) Shri Indrajit Gupta
- (13) Shrimati Mohsina Kidwai
- (14) Shri Ashfaq Husain
- (15) Shri Ram Nagina Misra
- (16) Shri Jaipal Singh Kashyap
- (17) Shri R. S. Sparrow
- (18) Shri Abdul Samad
- (19) Shri Tariq Anwar
- (20) Shri Chitta Basu
- (21) Shri G. M. Banatwalla
- (22) Shri Zainul Basher
- (23) Shri Muzaffar Hussain
- (24) Dr. A. U. Azmi
- (25) Dr. Golam Yazdani
- (26) Shri Jalil Abbasi
- (27) Shri Saminuddin
- (28) Giani Zail Singh

Shri B. V. Desai replied to the debate.

The substitute motion moved by Shri G. M. Banatwalla was withdrawn by leave of the House.

9.36 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 4th December, 1980.)

AVTAR SINGH RIKHY.

Secretary.

**LOK SABHA**  
**BULLETIN—PART I**  
**[Brief Record of Proceedings]**

Thursday, December 4, 1980|Agrahayana 13, 1902 (Saka)

**No. 85**

11.00 A.M.

**1. Starred Questions**

Starred Questions Nos. 246, 249, 251, 252, 255, 256 and 258 were orally answered. Starred Question No. 253 was postponed to 18-12-1980. Replies to remaining questions were laid on the Table.

**2. Unstarred Questions**

Replies to Unstarred Questions Nos. 2393—2426, 2428—2457 and 2459—2559 were laid on the Table.

**3. Adjournment Motion**

The Speaker withheld his consent to the moving of adjournment motion given notice of by Sarvashri Mani Ram Bagri and Ram Vilas Paswan regarding reported deaths and blinding of a number of persons as a result of consumption of poisonous and spurious liquor in certain places in Haryana and Punjab.

**4. Papers Laid on the Table**

The following papers were laid on the Table—

- (1) A copy of the Drugs and Cosmetics (Third Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 540(E) in Gazette of India dated the 22nd September, 1980, under section 38 of the Drugs and Cosmetics Act, 1940.
- (2) A copy each of the following Notifications (Hindi and English versions) issued under the Metro Railways (Construction of Works) Act, 1978:—
  - (i) The Metro Railways (Construction of Works) (Amendment) Rules, 1980, published in Notification No. G.S.R. 567(E) in Gazette of India dated the 1st October, 1980.

[P.T.O.]

- (ii) G.S.R. 568(E) published in Gazette of India dated the 1st October, 1980 containing corrigendum to Notification No. G.S.R. 172 published in Gazette of India dated the 3rd February, 1979.
- (iii) The Metro Railways (Construction of Works) (Amendment) Rules, 1980 published in Notification No. 79|MTP|CA|5 in Gazette of India dated the 26th September, 1980.

## **5. Statements of Public Accounts Committee**

SHRI CHANDRAJIT YADAV laid on the Table English and Hindi versions of the following statements:—

- (1) Statement showing Action Taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Ninety-fifth Report (Sixth Lok Sabha) on Defence Services.
- (2) Statement showing Action Taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Ninety-sixth Report (Sixth Lok Sabha) on Defence Services.

## **6. Calling Attention**

Shri Dhanik Lal Mandal called the attention of the Minister of Home Affairs to the reports regarding a large number of Harijan families being still held in bondage in Tamil Nadu.

The Minister of State in the Ministry of Home Affairs made a statement in regard thereto.

(Lok Sabha adjourned at 1.10 P.M. and re-assembled at 2.13 P.M.)

## **7. Motion for Election to Committee**

Shri S. B. Chavan moved the following motion:—

“That in pursuance of paragraph 1 of the Government of India, Archaeological Survey of India, Resolution No. 31|1|80-M dated the 24th November, 1980, the members of this House do proceed to elect in such manner as the Speaker may direct, two members from among themselves, to serve as members of the Central Advisory Board of Archaeology, subject to the other provisions of the said Resolution.”

The motion was adopted.

## **8. Government Bill—Introduced**

### *The National Security Bill, 1980*

The motion for leave to introduce the Bill moved by Giani Zail Singh was opposed. The motion was adopted and the Bill was introduced.

## **9. Statement Regarding Ordinance—Laid on the Table**

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the National Security Ordinance, 1980, was laid on the Table.

## **10. Matters Under Rule 377**

(1) Shri D. S. A. Sivaprakasam raised a matter regarding telecommunication facilities in Tirunelveli District of Tamil Nadu.

(2) Shri Nawal Kishore Sharma raised a matter regarding Post & Telegraph Services in Rajasthan.

(3) Shri Chandrajit Yadav raised a matter regarding functioning of AIR and Doordarshan.

(4) Prof. Satyagopal Misra raised a matter regarding shortage of hank-yarn in West Bengal.

(5) Prof. P. J. Kurien raised a matter regarding need for more railway lines and a railway coach factory in Kerala.

(6) Shri P. K. Kodyan raised a matter regarding decanalisation of import of raw cashew nuts.

(7) Shri Suraj Bhan raised a matter regarding inclusion of some more castes under the categories of S.C./S.T.

(8) Shri Mahavir Prasad raised a matter regarding modernisation of Fertilizer Factory run by Fertilizer Corporation, of India at Gorakhpur.

## **11. Government Bill—Passed**

### *The Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 1980*

Discussion on the motion for consideration of the Bill and amendments thereto moved on the 3rd December, 1980, continued.

The following Members took part in the debate:—

- (1) Shri Surya Narayan Singh
- (2) Shrimati Krishna Sahi
- (3) Shri Satyasadhan Chakraborty
- (4) Shri Xavier Arakal

PTO.

- (5) Shri Mool Chand Daga
- (6) Shri Ramavatar Shastri
- (7) Shri Naval Kishore Sharma
- (8) Shri Ram Singh Yadav

Shri Bhishma Narain Singh replied to the debate.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon moved by Shri T. R. Shamanna and amendment for reference of the Bill to a Select Committee moved by Shri Mool Chand Daga were withdrawn by leave of the House.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 13 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Bhishma Narain Singh.

The motion was adopted and the Bill was passed.

## **12. Government Bill—Under Consideration**

*The Jute Companies (Nationalisation) Bill, 1980*

The motion for consideration of the Bill was moved by Shri Pranab Kumar Mukherjee. His speech was not concluded.

The discussion on the Bill was not concluded.

6 P.M.

*(Lok Sabha adjourned till 11 A.M. on Friday, the 5th December, 1980)*

**AVTAR SINGH RIKHY,**  
Secretary.

Friday, December 5, 1980/Agrahayana 14, 1902 (Saka)

No. 86

11.00 A.M.

**1. Starred Questions**

Starred Questions Nos. 266, 267, 273, 274, 276—278, 280, 281 and 284 were orally answered. Replies to remaining Questions were laid on the Table.

**2. Unstarred Questions**

Replies to Unstarred Questions Nos. 2580—2584, 2566—2577, 2579—2606, 2608—2616, 2618—2655, 2657—2711, 2713—2719, 2721—2737, 2739, 2740, and 2742—2759 were laid on the Table.

A statement by the Deputy Minister of Finance correcting the reply given on 18th July, 1980 to Unstarred Question No. 4708 regarding Loans Advanced to farmers was also laid on the Table.

**3. Papers Laid on the Table**

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Marine Products Export Development Authority, Cochin, for the year 1978-79 along with Audited Accounts, under sub-section (3) of section 22 of the Marine Products Export Development Authority Act, 1972.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of Marine Products Export Development Authority, Cochin, for the year 1978-79.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[P.T.O.]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Packaging, Bombay, for the year 1979-80 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Packaging, Bombay, for the year 1979-80.
- (4) A copy of the Central Board of Direct Taxes (Regulation of Transaction of Business) Amendment Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 1221 in Gazette of India dated the 29th November, 1980, under sub-section (2) of section 4 of the Central Board of Revenue Act, 1963 together with an Explanatory Note.
- (5) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 658(E) published in Gazette of India dated the 25th November, 1980 together with an explanatory memorandum regarding revised rate of exchange for conversion of Pound Sterling into Indian currency or *vice versa* in supersession of notification dated the 12th November, 1980.
- (ii) G.S.R. 663(E) and 664(E) published in Gazette of India dated the 27th November, 1980 together with an explanatory memorandum making certain amendment to Notification No. 37-Customs dated the 15th February, 1979 to clarify the exemption to component parts required for the initial setting up or for the assembly or manufacture of the articles and exemption of those goods from payment of auxiliary duty.
- (iii) G.S.R. 667(E) published in Gazette of India dated the 29th November, 1980 together with an explanatory note seeking to amend the description of the goods designed for use in the printing industry.
- (6) A copy of Notification No. G.S.R. 635(E) (Hindi and English versions) published in Gazette of India dated the 5th November, 1980 containing Corrigenda to Notification No. G.S.R. 487(E) dated the 16th August, 1979, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.



#### **4. Question of Privilege**

Shri Kunwar Ram raised a question of privilege regarding the harassment caused to him and abusive remarks used in respect of Members of Parliament by Police Guard at new Secretariat, Patna, on 29 November, 1980. The matter was referred by the Speaker to the Committee of Privileges.

#### **5. Statements of Public Accounts Committee**

SHRI CHANDRAJIT YADAV laid on the Table English and Hindi versions of the following statements:—

- (1) Statement showing Action Taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Hundred and second Report (Sixth Lok Sabha) on Export of Bicycles and Bicycle Components during 1970's.
- (2) Statement showing Action Taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Hundred and thirteenth Report (Sixth Lok Sabha) on Road Development during Fourth Plan.

#### **6. Message from Rajya Sabha**

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Hotel-Receipts Tax Bill, 1980, passed by Lok Sabha on the 27th November, 1980.

#### **7. Assent to Bill**

Secretary laid on the Table the Assam Appropriation (No. 2) Bill, 1980, passed by the Houses of Parliament during the current session and assented to.

#### **8. Report of Committee on Subordinate Legislation**

Shri Mool Chand Daga presented the Third Report (Hindi and English versions) of the Committee on Subordinate Legislation.

#### **9. Statement Regarding Government Business**

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 8th December, 1980.

(Lok Sabha adjourned at 1.06 P.M. and re-assembled at 2.10 P.M.)

[P.T.O.]

**10. Government Bill—Introduced**

*The Hind Cycles Limited and Sen-Raleigh Limited (Notification) Bill, 1980.*

**11. Statement Regarding Ordinance—Laid on the Table**

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Hind Cycles Limited and Sen-Raleigh Limited (Notification) Ordinance, 1980, was laid on the Table.

**12. Government Bill—Motion for Leave to Introduce—Under Consideration**

*The Maruti Limited (Acquisition and Transfer of Undertakings) Bill, 1980.*

The motion for leave to introduce the Bill moved by Shri Charanjit Chanana was opposed.

The discussion was not concluded.

**\*13. Calling Attention**

Shri Indrajit Gupta called the attention of the Minister of External Affairs to the serious implication of reported public speech in New Delhi on 4 December, 1980 by former Prime Minister Shri Morarji alleging that the U.S.S.R. had instigated him to attack Pakistan.

The Minister of External Affairs made a statement in regard thereto.

**14. Motion Regarding Eleventh Report of Committee on Private Members' Bills and Resolutions**

Shri Ramnath Dubey moved the following motion:—

“That this House do agree with the Eleventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 3rd December, 1980.”

The motion was adopted.

**15. Private Members' Bills—Introduced**

(1) *The Agricultural Workers Welfare Fund Bill, 1980* by Shri Mukunda Mandal.

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\*at 2:15 P.M.

(2) *The National Agricultural Prices Commission Bill, 1980* by Shri Balasaheb Vikhe Patil.

(3) *The Crop Insurance Corporation Bill, 1980* by Shri Balasaheb Vikhe Patil.

(4) *The Criminal Laws (Amendment) Bill, 1980* by Shri Ram Swarup Ram.

(5) *The Companies (Amendment) Bill (Amendment of sections 275, 276, etc.)* by Shri Balasaheb Vikhe Patil.

(6) *The Minimum Homestead Land (Provision and Protection) Bill, 1980* by Shri A. C. Das.

\*\* (7) *The Criminal Laws (Amendment) Bill, 1980* by Shrimati Pramila Dandavate.

#### **16. Private Members' Bill—Negatived**

*The Constitution (Amendment) Bill (Amendment of articles 19 and 41)* by Shri Bapusaheb Parulekar

Discussion on the motion for consideration of the Bill moved by Shri Bapusaheb Parulekar on 25 July, 1980 and the amendments thereto moved on the 8 August, 1980 continued.

Shri Shivraj Patil took part in the Debate.

Shri Bapusaheb Parulekar replied to the Debate.

The amendment moved by Shri Mool Chand Daga for circulation of the Bill for the purpose of eliciting opinion thereon was negatived.

On the amendment moved by Shri R. K. Mhalgi for reference of the Bill to a Select Committee the House divided: Ayes \*21; Noes \*107. The amendment was accordingly negatived.

On the motion for consideration of the Bill, the House divided, Ayes \*22; Noes \*81.

The motion was declared as not carried in accordance with Rule 157 of the Rules of Procedure and in accordance with the Provisions of the Constitution.

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\*\*Introduced at 5.30 P.M.

\*Subject to correction.

[P.T.O.]

### **17. Private Members' Bill—Under Consideration**

*The Dowry Prohibition (Amendment) Bill (Amendment of sections 2, 3, etc.) by Shrimati Pramila Dandavate.*

The motion for consideration of the Bill was moved by Shrimati Pramila Dandavate.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri Virdhi Chander Jain.

The following Members took part in the debate:—

- (1) Prof. Nirmala Kumari Shaktawat
- (2) Shri R. K. Mhalgi
- (3) Shri Virdhi Chander Jain
- (4) Shri Sudhir Kumar Giri
- (5) Shri Sunder Singh (*speech unfinished*).

The discussion was not concluded.

### **18. Half-An-Hour Discussion**

Shri Bhogendra Jha raised a half-an-hour discussion on points arising out of the answers given on the 27th November, 1980 to Starred Question No. 145 and Unstarred Question Nos. 1498 and 1499 regarding New Muzaffarpur-Darbhanga Line and Sakri-Hasanpur Line and change of some halts into stations on these lines.

Shri Mallikarjun replied to the discussion.

6.10 P.M.

*(Lok Sabha adjourned till 11 A.M. on Monday, the 8th December, 1980)*

AVTAR SINGH RIKHY,  
*Secretary.*

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Monday, December 8, 1980|Agrahayana 17, 1902 (Saka)

No. 87

11.02 A.M.

### 1. Starred Questions

Starred Questions Nos. 286, 289, 290, 292 and 296—300 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2760—2763, 2765—2892, 2894—2931 and 2933—2959 were laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions):—
  - (i) Annual Report of the Technical Teachers' Training Institute (Northern Region) Chandigarh, for the year 1979-80 along with Audited Accounts.
  - (ii) Review by the Government on the working of the Technical Teachers' Training Institute (Northern Region) Chandigarh, for the year 1979-80.
- (2) (i) Annual Report of the Technical Teachers' Training Institute (Southern Region) Madras, for the year 1979-80 along with Audited Accounts.
  - (ii) Review by the Government on the working of the Technical Teachers' Training Institute (Southern Region) Madras, for the year 1979-80.
- (3) A statement correcting the answer given by him on the 24th November, 1980 to Starred Question No. 98 by Shri Chintamani Panigrahi regarding News-item captioned "DDA Flouts Master Plan for 3 Star Hotel."

[P.T.O.]

- (4) A copy of the Sugar (Price Determination for 1980-81 Production) Order, 1980 (Hindi and English versions) published in Notification No. G.S.R. 650(E) in Gazette of India dated the 13th November, 1980, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (5) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 669(E) published in Gazette of India dated the 29th November, 1980 together with an explanatory memorandum regarding extension of exemption to wet blue hides and skins from the whole of the basic and auxiliary duty of customs up to 30th November, 1981.
  - (ii) G.S.R. 670(E) published in Gazette of India dated the 29th November, 1980 together with an explanatory memorandum making certain amendment to Notification No. 77-Customs dated the 18th June, 1977 so as to fix basic customs duty on stainless steel bright bars and wire rods at 60 per cent *ad valorem*.
  - (iii) G.S.R. 671(E) published in Gazette of India dated the 29th November, 1980 together with an explanatory memorandum regarding extension of exemption of whole of the customs duty on rough uncut precious stones up to 31st March, 1981.
  - (iv) G.S.R. 1222 published in Gazette of India dated the 29th November, 1980 together with an explanatory memorandum prohibiting the export of maps on a scale of 1/4th inch or more equal to a mile and the microfilms of such maps depicting any part of India including its international boundaries and showing topographical features by contours.
- (6) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
- (i) G.S.R. 666(E) published in Gazette of India dated the 29th November, 1980 together with an explanatory memorandum making amendment to Notification Nos. 68/76-CE and 69/76-CE dated the 16th March, 1976 to substitute "Rs. 3500/- per metric tonne" in place of the previous "Rs. 3000/- per metric tonne".
  - (ii) G.S.R. 668(E) published in Gazette of India dated the 29th November, 1980 together with an explanatory note regarding continuance of the concessional rates of duty on naphtha based LDPE, HDPE, Polypropylene, PVC and Phthalic anhydride beyond the 30th November, 1980.

- ✓ (7) A copy of the Proclamation (Hindi and English versions) dated the 6th December, 1980 issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 12th December, 1979 in relation to the State of Assam, published in Notification No. G.S.R. 684(E) in Gazette of India dated the 6th December, 1980, under article 356(3) of the Constitution.

#### **4. Messages from Rajya Sabha**

Secretary reported the following messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the High Court and Supreme Court Judges (Conditions of Service) Amendment Bill, 1980, passed by Lok Sabha on the 26th November, 1980.
- (ii) That at its sitting held on the 3rd December, 1980, Rajya Sabha passed the Architects (Amendment) Bill, 1980.

#### **5. Bill Passed by Rajya Sabha—Laid on the Table**

Secretary laid on the Table the Architects (Amendment) Bill, 1980, as passed by Rajya Sabha.

#### **6. Calling Attention**

Shri Tariq Anwar called the attention of the Minister of Education and Social Welfare to the closure of Jawaharlal Nehru University.

The Minister of Education and Social Welfare made a statement in regard thereto.

#### **7. Report of Committee on Estimates**

Shri S. B. P. Pattabhi Rama Rao presented the First Report (Hindi and English versions) of the Estimates Committee on Action Taken by Government on the recommendations contained in the Twenty-first Report of the Estimates Committee (Sixth Lok Sabha) on the Ministry of Railways—Demands for Grants (Railways)—Restructuring of Form and Contents.

(Lok Sabha adjourned at 1.03 P.M. and re-assembled at 2.08 P.M.)

#### **8. Government Bill—Introduced**

*The Maruti Limited (Acquisition and Transfer of Undertakings) Bill, 1980*

Further consideration of the motion for leave to introduced the Bill moved by Shri Charanjit Chanana on the 5th December, 1980, was resumed.

Some more Members opposed introduction of the Bill.

[P.T.O.]

On the motion the House divided, Ayes \*107; Noes \*46. The motion was accordingly adopted and the Bill was introduced.

**9. Statement regarding ordinance—laid on the Table**

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Maruti Limited (Acquisition and Transfer of Undertakings) Ordinance, 1980, was laid on the Table.

**10. Government Bill—Introduced**

*The Payment of Bonus (Second Amendment) Bill, 1980*

**11. Statement regarding ordinance—laid on the Table**

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Payment of Bonus (Amendment) Ordinance, 1980, was laid on the Table.

**12. Government Bill—Introduced**

*The Tea (Amendment) Bill, 1980*

**13. Statement regarding ordinance—laid on the Table**

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Tea (Amendment) Ordinance, 1980, was laid on the Table.

**14. Matters Under Rule 377**

(1) Shri Devi Lal raised a matter regarding reported death of a number of persons in Haryana after consuming spurious liquor.

(2) Shri N. Dennis raised a matter regarding implementation of command area development programme in irrigation in Tamil Nadu.

(3) Shri Krishna Chandra Halder raised a matter regarding practice of X-Raying Indian children in Great Britain to assess their age.

(4) Shri Bheekhabhai raised a matter regarding setting up of regional rural bank in Sagwada, Rajasthan.

(5) Shri Virbhadra Singh raised a matter regarding resumption of Delhi-Kulu Air Service.

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\*Subject to correction.



**\*15. Government Bill—Passed**

*The Jute Companies (Nationalisation) Bill, 1980*

Shri Pranab Kumar Mukherjee concuded his speech on the motion for consideration of the Bill moved by him on the 4th December, 1980.

An amendment for reference of the Bill to a Select Committee was moved by Shri T. R. Shamanna.

The following Members took part in the debate:—

- (1) Prof. Ajit Kumar Mehta
- (2) Shri B. K. Nair
- (3) Shri Niren Ghosh
- (4) Shri Xavier Arakal
- (5) Shri Girdhari Lal Vyas
- (6) Shri Satyendra Narain Sinha
- (7) Shri Jamilur Rahman
- (8) Shri Indrajit Gupta
- (9) Shri C. Palaniappan
- (10) Shri Satish Agarwal
- (11) Shri Chitta Basu

Shri Pranab Kumar Mukherjee replied to the debate.

Amendment moved by Shri T. R. Shamanna was withdrawn by leave of the House.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 33 and the First Schedule were adopted.

The Second Schedule was adopted, as amended.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Pranab Kumar Mukherjee.

The motion was adopted and the Bill, as amended, was passed.

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\*From 3.20 P.M. to 5.34 P.M. and from 6.33 to 7.20 P.M.

[P.T.O.]

**16. Half-an-Hour Discussion**

Shri R. P. Yadav raised a half-an-hour discussion on points arising out of the answer given on the 24th November, 1980 to Starred Question-No. 81 regarding faulty telephone services in Delhi.

Shri C. M. Stephen replied to the discussion.

7.20 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 9th December, 1980)

AVTAR SINGH RIKHY,  
Secretary.

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**CORRIGENDA**

In Bulletin Part I, dated December, 5, 1980.

- (i) Page 4, line 2, for 'Notification' read 'Nationalisation'
- (ii) Page 4, line 7, for 'Notification' read 'Nationalisation'

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, December 9, 1980|Agrahayana 18, 1902 (Saka)

**No. 88**

11.02 A.M.

### 1. Starred Questions

Starred Questions Nos. 307, 309, 311—315 and 317—319 were orally answered. Replies to Starred Questions Nos. 310, 316 and 320—326 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2960—2998, 3000—3095, 3098—3122 and 3124—3159 were laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Indian Petrochemicals Corporation Limited, for the year 1979-80.
  - (ii) Annual Report of the Indian Petrochemicals Corporation Limited, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) (i) Review by the Government on the working of the Madras Fertilizers Limited, Manali (Madras), for the year 1979-80.
  - (ii) Annual Report of the Madras Fertilizers Limited, Manali (Madras), for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

### 4. Statements of Public Accounts Committee

Shri Chandrajit Yadav laid on the Table English and Hindi versions of the following statements:—

- (1) Statement showing Action Taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Hundred and Sixth Report (Sixth Lok Sabha) on Defence Services.

[P. T. O.]

- (2) Statement showing Action Taken by Government on the recommendations contained in Chapter I of Hundred and Twentieth Report (Sixth Lok Sabha) on New Lines and Line capacity works.

#### **\*5. Calling Attention**

Shri Ramavatar Shastri called the attention of the Minister of Railways to Railway train accident at Simaria station near Barauni on 5 December, 1980, resulting in death of some persons and injuries to many others.

The Deputy Minister of Railways made a statement in regard thereto.

#### **6. Statement By Minister**

The Minister of State in the Ministry of Home Affairs and Department of Parliamentary Affairs made a statement regarding the completion of the sponge iron plant with the assistance of UNDP|UNIDO, at Kothagudem in Andhra Pradesh.

#### **7. Matters Under Rule 377**

(1) Shri Rana Vir Singh raised a matter regarding adulteration of diesel with kerosene in certain districts of U.P.

(2) Shri Rasabehari Behra raised a matter regarding procurement agencies of food grains in Kalahandi District of Orissa.

(3) Shri Mahavir Prasad raised a matter regarding survey for the construction of a railway line from Sahjanwa to Dohiri Ghat in U.P.

(4) Shrimati Geeta Mukherjee raised a matter regarding location of Farakka super thermal power project township.

(5) Shri V. S. Vijayaraghavan raised a matter regarding supply of rice to Kerala.

(6) Shri Sunil Maitra raised a matter regarding bonus to L.I.C. employees.

(7) Shrimati Pramila Dandavate raised a matter regarding reported growing gangsterism in certain parts of Bombay.

(8) Shri C. Palaniappan raised a matter regarding supply of maida to Tamil Nadu.

#### **@8. Statutory Resolution—Negatived**

Shri Satish Agarwal moved the following resolution:—

“This House disapproves of the Code of Criminal Procedure (Amendment) Ordinance 1980 (Ordinance No. 12 of 1980) promulgated by the President on the 23rd September, 1980.”

After discussion as indicated in para 9 below, on the Resolution the House divided, Ayes \*20; Noes \*100. The Resolution was accordingly negatived.

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\*At 2.06 P.M.

**@9. Government Bill—Passed**

*The Code of Criminal Procedure (Amendment) Bill, 1980*

The motion for consideration of the Bill was moved by Shri P. Venkatasubbaiah.

Two amendments for reference of the Bill to a Select Committee were moved by Shri Mool Chand Daga and Shri A. K. Roy.

The following Members took part in the combined debate on the Resolution (*vide* para 8 above) and the motion for consideration of the Bill:—

(1) Shri Syed Masudal Hossain

(*Lok Sabha adjourned at 1.00 P.M. and re-assembled at 2.06 P.M.*)

(2) Shri Jagannath Rao

(3) Shri Rajnath Sonkar Shastri

(4) Shri Mool Chand Daga

(5) Shri C. T. Dhandapani

(6) Shri A. T. Patil

(7) Shri Ratansinh Rajda

(8) Shri Virdhi Chander Jain

(9) Shri Bhogendra Jha

(10) Shri Ram Singh Yadav

(11) Shri A. K. Roy

(12) Shri Xavier Arakal

(13) Shri Jaipal Singh Kashyap

(14) Shri G. M. Banatwalla

Shri P. Venkatasubbaiah replied to the debate.

Shri Satish Agarwal spoke (by way of reply of his Statutory Resolution).

On the amendment moved by Shri Mool Chand Daga, the House divided: Ayes \*21; Noes \*103: The amendment was accordingly negatived.

On the amendment moved by Shri A. K. Roy, the House divided: Ayes \*22; Noes \*102: The amendment was accordingly negatived.

On the motion for consideration of the Bill the House divided: Ayes \*96; Noes \*22: The motion was accordingly adopted and clause-by-clause consideration of the Bill was taken up.

On amendment No. 7 to clause 2 moved by Shri G. M. Banatwalla, the House divided: Ayes \*22; Noes \*102: The amendment was accordingly negatived.

On clause 2, the House divided: Ayes \*101; Noes \*22: Clause 2 was accordingly adopted.

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@Discussed together.

\*Subject to correction.

[P.T.O.]

On amendment Nos. 8 and 9 to clause 3 moved by Shri G. M. Banatwalla, the House divided: Ayes \*22; Noes \*104: The amendments were accordingly negatived.

On clause 3, the House divided: Ayes \*101; Noes \*23: Clause 3 was accordingly adopted.

On clause 4, the House divided: Ayes \*103; Noes \*21: Clause 4 was accordingly adopted.

On amendment Nos. 5 and 16 to clause 5 moved by Shri Bhogendra Jha, the House divided: Ayes \*22; Noes \*102: The amendments were accordingly negatived.

On clause 5, the House divided: Ayes \*98; Noes \*22: Clause 5 was accordingly adopted.

On clause 6, the House divided: Ayes \*101; Noes \*21: Clause 6 was accordingly adopted.

On clause 7, the House divided: Ayes \*102; Noes \*21: Clause 7 was accordingly adopted.

On amendment No. 6 to clause 8 moved by Shri Bhogendra Jha, the House divided: Ayes \*22; Noes \*101: The amendment was accordingly negatived.

Clause 8 was adopted.

Amendment No. 13 for insertion of new Clause 8A moved by Shri P. Venkatasubbaiah was agreed to.

New clause 8A was adopted.

Clauses 9 and 10 were adopted.

Clause 1, Enacting Formula and the Long Title were also adopted.

The motion that the Bill as amended, be passed was moved by Shri P. Venkatasubbaiah.

The following Members took part in the debate:—

(1) Shri Niren Ghosh

(2) Shri Ramavatar Shastri

On the motion the House divided: Ayes \*96; Noes \*21.

The motion was adopted and the Bill, as amended, was accordingly passed.

8.11 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 10th December, 1980.)

AVTAR SINGH RIKHY,  
Secretary.

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\*Subject to correction.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, December 10, 1980/Agrahayana 19, 1902 (Saka)

No. 89

11.00 A.M.

### 1. Starred Questions

Starred Questions Nos. 327—332 were orally answered. Replies to Starred Questions Nos. 333—340 and 342—356 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3160—3166, 3168—3225, 3227—3234, 3236—3282, 3284—3326 and 3328—3359 were laid on the Table.

### 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. G.S.R. 662 (E) (Hindi and English versions) published in Gazette of India dated the 27th November, 1980 adding the Brick Industry to Schedule I of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952, under sub-section (2) of section 4 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.
- (2) A copy of the Employees Provident Funds (Fifth Amendment) Scheme, 1980 (Hindi and English versions) published in Notification No. G.S.R. 665(E) in Gazette of India dated the 29th November, 1980, under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.
- (3) A copy of the Household Electrical Appliances (Quality Control) Amendment Order, 1980 (Hindi and English versions) published in Notification No. S.O. 897(E) in Gazette of India dated the 17th November, 1980, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

[P.T.O.]

- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 148 of the Delhi Police Act, 1978:—
- (i) Notification No. F.10/16/80-Home(P)/Estt. published in Delhi Gazette dated the 14th August, 1980 making certain amendments to the Punjab Police Rules, 1934 in their application to the Union Territory of Delhi.
  - (ii) Notification No. F.10/35/73-Home (P)/Estt. published in Delhi Gazette dated the 14th August, 1980 making certain amendment to the Punjab Police Rules, 1934 in their application to the Union Territory of Delhi.
  - (iii) The Delhi Prohibition of burning or discharging firearms in public places Regulations, 1980, published in Notification No. 2615/Spl. Cell PHQ in Delhi Gazette dated the 8th September, 1980.
  - (iv) Notification No. F.5(134)/78-Home (P)/Estt. published in Delhi Gazette dated the 14th August, 1980 authorising the Commissioner of Police, Delhi to exercise the powers and discharge functions of District Magistrate under the Sarais Act, 1867.
  - (v) Notification No. F.3/184/80-Home (P)/Estt. published in Delhi Gazette dated the 11th September, 1980 making certain amendment in the Punjab Police Rules, 1934.
  - (vi) The Delhi Prohibition of Being Armed Regulations, 1980, published in Notification No. 3583/Spl. Cell in Delhi Gazette dated the 14th November, 1980.
- (5) (i) A copy of the Annual Accounts (Hindi and English versions) of the Employees Provident Fund Organisation for the year 1977-78 together with Audit Report thereon.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above document.

#### **4. Statement of Public Accounts Committee**

Shri Chandrajit Yadav laid on the Table a statement (Hindi and English versions) showing Action Taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Hundred and forty-second Report (Sixth Lok Sabha) on Direct Taxes.

#### **5. Message from Rajya Sabha**

Secretary reported a message from Rajya Sabha that at its sitting held on the 8th December, 1980. Rajya Sabha agreed without



any amendment to the Monopolies and Restrictive Trade Practices (Amendment) Bill, 1980, passed by Lok Sabha on the 1st December, 1980.

## **6. Calling Attention**

Shri Zainul Basher called the attention of the Minister of Agriculture and Rural Re-construction to the situation arising out of the drastic cut in the monthly quota of wheat for distribution in Uttar Pradesh.

The Minister of Agriculture and Rural Re-construction made a statement in regard thereto.

## **7. Report of Committee on Private Members' Bills and Resolutions**

Shri Mahavir Prasad presented the Twelfth Report of the Committee on Private Members' Bills and Resolutions.

## **8. Report of Public Accounts Committee**

Shri Chandrajit Yadav presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (1) Twenty-seventh Report relating to Union Excise Duties.
- (2) Twenty-ninth Report on Action Taken by Government on the recommendations contained in the Hundred and ninth Report (Sixth Lok Sabha) relating to the Ministry of Defence.

## **9. Report of Committee on Public Undertakings**

Shri Darur Pullaiah presented the Second Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in the Fifty-fifth Report of the Committee on Public Undertakings (Sixth Lok Sabha) on Appointment of Auditors in Government Companies.

## **10. Report of Committee on Subordinate Legislation**

Shri Mool Chand Daga presented the Fourth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

## **\*11. Statement by Minister**

The Minister of Information and Broadcasting made a statement clarifying the matter raised under Rule 377 by Shri Chandrajit Yadav in the House on the 4th December, 1980, regarding functioning of A.I.R. and Doordarshan.

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\*At 2.04 P.M.

[P.T.O.]

## **12. Matters Under Rule 377**

(1) Shri Era Anbarasu raised a matter regarding rail transport facility for passengers from Madras to Tambaram.

(2) Shri Chintamani Panigrahi raised a matter regarding electronic telephone manufacturing factory at Bhubneshwar.

(3) Shri Virldhi Chander Jain raised a matter regarding Rajasthan Canal project.

(4) Shri Xavier Arakal raised a matter regarding Kudumbi community of Kerala.

(5) Shri B. D. Singh raised a matter regarding food-for-work programme.

(6) Shri Sushil Bhattacharya raised a matter regarding retrenched Government Employees of Beas Project.

(7) Dr. Karan Singh raised a matter regarding declaration of Ladakh as Scheduled Area.

(8) Shri Atal Bihari Vajpayee raised a matter regarding Delhi High Court decision to reinstate Dr. L. P. Agarwal as Director of All India Institute of Medical Sciences.

*(Lok Sabha adjourned at 1.00 P.M. and re-assembled at 2.04 P.M.)*

### **@13. Statutory Resolution—Under Consideration**

Shri Atal Behari Vajpayee moved the following Resolution:—

“This House disapproves of the National Security Ordinance, 1980 (Ordinance No. 11 of 1980) promulgated by the President on the 22nd September, 1980.”

### **@14. Government Bill—Under Consideration**

*The National Security Bill, 1980*

The motion for consideration of the Bill was moved by Giani Zail Singh.

Four amendments for circulation of the Bill for the purpose of eliciting opinion thereon, were moved by Sarvashri G. M. Banatwalla, Ramavatar Shastri, Bapusaheb Parulekar and Vijay Kumar Yadav.

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**@ Discussed together.**

The following Members took part in the combined debate on the Resolution (vide para 13 above) and the motion for consideration of the Bill:—

- (1) Shri Jagpal Singh
- (2) Shri H. K. L. Bhagat
- (3) Shri Somnath Chatterjee
- (4) Shri Arif Mohammad Khan
- (5) Shri Frank Anthony
- (6) Shri Chintamani Panigrahi
- (7) Shri Jamilur Rahman
- (8) Shri Chiranji Lal Sharma (*Speech unfinished*).

The discussion was not concluded.

5.49 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 11th December, 1980)

AVTAR SINGH RIKHY,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, December 11, 1980|Agrahayana 20, 1902 (Saka)

**No. 90**

11.02 A.M.

### 1. Starred Questions

Starred Questions Nos. 357, 362—364 and 366—369 were orally answered. Starred Question No. 359 was transferred and postponed to 18-12-1980. Replies to Starred Questions Nos. 358, 361, 365 and 370—376 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3360—3531 were laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Drugs and Cosmetics (Second Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 779 in Gazette of India dated the 26th July, 1980, under section 38 of the Drugs and Cosmetics Act, 1940.
- \* (2) A copy of the Joint Declaration (Hindi and English versions) issued on the conclusion of the State visit to India of H. E. Mr. Leonid I. Brezhnev, General Secretary of the CPSU and Chairman of the Presidium of the Supreme Soviet of the U.S.S.R.

### 4. Statements of Public Accounts Committee

Shri Chandrajit Yadav laid on the Table English and Hindi versions of the following statements:—

- (1) Statement showing Action Taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Sixty-eighth Report (Sixth Lok Sabha) on Union Excise Duties (1971-72).

\*Laid at 5.50 P.M.

[P.T.O.]

- (2) Statement showing Action Taken by Government on the recommendations contained in Chapter I of Hundred and forty-fourth Report (Sixth Lok Sabha) on Import of Rapeseed and Rapeseed Oil from Canada.

### 5. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 9th December, 1980, Rajya Sabha agreed without any amendment to the Auroville (Emergency Provisions) Bill, 1980, passed by Lok Sabha on the 2nd December, 1980.
- (ii) That at its sitting held on the 10th December, 1980, Rajya Sabha agreed without any amendment to the Jute Companies (Nationalisation) Bill, 1980, passed by Lok Sabha on the 8th December, 1980.

### 6. Matters Under Rule 377

(1) Shri Bhim Singh raised a matter regarding Rani Sati Temple in Rajasthan.

(2) Shri B. K. Nair raised a matter regarding paddy cultivation by Kerala farmers.

(3) Shri Janardhana Poojary raised a matter regarding eradication of prostitution.

(4) Shri Ram Vilas Paswan raised a matter regarding reported strike by All India University Employees' Federation.

(5) Shri Somnath Chatterjee raised a matter regarding transfer of passenger and coastal services in certain parts of the country to Mogul Lines Limited.

(6) Shri Ramavatar Shastri raised a matter regarding mica industry.

(7) Shri Harish Kumar Gangwar raised a matter regarding construction of railway line between Shahjahanpur and Mailani.

### @7. Statutory Resolution—Under Consideration

Discussion on the following Resolution moved by Shri Atal Behari Vajpayee on the 10th December, 1980, continued:—

“This House disapproves of the National Security Ordinance, 1980 (Ordinance No. 11 of 1980) promulgated by the President on the 22nd September 1980.”

### @8. Government Bill—Under Consideration

The National Security Bill, 1980

Combined discussion on the motion for consideration of the Bill and the amendments thereto moved on the 10th December, 1980, and the Resolution (*vide* para 7 above) continued.

@ Discussed together.

The following Members took part in the debate:—

- (1) Shri Chiranji Lal Sharma
- (2) Shri C. M. Stephen (Speech unfinished)

The discussion was not concluded.

(*lok Sabha adjourned at 1.00 P.M. and re-assembled at 2.06 P.M.*)

## 9. MOTION

Shri Chitta Basu moved the following motion:—

“That this House is of the opinion that the support prices announced by the Agricultural Prices Commission in respect of sugar-cane, jute, cotton, wheat and other food-grains, and other agricultural produce, are not just and remunerative in view of the escalation of the cost of production and urges upon the Government to reject the recommendations of the APC and take necessary steps to ensure for farmers the remunerative prices of their produce without further delay.”

Three amendments were moved by Sarvashri Mool Chand Daga, B. K. Nair and Ram Singh Yadav.

The following Members took part in the debate:—

- (1) Shri K. Lakkappa
- (2) Shri Rana Vir Singh
- (3) Shri Dhanik Lal Mandal
- (4) Shri Shivkumar Singh
- (5) Shri Balasaheb Vikhe Patil
- (6) Prof. Rupchand Pal
- (7) Shri G. L. Dogra
- (8) Shri R. S. Sparrow
- (9) Shri Thazhai M. Karunanithi
- (10) Shri Uttam Rathod
- (11) Shri R. L. P. Verma
- (12) Shri Zainul Basher
- (13) Shri Nathu Ram Mirdha
- (14) Shri Sunder Singh
- (15) Shri Motibhai R. Chaudhari

[P.T.C.]

- (16) Shri Bheravadan K. Gadhavi
- (17) Shri K. M. Madhukar
- (18) Shri Dileep Singh Bhuria
- (19) Shri A. T. Patil
- (20) Shri Harikesh Bahadur
- (21) Shri Mool Chand Daga
- (22) Shri Pius Tirkey
- (23) Shri Ram Singh Yadav
- (24) Chaudhary Multan Singh
- (25) Shri N. Soundarajan
- (26) Rao Birendra Singh

Shri Chitta Basu replied to the debate.

Amendments moved by Saivashri Mool Chand Daga and B. K. Nair were negatived.

Amendment moved by Shri Ram Singh Yadav was withdrawn by leave of the House.

The motion was negatived.

9.50 P.M.

*(Lok Sabha adjourned till 11 A.M. on Friday, the 12th December, 1980)*

AVTAR SINGH RIKHY,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Friday, December 12, 1980/Agrahayana 21, 1902 (Saka)

No. 91

11.02 A.M.

### 1. Starred Questions

Starred Questions Nos. 377—381, 383, 387 and 394—396 were orally answered. Replies to Starred Questions Nos. 382, 384—386, 388, 389 and 391—393 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3532—3621 and 3623—3731 were laid on the Table.

### 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Artsilk Textiles (Production and Distribution) Control (Amendment) Order, 1980 (Hindi and English versions) published in Notification No. S.O. 2619 in Gazette of India dated the 4th October, 1980, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Goods Export Promotion Council, New Delhi, for the year 1978-79 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review on the working of the Council for the year 1978-79.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Textiles Committee, Bombay, for the year 1978-79 along with Audited Accounts, under sub-section (4) of section 13 of the Textiles Committee Act, 1963.

[P.T.O.]



- (ii) A copy of the Review (Hindi and English versions) on the working of the Textiles Committee, Bombay, for the year 1978-79.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of Notification No. S.O. 598(E) (Hindi and English versions) published in Gazette of India dated the 31st July, 1980 notifying election of Sarvashri George Joseph Mundackal and B. K. Nair, Members of Parliament to the Rubber Board, issued under section 4 of the Rubber Act, 1947.
- (6) A copy of the Income-tax (Ninth Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. S.O. 931(E) in Gazette of India dated the 1st December, 1980, under section 296 of the Income-tax Act, 1961.
- (7) A copy of Notification No. G.S.R. 679(E) (Hindi and English versions) published in Gazette of India dated the 4th December, 1980 together with an explanatory memorandum regarding revised rate of exchange for conversion of Swiss Francs into Indian currency or *vice-versa*, under section 159 of the Customs Act, 1962.
- (8) A copy each of the following Reports (Hindi and English versions):—
  - (i) Report of the Haryana Kshetriya Gramin Bank, Bhiwani (Haryana) for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
  - (ii) Report of the Jaipur Nagaur Aanchalik Gramin Bank, Jaipur (Rajasthan) for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
  - (iii) Report of the Gorakhpur Kshetriya Gramin Bank, Gorakhpur (U.P.) for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
  - (iv) Report of the Gaur Gramin Bank, Malda (West Bengal) for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.

- (v) Report of the Prathama Bank, Moradabad (U.P.) for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
- (vi) Report of the Bhojpur Rohtas Gramin Bank, Arrah (Bihar) for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
- (vii) Report of the Samyukt Kshetriya Gramin Bank, Azamgarh (U.P.) for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
- (viii) Report of the Kshetriya Gramin Bank, Hoshangabad (Madhya Pradesh) for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
- (ix) Report of the Tungabhadra Gramin Bank, Bellary (Karnataka) for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
- (x) Report of the Puri Gramya Bank, Pipli (Orissa) for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
- (xi) Report of the Jammu Rural Bank, Jammu (J&K) for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
- (xii) Report of the Champaran Kshetriya Gramin Bank, Motihari (Bihar) for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
- (xiii) Report of the Barabanki Gramin Bank, Barabanki (U.P.) for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
- (xiv) Report of the Gurgaon Gramin Bank, Gurgaon (Haryana) for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.

[P.T.O.]

- (xv) Report of the Rae Bareli Kshetriya Gramin Bank, Rae Bareli (U.P.) for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
- (xvi) Report of the Farukhabad Gramin Bank, Farukhabad (U.P.) for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
- (xvii) Report of the Mallabhum Gramin Bank, Bankura (West Bengal) for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
- (xviii) Report of the Bolangir Aanchalik Gramya Bank, Bolangir (Orissa) for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
- (xix) Report of the Nagarjuna Grameena Bank, Khammam (Andhra Pradesh) for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
- (xx) Report of the Pragjyotish Gaonlia Bank, Nalbari (Assam) for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
- (xxi) Report of the Rayalaseema Grameena Bank, Cuddapah (Andhra Pradesh) for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
- (xxii) Report of the Mayurakshi Gramin Bank, Suri (Distt. Birbhum) (West Bengal) for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
- (xxiii) Report of the Malaprabha Grameena Bank, Dharwar (Karnataka) for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
- (xxiv) Report of the Marudhar Kshetriya Gramin Bank, Churu (Rajasthan) for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.

- (xxv) Report of the Marwar Gramin Bank, Pali (Rajasthan) for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
- (xxvi) Report of the Bhagirath Gramin Bank, Sitapur (U.P.) for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
- (xxvii) Report of the Sri Visakha Grameena Bank, Sriakulam (Andhra Pradesh) for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
- (xxviii) Report of the Cauvery Grameena Bank, Mysore (Karnataka) for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
- (xxix) Report of the Shekhawati Gramin Bank, Sikar (Rajasthan) for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
- (xxx) Report of the Cuttack Gramya Bank, Cuttack (Orissa) for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
- (xxxi) Report of the Bilaspur Raipur Kshetriya Gramin Bank, Bilaspur (Madhya Pradesh) for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
- (xxxii) Report of the Magadh Gramin Bank, Gaya (Bihar) for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
- (xxxiii) Report of the Koraput Panchabati Gramya Bank, Jeypore (Orissa) for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
- (xxxiv) Report of the South Malabar Gramin Bank, Malapurm (Kerala) for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
- (xxxv) Report of the North Malabar Gramin Bank, Cannanore (Kerala) for the year ended the 31st December,

[P. T. O.]

1979 along with the Accounts and the Auditor's Report thereon.

- (xxxvi) Report of the Rewa-Sidhi Gramin Bank, Rewa (Madhya Pradesh) for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
- (xxxvii) Report of the Tripura Gramin Bank Agaitala (Tripura) for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
- (xxxviii) Report of the Kosi Kshetriya Gramin Bank, Purnea (Bihar) for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
- (xxxix) Report of the Himachal Gramin Bank, Mandi (Himachal Pradesh) for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
- (xl) Report of the Ballia Kshetriya Gramin Bank, Ballia (U.P.) for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
- (xli) Report of the Sultanpur Kshetriya Gramin Bank, Sultanpur (U.P.) for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
- (xlii) Report of the Uttar Banga Kshetriya Gramin Bank, Cooch Behar (West Bengal) for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
- (xliii) Report of the Pandyan Gramin Bank, Sattur (Tamil Nadu) for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
- (xliv) Report of the Vaishali Kshetriya Gramin Bank, Muzaffarpur (Bihar) for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
- (xlv) Report of the Monghyr Kshetriya Gramin Bank, Monghyr (Bihar) for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.

- (xlvi) Report of the Bundelkhand Kshetriya Gramin Bank, Tikamgarh (Madhya Pradesh) for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
- (xlvii) Report of the Santhal Parganas Gramin Bank, Dumka (Bihar) for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
- (xlviii) Report of the Hardoi Unnao Gramin Bank, Hardoi (U.P.) for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
- (xlix) Report of the Krishna Grameena Bank, Gulbarga (Karnataka) for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
- (l) Report of the Kutch Gramin Bank, Bhuj (Gujarat) for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
- (li) Report of the Jamnagar Gramin Bank, Jamnagar (Gujarat) for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
- (lii) Report of the Madhubani Kshetriya Gramin Bank, Madhubani (Bihar) for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
- (liii) Report of the Nalanda Gramin Bank, Biharshariff (Bihar) for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
- (liv) Report of the Singhbhum Kshetriya Gramin Bank, Chaibasa (Bihar) for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
- (lv) Report of the Sharda Gramin Bank, Satna (Madhya Pradesh) for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.

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- (lvi) Report of the Ellaquai Dehati Bank, Srinagar (Jammu and Kashmir) for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
  - (lvii) Report of the Surguja Kshetriya Gramin Bank, Ambikapur (Madhya Pradesh) for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
  - (lviii) Report of the Sree Anantha Grameena Bank, Anantapur (Andhra Pradesh) for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
  - (lix) Report of the Bastar Kshetriya Gramin Bank, Jagdalpur (Madhya Pradesh) for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
- (9) A copy of the Annual Report (Hindi and English versions) of the Controller General of Patents, Designs and Trade Marks for the year 1979-80 under section 126 of the Trade and Merchandise Marks Act, 1958.

#### **4. Minutes of Committee on Papers laid on the Table**

Dr. Rajendra Kumari Bajpai laid on the Table Minutes (Hindi and English versions) of the sittings of the Committee on Papers laid on the Table relating to their Second Report.

#### **5. Message from Rajya Sabha**

Secretary reported a message from Rajya Sabha that at its sitting held on the 10th December, 1980, Rajya Sabha agreed without any amendment to the Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 1980, passed by Lok Sabha on the 4th December, 1980.

#### **6. Assent to Bills**

Secretary laid on the Table copies of the following two Bills passed by the Houses of Parliament during the current session and assented to:

- (1) The Hotel-Receipts Tax Bill, 1980.
- (2) The High Courts and Supreme Court Judges (Conditions of Service) Amendment Bill, 1980.

#### **7. Report of Estimates Committee**

Shri S. B. P. Pattabhi Rama Rao presented the Fourth Report (Hindi and English versions) of the Estimates Committee on Action Taken by Government on the recommendations contained in the

Thirty-sixth Report of the Estimates Committee (Sixth Lok Sabha) on the Ministry of Works and Housing—DDA—Demolitions in Unauthorised Colonies.

#### **8. Report of Committee on Papers laid on the Table**

Dr. Rajendra Kumari Bajpai presented the Second Report (Hindi and English versions) of the Committee on Papers laid on the Table.

#### **9. Calling Attention**

Shri Rashid Masood called the attention of the Minister of Tourism and Civil Aviation to the reported threat by the major Airlines to boycott the Delhi Airport because the poor facilities at the airport.

The Minister of Tourism and Civil Aviation made a statement in regard thereto.

#### **10. Statement by Minister of Parliamentary Affairs**

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 5th December, 1980.

*(Lok Sabha adjourned at 1.00 P.M. and re-assembled at 2.06 P.M.)*

#### **\*11. Statement by Minister**

The Deputy Minister of Railways made a statement regarding derailment of 85 UP Assam Mail between Karisath and Behiya stations on Eastern Railway on the 12th December, 1980.

#### **@12. Statutory Resolution—Under Consideration**

Discussion on the following Resolution moved by Shri Atal Behari Vajpayee on the 10th December, 1980, continued:—

“This House disapproves of the National Security Ordinance, 1980 (Ordinance No. 11 of 1980) promulgated by the President on the 22nd September, 1980.”

#### **@13. Government Bill—Under Consideration**

*The National Security Bill, 1980*

Combined discussion on the motion for consideration of the Bill and the amendments thereto moved on the 10th December, 1980, and the Resolution (*vide* para 12 above) continued.

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\*At 3.25 P.M.

@Discussed together.

[P. T. O.]



The following Members took part in the debate:—

- (1) Shri C. M. Stephen
- (2) Shri Ravindra Verma (*Speech unfinished*).

The discussion was not concluded.

#### 14. Motion regarding twelfth report of Committee on Private Members' Bills and Resolutions

Shri Mahavir Prasad moved the following motion:—

“That this House do agree with the Twelfth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 10th December, 1980.”

The motion was adopted.

#### 15. Private Members' Resolution—Under Consideration

Discussion on the following Resolution moved by Shri Giridhar Gomango and the amendments thereto moved on the 1st August, 1980, continued:—

“This House urges upon the Government to take immediate steps to implement the policies and programmes adopted in Sub-plan for tribal areas and the Component plan for Scheduled Castes of the country for socio-economic upliftment of the people and also to ask the States and Union Territories to execute the same vigorously so that the growing unrest and discontentment among the Adivasis due to the exploitation by the vested interests and the atrocities committed on Harijans is checked and their interests are protected in the larger interests of the nation as a whole.”

The following Members took part in the debate:—

- (1) Shri P. Namgyal
- (2) Shri Shiv Prasad Sahu
- (3) Shri Kusuma Krishna Murthy
- (4) Shri Virdhi Chander Jain
- (5) Shri Uttam Rathod
- (6) Shri Arjun Sethi
- (7) Shri Bheravadan K. Gadhavi
- (8) Shri Babu Lal Solanki

(9) Shri Jaipal Singh Kashyap

(10) Shri C. Palaniappan

(11) Shri Dileep Singh Bhuria

[On a Motion "That further discussion on the Resolution moved by Shri Giridhar Gomango, M.P. be adjourned at 5.45 P.M. till the next appropriate date" moved by Shri Somnath Chatterjee, the House divided: Ayes \*\*19; Noes \*\*61. The motion was accordingly negatived.]

(12) Shri Xavier Arakal (*Speech unfinished*).

The discussion was not concluded.

6.00 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 15th December, 1980.)

AVTAR SINGH RIKHY,  
*Secretary.*

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\*\*Subject to correction.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Monday, December 15, 1980|Agrahayana 24, 1902 (Saka)

No. 92

11.02 A.M.

### 1. Starred Questions

Starred Questions Nos. 397—399, 401, 403 and 404 were orally answered. Replies to the remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3732—3790, 3792—3869 and 3871—3931 were laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review (Hindi and English versions) by the Government on the working of the Indian Telephone Industries Limited, Bangalore, for the year 1979-80.
  - (ii) Annual Report of the Indian Telephone Industries Limited, Bangalore, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review (Hindi and English versions) by the Government on the working of the Hindustan Teleprinters Limited, Madras, for the year 1979-80.
  - (ii) Annual Report of the Hindustan Teleprinters Limited, Madras, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) Two statements (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi version of Reports mentioned at (a) (ii) and (b) (ii) of item (1) above.

[P.T.O.]

- (3) A copy of the *Indian Telegraph (Sixth Amendment) Rules, 1980* (Hindi and English versions) published in Notification No. G.S.R. 1218 in Gazette of India dated the 22nd November, 1980, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (4) A copy of the Annual Accounts (Hindi and English versions) of the National School of Drama, New Delhi, for the year 1977-78 along with the Audit Report thereon.
- (5) A copy of the Annual Accounts Vols. I & II (Hindi and English versions) of the Banaras Hindu University, Banaras, for the year 1978-79 along with Audit Report thereon.
- (6) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Durgapur, for the year 1977-78 along with Audit Report thereon.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tibetan Schools Administration, New Delhi, for the year 1979-80.
- (ii) A statement (Hindi and English versions) regarding Review on the working of the Central Tibetan Schools Administration, New Delhi, for the year 1979-80.
- (8) A copy of the Annual Accounts (Hindi and English versions) of the Sardar Vallabhbhai Regional College of Engineering and Technology, Surat, for the year 1978-79 along with Audit Report thereon.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Visvesvaraya Regional College of Engineering, Nagpur, for the year 1979-80.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Visvesvaraya Regional College of Engineering, Nagpur, for the year 1979-80.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Malaviya Regional Engineering College, Jaipur, for the year 1979-80 (July, 1979 to June, 1980).
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Malaviya Regional Engineering College, Jaipur, for the year 1979-80 (July, 1979 to June, 1980).
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad College of Technology, Bhopal, for the year 1979-80.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Maulana Azad College of Technology, Bhopal, for the year 1979-80.

(12) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

- (i) Statement No. XXI—Fourth Session, 1978
- (ii) Statement No. XV—Fifth Session, 1978
- (iii) Statement No. XIII—Sixth Session, 1978
- (iv) Statement No. XVI—Seventh Session, 1979
- (v) Statement No. VII—Eighth Session, 1979

} Sixth Lok Sabha.

- (vi) Statement No. IV—Second Session, 1980
- (vii) Statement No. VI—Third Session, 1980.

} Seventh Lok Sabha.

(13) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Delhi Development Authority, Delhi, for the year 1979-80, under section 26 of the Delhi Development Act, 1957.

(ii) A statement (Hindi and English versions) regarding Review on the working of Delhi Development Authority, Delhi, for the year 1979-80.

(14) (i) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 1979-80, together with Audit Report thereon.

(ii) A copy of the Review (Hindi and English versions) on the accounts of the Delhi Urban Art Commission, New Delhi, for the year 1979-80.

(15) (i) A copy of the Annual Report (Hindi and English versions) of the National Heavy Engineering Cooperative Limited, Pune, for the year ended 30th June, 1979 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Heavy Engineering Cooperative Limited, Pune, for the year ended 30th June, 1979.

(16) A statement (Hindi and English versions) showing reasons for delay.

(17) (i) A copy of the Annual Report (Hindi and English versions) of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year ended 30th June, 1979 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year ended 30th June, 1979.

JP.T.O.

- (18) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) A copy of the Annual Report (Hindi and English versions) of the All India Federation of Cooperative Spinning Mills Limited, Bombay, for the year ended 30th June, 1977 along with Audited Accounts.
- (20) A copy of the Annual Report (Hindi and English versions) of the All India Federation of Cooperative Spinning Mills Limited, Bombay, for the year ended 30th June, 1978 along with Audited Accounts.
- (21) A copy of the Annual Report (Hindi and English versions) of the All India Federation of Cooperative Spinning Mills Limited, Bombay, for the year ended 30th June, 1979 along with Audited Accounts.
- (22) A copy of the Review (Hindi and English versions) by Government on the working of the All India Federation of Cooperative Spinning Mills Limited, Bombay upto the year ended 30th June, 1979.
- (23) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) to (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 1979-80.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Council for Cooperative Training, New Delhi, for the year 1979-80.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Science Museums, Calcutta, for the year 1978-79 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Council of Science Museums, Calcutta, for the year 1978-79.
- (26) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Sangeet Natak Akademi, New Delhi, for the year 1979-80.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Sangeet Natak Akademi, New Delhi, for the year 1979-80.

- (28) (i) A copy of the Annual Report (Hindi and English versions) of the National School of Drama, New Delhi, for the year 1979-80.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National School of Drama, New Delhi, for the year 1979-80.
- (29) A copy of the Annual Report (Hindi and English versions) of the Development Council for Sugar Industry for the year 1979-80, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951.

#### 4. Statements of Public Accounts Committee

Shri Chandrajit Yadav laid on the Table English and Hindi versions of the following statements:—

- (1) Statement showing Action Taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Sixty-first Report (Sixth Lok Sabha) on Corporation Tax and Income-tax—A review.
- (2) Statement showing Action Taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Hundred and forty-third Report (Sixth Lok Sabha) on Direct Taxes.

#### 5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 11th December, 1980, Rajya Sabha passed the Sales Promotion Employees (Conditions of Service) Amendment Bill, 1980.

#### 6. Bill Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table the Sales Promotion Employees (Conditions of Service) Amendment Bill, 1980, as passed by Rajya Sabha.

#### 7. Reports of Public Accounts Committee

Shri Chandrajit Yadav presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (1) First Report on Excesses over Voted Grants and Charged Appropriations disclosed in the Appropriation Accounts (Civil), (Railways), (Defence Services) and (Posts and Telegraphs) for the year 1977-78 and on the Action Taken by Government on the recommendations contained in the Eighty-seventh and Hundred and fourth Reports (Sixth Lok Sabha) on Excesses over Voted Grants and Charged Appropriations for the year 1976-77.

[P.T.O.]

- (2) **Seventh Report on Action Taken by Government on the recommendations contained in the Hundred and eighth Report (Sixth Lok Sabha) on Cash Assistance for Export of Absorbent Cotton relating to the Ministry of Commerce.**
- (3) **Ninth Report on Action Taken by Government on the recommendations contained in the Hundred and twelfth Report (Sixth Lok Sabha) on Overpayments made on five-year recurring deposit accounts relating to the Ministry of Communications.**

### **8. Report of Estimates Committee**

Shri S. B. P. Pattabhi Rama Rao presented the Second Report (Hindi and English versions) of the Estimates Committee on Action Taken by Government on the recommendations contained in the Thirtieth Report of the Estimates Committee (Sixth Lok Sabha) on the Ministry of Supply and Rehabilitation (Deptt. of Rehabilitation)—Dandakaranya Project—Exodus of Settlers (1978).

### **9. Report of Committee on Absence of Members**

Shri P. V. G. Raju presented the Second Report of the Committee on Absence of Members from the Sitzings of the House.

### **10. Calling Attention**

Shri G. M. Banatwalla called the attention of the Minister of Commerce to the report that India's trade deficit may exceed Rs. 4,000 crores during the financial year 1980-81.

The Minister of Commerce made a statement in regard thereto.

*(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.07 P.M.)*

### **\*11. Statement by Prime Minister**

The Prime Minister made a statement regarding the visit to India of Mr. L. I. Brezhnev, General Secretary of the Central Committee of the CPSU, Chairman of the Presidium of the Supreme Soviet of the U.S.S.R. from December 8 to 11, 1980.

### **12. Matters Under Rule 377**

(1) Shri H. K. L. Bhagat raised a matter regarding construction of a bridge over Yamuna river in Delhi.

(2) Shri R. K. Mhalgi raised a matter regarding Era Sezhiyan Committee Report on the working of L.I.C.

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\*At 3.05 P.M.



(3) Shri Daulat Ram Saran raised a matter regarding drinking water problem in Rajasthan.

(4) Shri N. E. Horo raised a matter regarding problems of cocoons and lac growers in Bihar.

(5) Shri Ashok Gahlot raised a matter regarding safety on railways.

(6) Shri Krishna Pratap Singh raised a matter regarding supply of Cement to Bihar.

(7) Shri Narayan Choubey raised a matter regarding taking over of Metro Cinema Houses by the Government.

### **@13. Statutory Resolution—Negatived**

Discussion on the following Resolution moved by Shri Atal Behari Vajpayee on the 10th December, 1980, continued:—

“This House disapproves of the National Security Ordinance, 1980 (Ordinance No. 11 of 1980) promulgated by the President on the 22nd September, 1980.”

After discussion as indicated in para 14 below, on the Resolution the House divided, Ayes \*\*65; Noes \*\*122. The Resolution was accordingly negatived.

### **@14. Government Bill—Under Consideration**

#### *The National Security Bill, 1980*

Combined discussion on the motion for consideration of the Bill and the amendments thereto moved on the 10th December, 1980, and the Resolution (*vide* para 13 above) continued.

The following Members took part in the debates:—

- (1) Shri Ravindra Verma
- (2) Shri Mohan Lal Sukhadia
- (3) Shri K. P. Unnikrishnan
- (4) Shri Vasant Sathe
- (5) Shri C. T. Dhandapani
- (6) Shri Harish Chandra Singh Rawat
- (7) Shri Vijay Kumar Yadav
- (8) Shri Era Anbarasu
- (9) Shri N. K. Shejwalkar
- (10) Shri Jagannath Rao

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@Discussed together from 2.20 P.M. to 5.30 P.M. and from 6.04 to 9.10 P.M.

\*\*Subject to correction.

- (11) Shri R. N. Rakesh
- (12) Shri Ram Pyare Panika
- (13) Shri Tridib Chaudhuri
- (14) Shri G. M. Banatwalla
- (15) Shri C. Chinnaswamy
- (16) Shri Chitta Basu
- (17) Shri Chander Pal Singh

Giani Zail Singh replied to the debate.

Shri Atal Behari Vajpayee spoke (by way of reply to his Statutory Resolution).

On the amendments for circulation of the Bill for the purpose of eliciting opinion thereon, moved by Sarvashri G. M. Banatwalla, Ramavatar Shastri, Bapusaheb Parulekar and Vijay Kumar Yadav, the House divided: Ayes \*\*66; Noes \*\*127. The amendments were accordingly negatived.

On the motion for consideration of the Bill, the House divided: Ayes \*\*125; Noes \*\*67. The motion was accordingly adopted and clause-by-clause consideration of the Bill was taken up.

On amendment No. 1 to clause 2 moved by Shri G. M. Banatwalla, the House divided: Ayes \*\*63, Noes \*\*122. The amendment was accordingly negatived.

Clause 2 was adopted.

The discussion was not concluded.

#### 15. HALF-AN-HOUR DISCUSSION

Shri Viridhi Chander Jain raised a Half-an-hour discussion on points arising out of the answer given on the 26th November, 1980 to Starred Question No. 124 regarding closure of Kota Atomic Power Station, Rajasthan.

Shri C. P. N. Singh replied to the discussion.

9.10 P.M.

*(Lok Sabha adjourned till 11 A.M. on Tuesday, the 16th December, 1980)*

AVTAR SINGH RIKHY,  
Secretary.

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\*\*Subject to correction.

BULLETIN—PART I  
[Brief Record of Proceedings]

Tuesday, December 16, 1980 | Agrahayana 25, 1902 (Saka)

No. 93

11.02 A.M.

**1. Starred Questions**

Starred Questions Nos. 419—422, 424-425, 427 and 428 were orally answered. Replies to Starred Questions Nos. 426, 429—431 and 433—438 were laid on the Table.

**2. Unstarred Questions**

Replies to Unstarred Questions No. 3932—3966, 3968—3971 and 3973—4131 were laid on the Table.

**3. Papers Laid on the Table**

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under section 7A of the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948:—
  - (i) The Coal Mines Provident Fund (Fourth Amendment) Scheme, 1980, published in Notification No. G.S.R. 1159 in Gazette of India dated the 8th November, 1980.
  - (ii) The Andhra Pradesh Coal Mines Provident Fund (Third Amendment) Scheme, 1980, published in Notification No. G.S.R. 1160 in Gazette of India dated the 8th November, 1980.
  - (iii) The Rajasthan Coal Mines Provident Fund (Third Amendment) Scheme, 1980, published in Notification No. G.S.R. 1161 in Gazette of India dated the 8th November, 1980.

[P.T.O.]

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Rural Electrification Corporation Limited, New Delhi, for the year 1979-80.
  - (ii) Annual Report of the Rural Electrification Corporation Limited, New Delhi, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:— . . . . .
- (a) (i) Review by the Government on the working of the Engineers India Limited, New Delhi, for the year 1979-80.
  - (ii) Annual Report of the Engineers India Limited, New Delhi, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government on the working of the Bongaigaon Refinery and Petrochemicals Limited, Bongaigaon, District Goalpara (Assam), for the year 1978-79.
  - (ii) Annual Report of the Bongaigaon Refinery and Petrochemicals Limited, Bongaigaon, District Goalpara (Assam), for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (c) (i) Review by the Government on the working of the Madras Refineries Limited, Manali, Madras, for the year 1979-80.
  - (ii) Annual Report of the Madras Refineries Limited, Manali, Madras, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (d) (i) Review by the Government on the working of the Hindustan Organic Chemicals Limited, Rasayani (Maharashtra), for the year 1979-80.
  - (ii) Annual Report of the Hindustan Organic Chemicals Limited, Rasayani (Maharashtra) for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (e) (i) Review by the Government on the working of the Pyrites, Phosphates and Chemicals Limited, Dehri-On-Sone (Bihar) for the year 1979-80.

- (ii) Annual Report of the Pyrites, Phosphates and Chemicals Limited, Dehri-On-Sone (Bihar) for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government on the working of the Rashtriya Chemicals and Fertilizers Limited, Bombay, for the year 1979-80.
- (ii) Annual Report of the Rashtriya Chemicals and Fertilizers Limited, Bombay, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (ii) Annual Report of the Rashtriya Chemicals and Fertilizers Petroleum Corporation Limited, Bombay, for the year 1979-80.
- (ii) Annual Report of the Bharat Petroleum Corporation Limited, Bombay, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 24 of the Supreme Court Judges (Conditions of Service) Act, 1958:—
  - (i) The Supreme Court Judges (Amendment) Rules, 1980, published in Notification No. G.S.R. 854 in Gazette of India dated the 16th August, 1980.
  - (ii) The Supreme Court Judges (Travelling Allowance) Amendment Rules, 1980, published in Notification No. G.S.R. 871 in Gazette of India dated the 23rd August, 1980.
- (5) The High Court Judges (Travelling Allowance) Amendment Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 870 in Gazette of India dated the 23rd August, 1980, under sub-section (3) of section 24 of the High Court Judges (Conditions of Service) Act, 1954.
- (6) A copy of the Annual Report (Hindi and English versions) pertaining to the execution of the provisions of the Monopolies and Restrictive Trade Practices Act, 1969 for the period from 1st January, 1979 to 31st December, 1979, under section 62 of the said Act.
- (7) A statement (Hindi and English versions) correcting the reply given on the 22nd December, 1980 to Unstarred Question No. 2123 by Shri Jai Narain Roat regarding Power shortage in Rajasthan.

[P.T.O.]

- (8) A statement correcting the reply given on the 2nd December, 1980 to Unstarred Question No. 2077 by Shri Manoranjan Bhakta regarding Energy requirement.
- (9) A copy of the Annual Report (Hindi and English versions) of the Film and Television Institute, Pune, for the year 1979-80 along with Audited Accounts.
- (10) A statement (Hindi and English versions) regarding Review by Government on the working of the Film and Television Institute, Pune, for the year 1979-80.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1978-79.
  - (ii) Annual Report of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

#### **4. Report of Committee on Public Undertakings**

Shri Bansi Lal presented the Third Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in the Twenty-fourth Report of the Committee on Public Undertakings (Sixth Lok Sabha) on Expenditure on Hiring of Storage Space by Public Undertakings.

#### **5. Government Bill—Introduced**

*The Adoption of Children Bill, 1980*

The motion for leave to introduce the Bill moved by Shri Shiv Shankar was opposed. The motion was adopted and the Bill was introduced.

#### **6. Government Bill—Passed**

*The National Security Bill, 1980*

Clause-by-clause consideration of the Bill continued.

On amendment Nos. 2, 3, 4 and 80 to clause 3 moved by Shri G. M. Banatwalla, the House divided: Ayes \*\*77; Noes \*\*169. The amendments were accordingly negatived.

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\*\*Subject to correction.

On amendment Nos. 19 to 24 to clause 2 moved by Shri Mool Chand Daga, the House divided: Ayes \*\*81; Noes \*\*179: The amendments were accordingly negated.

On amendment Nos. 35 to 41 and 282 to clause 3 moved by Shri Ramavatar Shastri, the House divided: Ayes \*\*80; Noes \*\*180: The amendments were accordingly negated.

On amendment Nos. 51 to 53, 55, 56 and 267 to clause 3 moved by Shri Bapusaheb Parulekar, the House divided: Ayes \*\*81; Noes \*\*184: The amendments were accordingly negated.

On amendment Nos. 69, 71 and 72 to clause 3 moved by Shri Ram Jethmalani, the House divided: Ayes \*\*81; Noes \*\*182: The amendments were accordingly negated.

On amendment Nos. 91 to 93 to clause 3 moved by Shri Chitta Basu, the House divided: Ayes \*\*83; Noes \*\*183: The amendments were accordingly negated.

On amendment Nos. 108, 112 to 116 to clause 3 moved by Shri R. K. Mhalgi, the House divided: Ayes \*\*78; Noes \*\*187: The amendments were accordingly negated.

On amendment No. 159 to clause 3 moved by Shri K. A. Rajan, the House divided: Ayes \*\*82; Noes 186: The amendment was accordingly negated.

On amendment Nos. 172, 173, 175 to 179 to clause 3 moved by Shrimati Geeta Mukherjee, the House divided: Ayes \*\*82; Noes 186: The amendments were accordingly negated.

On amendment No. 189 to clause 3 moved by Shri Hannan Mollah, the House divided: Ayes \*\*79; Noes \*\*184: The amendments were accordingly negated.

On amendment Nos. 216 to 224 to clause 3 moved by Shri Vijay Kumar Yadav, the House divided: Ayes \*\*83; Noes \*\*198: The amendments were accordingly negated.

On amendment Nos. 234 and 235 to clause 3 moved by Shri T. R. Shamanna, the House divided: Ayes \*\*83; Noes \*\*200: The amendments were accordingly negated.

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\*\*Subject to correction.

[P.T.O.]

On amendment No. 242 to clause 3 moved by Prof. Rupchand Pat, the House divided: Ayes \*\*84; Noes \*\*198: The amendment was accordingly negatived.

On amendment Nos. 253 and 254 to clause 3 moved by Shri R. L. P. Verma, the House divided: Ayes \*\*87; Noes \*\*192: The amendments were accordingly negatived.

On amendment Nos. 262, 263 and 275 to clause 3 moved by Shri Somnath Chatterjee, the House divided: Ayes \*\*86; Noes \*\*193: The amendments were accordingly negatived.

On clause 3, the House divided: Ayes \*\*171; Noes \*\*85: Clause 3 was accordingly adopted.

On Clause 4, the House divided: Ayes \*\*168; Noes \*\*78: Clause 4 was accordingly adopted.

On clause 5, the House divided: Ayes \*\*169; Noes \*\*75: Clause 5 was accordingly adopted.

On clause 6, the House divided: Ayes \*\*176; Noes \*\*80: Clause 6 was accordingly adopted.

On clause 7, the House divided: Ayes \*\*185; Noes \*\*83: Clause 7 was accordingly adopted.

On clause 8, the House divided: Ayes \*\*196; Noes \*\*82: Clause 8 was accordingly adopted.

On clause 9, the House divided: Ayes \*\*197; Noes \*\*75: Clause 9 was accordingly adopted.

On clause 10, the House divided: Ayes \*\*193; Noes \*\*76: Clause 10 was accordingly adopted.

On clause 11, the House divided: Ayes \*\*198; Noes \*\*79: Clause 11 was accordingly adopted.

On clause 12, the House divided: Ayes \*\*197; Noes \*\*78: Clause 12 was accordingly adopted.

On clause 13, the House divided: Ayes \*\*193; Noes \*\*73: Clause 13 was accordingly adopted.

Clauses 14 to 18 were adopted.

Clause 1; Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Giani Zail Singh.

\*\*Subject to correction.



The following Members took part in the debate:—

- (1) Shri Charan Singh
- (2) Shri Jyotirmoy Bosu
- (3) Shri Ram Jethmalani
- (4) Shri Indrajit Gupta
- (5) Shri A. K. Roy
- (6) Giani Zail Singh

On the motion the House divided: Ayes \*\*190; Noes \*\*74.

The motion was adopted and the Bill was accordingly passed.

7.44 P.M.

*(Lok Sabha adjourned till 11 A.M. on Wednesday, the 17th  
December, 1980)*

AVTAR SINGH RIKHY,  
Secretary.

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\*\*Subject to correction.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, December 17, 1980|Agrahayana 26, 1902 (Saka)

**No. 94**

11.02 A.M.

### 1. Obituary Reference

The Speaker made reference to the passing away of Dr. Ram Subhag Singh who was a Member of Provisional Parliament, First, Second, Third and Fourth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

### 2. Starred Questions

Starred Questions Nos. 439, 440, 443—446 and 448 were orally answered. Replies to Starred Questions Nos. 441, 442, 447, 450, 451, 451-A, 452 and 454—459 were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 4132—4144, 4146—4199, 4201—4309 and 4311—4331 were laid on the Table.

A statement by the Minister of State in the Ministry of Home Affairs correcting the reply given on 30th July, 1980 to Unstarred Question No. 6088 regarding persons arrested in Assam was laid on the Table.

### 4. Papers Laid on the Table

The following papers were laid on the Table :—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of Fertilisers and Chemicals Travancore Limited, Udyogamandal, Kerala, for the year 1979-80.

[P.T.O.]

- (ii) **Annual Report of the Fertilisers and Chemicals Travancore Limited, Udyogamandal, Kerala, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.**
- (2) **A copy of the Paper (Control) Amendment Order, 1980 (Hindi and English versions) published in Notification No. S.O. 928(E) in Gazette of India dated the 29th November, 1980, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.**
- (3) **A copy of Notification No. S.O. 556(E) (Hindi and English versions) published in Gazette of India dated the 21st July, 1980 extending the Order regarding take over of management of Messrs Gluconate Limited, Calcutta, under section 18AA of the Industries (Development and Regulation) Act, 1951.**
- (4) **A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—**
- (a) (i) **A statement regarding Review by Government on the working of Hindustan Machine Tools Limited, Bangalore, for the year 1979-80.**
- (ii) **Annual Report of the Hindustan Machine Tools Limited, Bangalore, for the year 1979-80, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.**
- (b) (i) **Review by the Government on the working of the National Newsprint and Paper Mills Limited, Nepanagar (Madhya Pradesh) for the year 1979-80.**
- (ii) **Annual Report of the National Newsprint and Paper Mills Limited, Nepanagar (Madhya Pradesh) for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.**
- (c) (i) **Statement regarding Review by the Government on the working of the Triveni Structural Limited Naini-Allahabad, for the year 1979-80.**
- (ii) **Annual Report of the Triveni Structural Limited, Naini-Allahabad, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.**
- (d) (i) **Review by the Government on the working of the Hindustan Paper Corporation Limited, New Delhi, for the year 1979-80.**

- (ii) Annual Report of the Hindustan Paper Corporation Limited, New Delhi, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A copy of the Scheduled Industries (Submission of Production Returns) Amendment Rules, 1980 (Hindi and English versions) published in Notification No. S.O. 700(E) in Gazette of India dated the 3rd September, 1980, under sub-section (4) of section 30 of the Industries (Development and Regulation) Act, 1951.
- (6) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review (Hindi and English versions) by the Government on the working of the Coal India Limited (Coal Mines Authority Limited) Calcutta, for the year 1975-76.
- (ii) Annual Report of the Coal India Limited (Coal Mines Authority Limited) Calcutta, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review (Hindi and English versions) by the Government on the working of the National Hydro-electric Power Corporation Limited, New Delhi, for the year 1979-80.
- (ii) Annual Report of the National Hydro-electric Power Corporation Limited, New Delhi, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) (a) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Central Power Research Institute, Bangalore, for the year 1979-80 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Power Research Institute, Bangalore, for the year 1979-80.
- (9) A Corrigendum (Hindi and English versions) correcting the number of S.O. 286(E) laid on the Table on the 18th June, 1980 to read as S.O. 386(E).
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Defence Studies and Analyses, New Delhi, for the year 1978-79 along with Audited Accounts.

[P.T.O.]

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Institute for Defence Studies and Analyses, New Delhi, for the year 1978-79.
- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 121 of the Coast Guard Act, 1978:—
- (i) S.R.O. 14(E) published in Gazette of India dated the 20th November, 1980 empowering the Coast Guard Personnel to exercise the powers and discharge the duties under the Code of Criminal Procedure, 1973 to arrest any offender who has escaped arrest within local limits of Maritime Zone of the historic waters etc.
- (ii) S.R.O. 15(E) published in Gazette of India dated the 20th November, 1980 empowering the Coast Guard Personnel to exercise the powers and discharge the duties under the Code of Criminal Procedure, 1973 to arrest any offender who has escaped arrest within local limits of Maritime Zone of the historic waters etc.
- (12) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Statement regarding Review by Government on the working of the Bharat Earth Movers Limited, Bangalore, for the year 1979-80.
- (ii) Annual Report of the Bharat Earth Movers Limited, Bangalore, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by Government on the working of the Bharat Dynamics Limited, Hyderabad, for the year 1979-80.
- (ii) Annual Report of the Bharat Dynamics Limited, Hyderabad, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Statement regarding Review by Government on the working of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 1979-80.
- (ii) Annual Report of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (d) (i) Statement regarding Review by Government on the working of the Garden Reach Shipbuilders and Engineers Limited, Calcutta, for the year 1979-80.
- (ii) Annual Report of the Garden Reach Shipbuilders and Engineers Limited, Calcutta, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (e) (i) Statement regarding Review by Government on the working of the Mazagon Dock Limited, Bombay, for the year 1979-80.
- (ii) Annual Report of the Mazagon Dock Limited, Bombay, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (f) (i) Statement regarding Review by Government on the working of the Goa Shipyard Limited, Vasco-da-Gama, Goa, for the year 1979-80.
- (ii) Annual Report of the Goa Shipyard Limited, Vasco-da-Gama, Goa, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Raman Research Institute, Bangalore, for the year 1979-80 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Raman Research Institute, Bangalore, for the year 1979-80.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 1979-80 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 1979-80.
- (15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Statement regarding Review by Government on the working of the Computer Maintenance Corporation Limited, Hyderabad, for the year 1979-80.

[P.T.O.]

- (ii) Annual Report of the Computer Maintenance Corporation Limited, Hyderabad, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Physical Research Laboratory, Ahmedabad, for the year 1979-80 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Physical Research Laboratory, Ahmedabad, for the year 1979-80.
- (17) A copy of Notification No. G.S.R. 689(E) (Hindi and English versions) published in Gazette of India dated the 9th December, 1980 together with an explanatory memorandum making certain amendment to Notification No. 132-Customs dated the 2nd July, 1980 adding two more products of Nepalese origin found to qualify for preferential entry into India under the Indo-Nepal Treaty of Trade, 1978, under section 159 of the Customs Act, 1962.
- (18) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
- (i) G.S.R. 686(E) published in Gazette of India dated the 8th December, 1980 together with an explanatory memorandum exempting printing and writing paper containing not less than 75 per cent by weight of pulp made from bagasse from excise duty.
- (ii) G.S.R. 687(E) published in Gazette of India dated the 8th December, 1980 together with an explanatory memorandum making certain amendment to Notification No. 47/76-Central Excises dated the 9th March, 1976 substituting 'vulcanised rubber products, non-curing, for tyres and tubes' for 'rubber products commonly known as rubber based adhesives for tyres and tubes, non-curing'.
- (iii) G.S.R. 688(E) published in Gazette of India dated the 8th December, 1980 together with an explanatory memorandum extending excise duty exemption to Diesel Engines used for replacement of Petrol engines in 3-wheeled vehicles used as taxis.

- (19) A copy of the Annual Assessment Report (Hindi and English versions) on the programme and its implementation for accelerating the spread and development of Hindi and its progressive use for various official purposes of the Union, for the year 1977-78.
- (20) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 148 of the Delhi Police Act, 1978:—
- (i) The Delhi Control of Processions, Assemblies and Playing of music, in Public Places Regulations, 1980, published in Notification No. 3218|Special Cell in Delhi Gazette dated the 7th October, 1980.
  - (ii) The Constitution of the Delhi Defence Societies Rules, 1980, published in Notification No. F. 5|102|80-H(P)| Estt. in Delhi Gazette dated the 3rd December, 1980.
- (21) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) The all India Services (Provident Fund) Fourth Amendment Rules, 1980, published in Notification No. G.S.R. 1209 in Gazette of India dated the 22nd November, 1980.
  - (ii) The All India Services (Discipline and Appeal) Amendment Rules, 1980, published in Notification No. G.S.R. 1220 in Gazette of India dated the 29th November, 1980.
  - (iii) The Indian Administrative Service (Fixation of Cadre Strength) Seventeenth Amendment Regulations, 1980, published in Notification No. G.S.R. 674(E) in Gazette of India dated the 1st December, 1980.
  - (iv) The Indian Administrative Service (Pay) Fourteenth Amendment Rules, 1980, published in Notification No. G.S.R. 675(E) in Gazette of India dated the 1st December, 1980.
  - (v) The All India Services (Provident Fund) Fifth Amendment Rules, 1980, published in Notification No. G.S.R. 1235 in Gazette of India dated the 6th December, 1980.

### **5. Minutes of Committee on Absence of Members**

Shri P. V. G. Raju laid on the Table Minutes of the sitting of the Committee on Absence of Members from the Sittings of the House held on the 12th December, 1980.

[P.T.O.]



## **6. Statements of Public Accounts Committee**

SHRI CHANDRAJIT YADAV laid on the Table English and Hindi versions of the following statements:—

- (1) Statement showing Action Taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Eighty-third Report (Sixth Lok Sabha) on Export of Engineering goods.
- (2) Statement showing Action Taken by Government on the recommendations contained in Chapter I of Ninety-second Report (Sixth Lok Sabha) on Resettlement of Ex-servicemen near Seijesa.

## **7. Statements of Estimates Committee**

SHRI S. B. P. PATTABHI RAMA RAO laid on the Table English and Hindi versions of the following statements:—

- (1) Statement showing final reply of Government in respect of Chapter V of the Third Report of Estimates Committee (Sixth Lok Sabha) on Union Territory of Andaman and Nicobar Islands.
- (2) Statement showing final replies of Government in respect of Chapter V and further information in respect of other Chapters of the Twenty-sixth Action Taken Report of Estimates Committee (Sixth Lok Sabha) on Prevention and Control of Blindness.

## **8. Report of Committee on Private Members' Bills and Resolutions**

SHRI G. LAKSHMANAN presented the Thirteenth Report of the Committee on Private Members' Bills and Resolutions.

## **9. Reports of Public Accounts Committee**

SHRI CHANDRAJIT YADAV presented the following Reports (English and Hindi versions) of the Public Accounts Committee:—

- (1) Twenty-fourth Report on Excesses over Voted Grants and Charged Appropriations disclosed in the Appropriation Accounts (Civil), (Railways) and (Defence Services) for the year 1978-79.
- (2) Fifth Report on Action Taken by Government on the recommendations contained in the Hundred and twenty-ninth Report (Sixth Lok Sabha) on Purchase of Bitumen and Cash Assistance for export of Transmission Line Towers.

## **10. Report of Estimates Committee**

SHRI S. B. P. PATTABHI RAMA RAO presented the Fifth Report (Hindi and English versions) of the Estimates Committee on

Action Taken by Government on the recommendations contained in the Thirty-fifth Report of the Estimates Committee (Sixth Lok Sabha) on the Ministry of Agriculture and Irrigation (Deptt. of Agricultural Research and Education)—Indian Council of Agricultural Research—Working Conditions of Agricultural Scientists.

### 11. Leave of Absence

The following Members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- |                                    |  |
|------------------------------------|--|
| (1) Shri R. N. Rakes.              | 1st to 18th July, 1980<br>(Third Session).                 |
| (2) Shri K. Obul Reddy             | 28th July to 12th August, 1980<br>(Third Session).         |
| (3) Shri P. K. Kodiyan             | 30th June to 12th August, 1980<br>(Third Session).         |
| (4) Prof. Narain Chand<br>Parashar | 17th November to 19th December, 1980.<br>(Fourth Session). |
| (5) Shri N. Gouzagin<br>"          | 17th November to 5th December, 1980.<br>(Fourth Session).  |
| (6) Shri Ebrahim Sulaiman<br>Sait  | 27th November to 19th December, 1980.                      |

### 12. Matters Under Rule 377

(1) Shri K. Kunhambu raised a matter regarding setting up of Naval Academy at Ezhumala in Kerala.

(2) Shri G. Narsimha Reddy raised a matter regarding measures to augment poultry farming in Andhra Pradesh.

(3) Shri Virdhi Chander Jain raised a matter regarding Food-for-Work Programme in Rajasthan.

✓(4) Shri Era Mohan raised a matter regarding school of correspondence courses and continuing education, University of Delhi.

(5) Shri Harikesh Bahadur raised a matter regarding supply of rotten rice from F. C. I. godowns in Uttar Pradesh.

(6) Shri Mani Ram Bagri raised a matter regarding alleged beating of a lady principal by Delhi Police.

(7) Shri Rajnath Sonkar Shastri raised a matter regarding alleged beating of a lady Scheduled Caste M.L.A. of U. P., in Kanpur.

(8) Shri Ramavatar Shastri raised a matter regarding demands of teachers of Delhi University.

[P.T.O.]

**@13. Statutory Resolution—Under Consideration**

Shri Satish Agarwal moved the following Resolution:—

“This House disapproves of the Maruti Limited (Acquisition and Transfer of Undertakings) Ordinance, 1980 (Ordinance No. 13 of 1980) promulgated by the President on the 13th October, 1980.”

*(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.02 P.M.)*

**@14. Government Bill—Under Consideration**

*The Maruti Limited (Acquisition and Transfer of Undertakings)  
Bill 1980*

The motion for consideration of the Bill was moved by Shri Charanjit Chanana.

Three amendments for circulation of the Bill for the purpose of eliciting opinion thereon, were moved by Sarvashri A. K. Roy, Ramavatar Shastri and Shri Somnath Chatterjee.

An amendment for reference of the Bill to a Select Committee was moved by Shri Jyotirmoy Bosu.

The following Members took part in the combined debate on the Resolution (*vide* para 13 above) and the motion for consideration of the Bill:—

- (1) Shri George Fernandes
- (2) Shri Arif Mohammad Khan
- (3) Shri V. N. Gadgil
- (4) Shri Jyotirmoy Bosu
- (5) Shri H. K. L. Bhagat
- (6) Shri K. P. Unnikrishnan
- (7) Shri P. Shiv Shanker

The discussion was not concluded.

**15. Report of Business Advisory Committee.**

Shri Bhishma Narain Singh presented the Tenth Report of the Business Advisory Committee.

6.58 P.M.

*(Lok Sabha adjourned till 11 A.M. on Thursday, the 18th December, 1980).*

AVTAR SINGH RIKHY,  
Secretary.

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@Discussed together.

## CORRIGENDA

In Bulletin Part I, dated December 16, 1980:

Page 3, line 12 for '(ii) Annual Report of the Rashtriya Chemicals and Fertilizers'

*read*

'(g) (i) Review by the Government on the working of the Bharat'.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, December 18, 1980/Agrahayana 27, 1902 (Saka)

No. 95

11.02 A.M.

**1. Starred Questions**

Starred Questions Nos. 460—464 and 466—469 were orally answered. Replies to remaining questions were laid on the Table.

**2. Unstarred Questions**

Replies to Unstarred Questions Nos. 4332—4531 were laid on the Table.

**3. Papers laid on the Table**

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:—
  - (i) The Shipping Development Fund Committee (Accountants) Recruitment (Amendment) Rules, 1980, published in Notification No. G.S.R. 648 in Gazette of India dated the 14th June, 1980.
  - (ii) The Shipping Development Fund Committee (Staff Car Drivers Group 'D' Posts) Recruitment (Second Amendment) Rules, 1980, published in Notification No. G.S.R. 649 in Gazette of India dated the 14th June, 1980.
  - (iii) The Shipping Development Fund Committee (Joint Secretary) Recruitment (First Amendment) Rules, 1980, published in Notification No. G.S.R. 1145 in Gazette of India dated the 1st November, 1980.

[P.T.O.]

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the notifications mentioned at (1) above.
- (3) A copy of the Arms (Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 1259 in Gazette of India dated the 13th December, 1980, under sub-section (3) of section 44 of the Arms Act, 1959.
- (4) A copy of the Delhi Sales Tax (Seventh Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. F. 4/34/80-Fin. (G) in Delhi Gazette dated the 4th December, 1980, under section 72 of the Delhi Sales Tax Act, 1975.

#### **4. Statements of Estimates Committee**

Shri S. B. P. Pattabhi Rama Rao laid on the Table English and Hindi versions of the following statements:—

- (1) Statement showing final replies of Government in respect of Chapter V and further information in respect of other Chapters of the Twenty-fourth Action Taken Report of Estimates Committee (Sixth Lok Sabha) on the Ministry of Commerce (Deptt. of Textiles)—Powerloom Industry.
- (2) Statement showing final replies of Government in respect of Chapter V and further information in respect of other Chapters of the Thirty-first Action Taken Report of Estimates Committee (Sixth Lok Sabha) on the Ministry of Commerce (Deptt. of Textiles)—Handloom Industry.

#### **5. Statements of Public Accounts Committee**

Shri Chandrajit Yadav laid on the Table English and Hindi versions of the following statements:—

- (2) Statement showing Action Taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Fiftieth Report (Sixth Lok Sabha) on Directorate of Advertising and Visual Publicity.
- (2) Statement showing Action Taken by Government on the recommendations contained in Chapter I of Hundred and sixteenth Report (Sixth Lok Sabha) on Crash Scheme for Rural Employment.

## **6. Reports of Public Accounts Committee**

Shri Chandrajit Yadav presented the following Reports (English and Hindi versions) of the Public Accounts Committee:—

- (1) Twenty-sixth Report on Assessment of Foreign Technicians relating to the Ministry of Finance (Department of Revenue).
- (2) Thirtieth Report on Action Taken by Government on the recommendations contained in the Hundred and Thirty-fourth Report (Sixth Lok Sabha) on Indian Council of Agricultural Research relating to the Ministry of Agriculture.

## **7. Presentation of Petition**

Shri Somnath Chatterjee presented a petition signed by Shri Sukumar Bose and others regarding improvement in the navigability of the Haldia and Calcutta Ports and settlement of demands of trade unions.

## **8. Motion regarding Tenth Report of Business Advisory Committee**

Shri Mallikarjun moved the following motion:—

“That this House do agree with the Tenth Report of the Business Advisory Committee presented to the House on the 17th December, 1980.”

An amendment moved by Dr. Subramaniam Swamy was negatived.

The motion was adopted.

## **9. Matters Under Rule 377**

(1) Shri Ram Vilas Paswan raised a matter regarding Dusadh and Gangota tribes.

(2) Shri K. P. Singh Deo raised a matter regarding massive Military build up by Pakistan across Rajasthan.

(3) Shri T. R. Shamanna raised a matter regarding need to check the opening of a large number of Medical and Engineering Colleges in Karnataka.

(4) Shri V. S. Vijayaraghavan raised a matter regarding shortage of life-saving drugs in Kerala.

(5) Shri Ashfaq Husain raised a matter regarding need to extend railway link from Bagaha bridge to Gorakhpur *via* Siswa in Uttar Pradesh.

[P.T.O.]

(6) Shri George Joseph Mundackal raised a matter regarding need to ban the import of Copra and Coconut oil.

(7) Shri Mukunda Mandal raised a matter regarding strike by Defence employees.

(8) Shri R. P. Yadav raised a matter regarding crash of aircraft flown by Shri Sanjay Gandhi in which he was killed.

Sarvashri R. P. Sarangi and Atal Behari Vajpayee made statements regarding certain remarks about them made by Shri R. P. Yadav while raising the matter.

#### **\*10. Statutory Resolution—Negatived**

Discussion on the following Resolution moved by Shri Satish Agarwal on the 17 December, 1980, continued:—

“This House disapproves of the Maruti Limited (Acquisition and Transfer of Undertakings) Ordinance, 1980 (Ordinance No. 13 of 1980) promulgated by the President on the 13th October, 1980.”

After discussion, as indicated in para 11 below, on the Resolution, the House divided, Ayes \*\*71; Noes \*\*211: The Resolution was accordingly negatived.

#### **11. Government Bills—Passed**

\* (i) *The Maruti Limited (Acquisition and Transfer of Undertakings) Bill, 1980.*

Combined discussion on the motion for consideration of the Bill and the amendments thereto moved on the 17th December, 1980 and the Resolution (*vide* para 10 above) continued.

The following Members took part in the debate:—

- (1) Prof. Madhu Dandavate
- (2) Shri C. T. Dhandapani
- (3) Shri Indrajit Gupta
- (4) Shri Harish Kumar Gangwar
- (5) Shri A. K. Roy
- (6) Shri Jaipal Singh Kashyap
- (7) Shri Chitta Basu

Shri Charanjit Chanana replied to the debate.

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\*Discussed together.

\*\*Subject to correction.



Shri Satish Agarwal spoke (by way of reply to his Statutory Resolution).

The amendments for circulation of the Bill for the purpose of eliciting opinion thereon, moved by Sarvashri A. K. Roy, Ramavatar Shastri and Somnath Chatterjee were negatived.

The amendment for reference of the Bill to a Select Committee moved by Shri Jyotirmoy Bosu was also negatived.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 30 were adopted.

On amendment No. 32 for insertion of New Clause 30A moved by Shri Somnath Chatterjee, the House divided: Ayes \*\*58; Noes \*\*198. The amendment was accordingly negatived.

Clauses 31 to 33 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Preamble were adopted.

On amendment No. 33 to Long Title moved by Shri A. K. Roy the House divided: Ayes \*\*56; Noes \*\*210. The amendment was accordingly negatived.

The Long Title was adopted.

The motion that the Bill be passed was moved by Shri Charanjit Chanana.

The following Members took part in the debate:—

- (1) Shri Jyotirmoy Bosu
- (2) Shri Nityananda Misra
- (3) Shri Ram Jethmalani
- (4) Dr. Subramaniam Swamy
- (5) Shri Somnath Chatterjee
- (6) Shri Charanjit Chanana.

The motion was adopted and the Bill was passed.

(ii) *The Hind Cycles Limited and Sen-Raleigh Limited (Nationalisation) Bill, 1980.*

The motion for consideration of the Bill was moved by Shri Charanjit Chanana.

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\*\*Subject to correction.

[P.T.]

The following Members took part in the debate:—

- (1) Shri Krishna Chandra Halder
- (2) Shri Jamilur Rahman
- (3) Shri V. N. Gadgil
- (4) Shri Narayan Choubey
- (5) Shri Girdhari Lal Vyas
- (6) Shri Ananda Gopal Mukhopadhyay
- (7) Shri Chaturbhuj.

Shri Charanjit Chanana replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 33 were adopted.

The First Schedule, the Second Schedule and the Third Schedule were adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Charanjit Chanana.

The motion was adopted and the Bill was passed.

### **\*\*\*12. Statutory Resolution—Negatived**

Shri Phool Chand Verma moved the following Resolution:—

“This House disapproves of the Bird and Company Limited (Acquisition and Transfer of Undertakings and other Properties) Ordinance, 1980 (Ordinance No. 18 of 1980) promulgated by the President on the 25th October, 1980.”

The Resolution was negatived as indicated in para 13 below.

### **13. Government Bill—Passed**

*\*\*\*The Bird and Company Limited (Acquisition and Transfer of Undertakings and other Properties) Bill, 1980.*

The motion for consideration of the Bill was moved by Shri Charanjit Chanana.

---

**\*\*\*Discussed together.**

The following Members took part in the combined debate on the Resolution (*vide* para 12 above) and motion for consideration of the Bill—

- (1) Prof. Rupchand Pal
- (2) Dr. Krupasindhu Bhoi
- (3) Shri Indrajit Gupta
- (4) Shri Mool Chand Daga

Shri Charanjit Chanana replied to the debate.

Shri Phool Chand Verma spoke (by way of reply to his Statutory Resolution).

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 31, the First Schedule and the Second Schedule were adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Charanjit Chanana.

The motion was adopted and the Bill was passed.

#### £14. Statutory Resolution—Under Consideration

Shri Satyanarayan Jatiya moved the following Resolution:—

“This House disapproves of the Forest (Conservation) Ordinance, 1980 (Ordinance No. 17 of 1980) promulgated by the President on the 25th October, 1980.”

#### £15. Government Bill—Under Consideration

##### *The Forest (Conservation) Bill, 1980*

The motion for consideration of the Bill was moved by Rao Birender Singh.

An amendment for reference of the Bill to a Select Committee was moved by Shri Mool Chand Daga.

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£ Discussed together.

[P.T.O.]

<sup>2</sup>  
The following Members took part in the combined debate on the Resolution (vide para 14 above) and the motion for consideration of the Bill:—

(1) Shri Zainal Abedin

(2) Shri K. P. Singh Deo

(3) Shri G. Narasimha Reddy (Speech unfinished.)

The discussion was not concluded.

9.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 19th December, 1980).

AVTAR SINGH RIKHY,  
*Secretary.*

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Friday, December 19, 1980|Agrahayana 28, 1902 (Saka)

No. 96

11. 02 A.M.

### 1. Starred Questions

Starred Questions Nos. 482, 484—486, 488—491, 493, 494 and 496 were orally answered. Replies to Starred Questions Nos. 483, 487, 491-A, 492, 495 and 497—503 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4532—4731, 4731-A and 4731-B were laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Tea (Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 674 in Gazette of India dated the 12th May, 1979, under sub-section (3) of section 49 of the Tea Act, 1953.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the Notification mentioned at (1) above.
- (3) A statement (Hindi and English versions) explaining reasons for delay in laying the Annual Report\* and Audited Accounts of the Wool and Woollens Export Promotion Council, for the year 1977-78.
- (4) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review (Hindi and English versions) by the Government on the working of the Indian Iron and Steel Company Limited, Calcutta, for the year 1978-79.

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\*Annual Report was laid on the Table on the 1st August, 1980.

[P.T.O.]

- (ii) Annual Report (Hindi and English versions) of the Indian Iron and Steel Company Limited, Calcutta, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review (Hindi and English versions) by the Government on the working of the Hindustan Copper Limited, Calcutta, for the year 1979-80.
- (ii) Annual Report (Hindi and English versions) of the Hindustan Copper Limited, Calcutta, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review (Hindi and English versions) by the Government on the working of the Mineral Exploration Corporation Limited, Nagpur, for the year 1979-80.
- (ii) Annual Report (Hindi and English versions) of the Mineral Exploration Corporation Limited, Nagpur, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) Review (Hindi and English versions) by the Government on the working of the Bharat Gold Mines Limited, Oorgaum, for the year 1979-80.
- (ii) Annual Report (Hindi and English versions) of the Bharat Gold Mines Limited, Oorgaum, for the year 1979-80, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government on the working of the Hindustan Zinc Limited, Udaipur, for the year 1979-80.
- (ii) Annual Report of the Hindustan Zinc Limited, Udaipur, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government on the working of the Bharat Aluminium Company Limited, New Delhi, for the year 1979-80.
- (ii) Annual Report of the Bharat Aluminium Company Limited, New Delhi, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at 4(a) above.
- (6) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the papers mentioned at 4(e) above.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Biecco Lawrie Limited, Calcutta, for the year 1979-80.
- (ii) Annual Report of the Biecco Lawrie Limited, Calcutta, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Indo-Burma Petroleum Company Limited, Calcutta and its subsidiary viz. Balmer Lawrie and Company Limited, Calcutta, for the year 1979-80.
- (ii) Annual Report of the Indo-Burma Petroleum Company Limited, Calcutta and its subsidiary viz. Balmer Lawrie and Company Limited, Calcutta, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Indian Oil Corporation Limited, Bombay, for the year 1979-80.
- (ii) Annual Report of the Indian Oil Corporation, Bombay, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (8) A copy of the Report (Hindi and English versions) on the working of the Commission of Railway Safety, Lucknow, for the year 1978-79.
- (9) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Tea Board, for the year 1978-79.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Tea Board, for the year 1978-79.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy of the Annual Report (Hindi and English versions) of the Coffee Board, for the year 1979-80.

[P.T.O.]

- (12) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the National Textile Corporation Limited, New Delhi, and its Nine Subsidiary Corporations for the year 1979-80.
  - (ii) Annual Report of the National Textile Corporation Limited, New Delhi and its Nine Subsidiary Corporations, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government on the working of the Minerals and Metals Trading Corporation of India Limited, New Delhi, for the year 1979-80.
  - (ii) Annual Report of the Minerals and Metals Trading Corporation of India Limited, New Delhi, for the year 1979-80 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (c) (i) Review by the Government on the working of Tea Trading Corporation of India Limited, Calcutta, for the year 1978-79.
  - (ii) Annual Report of the Tea Trading Corporation of India Limited, Calcutta, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) (c) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Textiles Committee, Bombay, for the year 1977-78 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Textiles Committee, Bombay, for the year 1977-78.
- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Arbitration, New Delhi, for the year 1979-80.



- (ii) A copy of the Review (Hindi and English versions) by Government on the working of the Indian Council of Arbitration, New Delhi, for the year 1979-80.
- (17) Nineteenth\* Report of the Deputy Commissioner for Linguistic Minorities in India for the period July, 1976 to June, 1978.
- (18) An Explanatory Note (Hindi and English versions) in regard to the Report.
- (19) A statement (Hindi and English versions) showing reasons for delay in laying the Report mentioned at (17) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Life Insurance Corporation of India for the year ended the 31st March, 1980 along with the Audited Accounts, under section 29 of the Life Insurance Corporation Act, 1956.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Life Insurance Corporation of India for the year ended the 31st March, 1980.
- (21) A statement (Hindi and English versions) correcting the reply given on the 5th December, 1980 to Unstarred Question No. 2725 by Shri B. D. Singh regarding relaxation to SC|ST in S.A.S. qualifying examinations.
- (22) A copy of the Central Excise (Sixteenth Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 1261 in Gazette of India dated the 13th December, 1980, under section 38 of the Central Excises and Salt Act, 1944.
- (23) A copy of the Report (Hindi and English versions) of the Marathwada Gramin Bank, Nanded, for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.
- (24) A copy of Notification No. G.S.R. 426 (Hindi and English versions) published in Gazette of India dated the 19th April, 1980 regarding refund of value of any imperfect or mutilated Government of India Note of the denominational value of one rupee.

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\*Hindi version of the Report was laid on the Table on the 11th August, 1980.

[P.T.O.]

- (25) A copy of the Reserve Bank of India (Note Refund) (Amendment) Rules, 1980 (Hindi and English versions) published in Gazette of India dated the 10th May, 1980, issued under section 28 of the Reserve Bank of India Act, 1934.
- (26) A copy of Notification No. G.S.R. 1242 (Hindi and English versions) published in Gazette of India dated the 6th December, 1980 containing corrigendum to Notification No. G.S.R. 426 dated the 19th April, 1980.
- (27) A statement (Hindi and English versions) showing reasons for delay in laying the notifications mentioned at (24) and (25) above.
- (28) A copy of the Annual Report (Hindi and English versions) of the Indian Standards Institution, New Delhi, for the year 1979-80 along with Audited Accounts.
- \* (29) A copy each of Notification Nos. 243-Cus. and 244-Cus. (Hindi and English versions) published in Gazette of India dated the 19th December, 1980 together with an explanatory memorandum exempting goods imported into India by the National Institute of Sports, Patiala, in connection with the training of Indian competitors and for conducting the Asian Games, 1982, from the whole of Customs Duties leviable thereon, under section 159 of the Customs Act, 1962.

#### **4. Minutes of Committee on Private Members' Bills and Resolutions**

Shri G. Lakshmanan laid on the Table Minutes of the Ninth to Thirteenth sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

#### **5. Statement of Public Accounts Committee**

Shri Chandrajit Yadav laid on the Table Hindi and English versions of the statement showing Action Taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Hundred and twenty-sixth Report (Sixth Lok Sabha) on Union Excise Duties (1975-76).

#### **6. Message from Rajya Sabha**

Secretary reported a message from Rajya Sabha that at its sitting held on the 17th December, 1980, Rajya Sabha agreed without any amendment to the Code of Criminal Procedure (Amendment) Bill, 1980, passed by Lok Sabha on the 9th December, 1980.

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\*At 3.25 P.M.

## **7. Report of Public Accounts Committee**

Shri Chandrajit Yadav presented the Eleventh Report (Hindi and English versions) of the Public Accounts Committee on Action Taken by Government on recommendations contained in Hundred and forty-eighth Report (Sixth Lok Sabha) on Arrears of rent of telephone circuits etc. and purchase of lead sleeves.

## **8. Report of Estimates Committee**

Shri S. B. P. Patabhi Rama Rao presented the Third Report (Hindi and English versions) of the Estimates Committee on Action Taken by Government on the recommendations contained in the Thirty-third Report of the Estimates Committee (Sixth Lok Sabha) on the Ministry of Finance (Department of Revenue)—Customs.

## **9. Report of Committee on Public Undertakings**

Shrimati Geeta Mukherjee presented the Sixth Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in the Thirty-fourth Report of the Committee on Public Undertakings (Sixth Lok Sabha) on Purchase of Tobacco by State Trading Corporation of India Limited.

## **10. Report of Committee on Petitions**

Shri R. L. Bhatia presented the First Report (Hindi and English versions) of the Committee on Petitions.

## **11. Matter Under Rule 377**

(1) Shri P. J. Kurien raised a matter regarding treatment meted out to jawans at C.O.D., Shakurbasti, Delhi.

(2) Shri Virbhadra Singh raised a matter regarding transmission facilities for AIR, Simla.

The Minister of Information and Broadcasting replied.

(3) Shri K. A. Rajan raised a matter regarding strike by employees of General Insurance Corporation of India.

(4) Shri N. Dennis raised a matter regarding master plan for Cape Comorin.

(5) Prof. Satyagopal Misra raised a matter regarding fair price for betel leave planters in West Bengal.

(6) Shri R. L. P. Verma raised a matter regarding steps to extinguish fire in Jalavan Collieries in Bihar.

(7) Smt. Pramila Dandavate raised a matter regarding water and other facilities for Bombay.

(8) Shri Chintamani Panigrahi raised a matter regarding Establishment of a ship building yard at Paradip.

†P.T.O.

## **\*12. Statutory Resolution—Negatived**

Discussion on the following Resolution moved by Shri Satyanarayan Jatiya on the 18th December, 1980, continued:—

“This House disapproves of the Forest (Conservation) Ordinance, 1980 (Ordinance No. 17 of 1980) promulgated by the President on the 25th October, 1980.”

After discussion, as indicated in para 13 below, the Resolution was negatived.

## **13. Government Bills—Passed**

*\* (i) The Forest (Conservation) Bill, 1980*

Combined discussion on the motion for consideration of the Bill and the amendment thereto moved on the 18th December, 1980 and the Resolution (*Vide* para 12 above) continued.

The following Members took part in the debate:—

- (1) Shri G. Narsimha Reddy.
- (2) Shri C. T. Dhandapani
- (3) Shri Krishan Datt Sultanpuri.
- (4) Dr. Karan Singh.
- (5) Shri Manoranjan Bhakta.
- (6) Shri Ram Vilas Paswan.
- (7) Shri Bhim Singh.
- (8) Shri Ajitsinh Dabhi.
- (9) Shri K. A. Rajan.

Rao Birender Singh replied to the debate.

Shri Satyanarayan Jatiya spoke (by way of reply to his Statutory Resolution).

The amendment for reference of the Bill to a Select Committee moved by Shri Mool Chand Daga was withdrawn by leave of the House.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

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\*Discussed together.

On amendment No. 9 to clause 3 moved by Shri A. K. Roy the House was divided: Ayes \*\*37; Noes \*\*133. The amendment was accordingly negatived.

Clauses 3 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Rao Birsander Singh.

The following Members took part in the debate:—

- (1) Shri Krishna Chandra Halder.
- (2) Chaudhary Multan Singh.
- (3) Shri N. E. Horo.
- (4) Shri Ramavatar Shastri.
- (5) Shri T. R. Shamanna.

The motion was adopted and the Bill was passed.

#### 14. Motion for appointment of Committee

Shri Shiv Shankar moved the following motion:—

“That the question of the working of the Dowry Prohibition Act, 1961, and the amendments which may be made in the law for dealing effectively with the evil of dowry system, be referred to a Joint Committee of the Houses for examination and report with instructions to report on the last day of the first week of the next session of Lok Sabha;

That the Committee shall consist of 21 Members, 14 from this House to be nominated by the Speaker and 7 from the Rajya Sabha to be nominated by the Chairman, Rajya Sabha;

That the Speaker shall nominate one of the members of the Committee to be its Chairman;

That in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of members of the Joint Committee;

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\*\*Subject to correction.

[P.T.O.]

That in other respects, the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

That the House recommends to the Rajya Sabha that the Rajya Sabha do join the said Joint Committee and communicate to this House the names of 7 members nominated to the Joint Committee by the Chairman of the Rajya Sabha."

The motion was adopted.

#### **15. Motion regarding Thirteenth Report of Committee on Private Members' Bills and Resolutions**

Shri T. R. Shamanna moved the following motion:—

"That this House do agree with the Thirteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 17th December, 1980."

The motion was adopted.

#### **16. Private Members' Bills—Introduced**

- (1) *The Chit Funds Bill, 1980, by Prof. P. J. Kurien.*
- (2) *The Representative of the People (Amendment) Bill, 1980 (Amendment of section 38) by Shrimati Pramila Dandavate.*
- (3) *The Code of Criminal Procedure (Amendment) Bill, 1980 (Insertion of new section 250A) by Shri A. T. Patil.*
- (4) *The Criminal Laws (Amendment) Bill, 1980 by Shri A. T. Patil.*
- (5) *The Code of Criminal Procedure (Amendment) Bill, 1980 (Amendment of section 199) by Shri A. T. Patil.*
- @(6) *The Constitution (Amendment) Bill, 1980 (Amendment of article 327, etc.) by Shri Bhogendra Jha.*

#### **17. Private Members' Bill—Withdrawn**

*The Dowry Prohibition (Amendment) Bill, 1980 (Amendment of sections 2, 3, etc.)*

Discussion on the motion for consideration of the Bill moved by Shrimati Pramila Dandavate and amendment thereto moved on 5 December, 1980 continued.

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@Introduced at 6 P.M.

The following Members took part in the debate:—

- (1) Shri Sunder Singh
- (2) Shrimati Geeta Mukherjee
- (3) Shrimati Usha Prakash Choudhari
- (4) Shrimati Krishna Sahi
- (5) Shrimati Suseela Gopalan
- (6) Shri R. L. P. Verma
- (7) Shri Bapusaheb Parulekar
- (8) Shri Anantha Ramulu Mallu
- (9) Prof. N. G. Ranga
- (10) Shri S. Murugain
- (11) Shri Ram Singh Yadav
- (12) Shri C. Palaniappan
- (13) Shri Shiv Shankar

Shrimati Pramila Dandavate replied to the debate.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon moved by Shri Virdhi Chander Jain was withdrawn by leave of the House.

The Bill was withdrawn by leave of the House.

#### **18. Private Members' Bill—Under Consideration**

*The Country Fishing Boats Protection Bill, 1980 by Shri R. K. Mhalgi.*

The motion for consideration of the Bill was moved by Shri R. K. Mhalgi. His speech was not concluded.

The discussion was not concluded.

#### **\*\*\*19. Statutory Resolution—Negatived**

Shri Satyanarayan Jatiya moved the following Resolution:—

“This House disapproves of the Payment of Bonus (Amendment) Ordinance, 1980 (Ordinance No. 10 of 1980) promulgated by the President on the 21st August, 1980.”

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\*\*\*Discussed together.

[P.T.O.]

**The Resolution was negated as indicated in para 20 below.**  
**\*\*\*20. Government Bill—Passed**

*The Payment of Bonus (Second Amendment) Bill, 1980*

The motion for consideration of the Bill was moved by Shrimati Ram Dulari Sinha.

The following Members took part in the combined debate on the Resolution (*vide* para 19 above) and motion for consideration of the Bill:—

- (1) Shri Sunil Maitra
- (2) Shri Manoranjan Bhakta
- (3) Prof. Madhu Dandavate
- (4) Shri Anand Gopal Mukhopadhyay
- (5) Shri C. T. Dhandapani
- (6) Shri Ramavatar Shastri
- (7) Shri Ram Vilas Paswan
- (8) Shri Harikesh Bahadur
- (9) Shri Chitta Basu

Shrimati Ram Dulari Sinha replied to the debate.

Shri Satyanarayan Jatiya spoke (by way of reply to his Statutory Resolution).

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 22 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shrimati Ram Dulari Sinha.

The following Members took part in the debate:—

- (1) Shri K. A. Rajan
- (2) Shrimati Ram Dulari Sinha

The motion was adopted and the Bill was passed.

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**\*\*\*Discussed together.**



**%21. Statutory Resolution—Negatived**

Shri Chaturbhuj moved the following Resolution:—

“This House disapproves of the Tea (Amendment) Ordinance, 1980 (Ordinance No. 15 of 1980) promulgated by the President on the 13th October, 1980.”

The Resolution was negatived as indicated in para 22 below.

**%22. Government Bill—Passed**

*The Tea (Amendment) Bill, 1980*

The motion for consideration of the Bill was moved by Shri Khursheed Alam Khan.

Shri Ananda Pathak took part in the combined debate on the Resolution (*vide* para 21 above) and motion for consideration of the Bill.

Shri Khursheed Alam Khan replied to the debate.

Shri Chaturbhuj spoke (by way of reply to his Statutory Resolution).

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 8 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Khursheed Alam Khan.

The motion was adopted and the Bill was passed.

8.58 P.M.

*(Lok Sabha adjourned till 11 A.M. on Monday, the 22nd  
December, 1980)*

AVTAR SINGH RIKHY,  
*Secretary.*

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% Discussed together.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Monday, December 22, 1980|Pausa 1, 1902 (Saka)

No. 97

11.00 A.M.

### 1. Obituary Reference

The Speaker made reference to the passing away of Pandit M. B. L. Bhargava who was a Member of Central Legislative Assembly, Constituent Assembly, Provisional Parliament, First, Second and Third Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

### 2. Intimations Regarding Arrest and Release of Member

The Speaker informed the House that he had received the following communications from DISPOL, Amravati (Maharashtra):—

(i) Wireless message No. DSB|6666|80, -dated 20-12-1980.

“Shri Y. B. Chavan, MP, arrested by Amravati Police today at 10.00 hours for an offence U|S 135 BP Act at Maya Savanga P. S. Chandur Rly. He is being sent to Nagpur Prison.”

(ii) Wireless message No. DSB|6670|1980, dated 20-12-1980.

“In continuation of my today’s wireless message No. DSB|6666|80, I have to bring to your kind notice that the arrest of Shri Y. B. Chavan, MP, has also been made in exercise of the powers conferred by Section 151 of the Code of Criminal Procedure, 1973 as amended by the Maharashtra Ordinance No. 7 of 1980.”

(iii) Wireless message No. DSB|6670|1980 dated 21-12-1980.

“Reference wireless message No. DSB|6670|1980 dated December 20, 1980, regarding the arrest of Shri Y. B. Chavan, M. P. I have to bring to your kind notice that Shri Chavan has been released at 2030 hours on December 20, 1980 at Bhandara by the Police ”

[P.T.O.]

### **3. Papers Laid on the Table**

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Warangal, for the year 1979-80.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Warangal, for the year 1979-80.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Karnataka Regional Engineering College, Surathkal, for the year 1979-80.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Karnataka Regional Engineering College, Surathkal, for the year 1979-80.
- (3) (i) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Management, Calcutta, for the year 1978-79 together with Audit Report thereon.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the Accounts.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Ahmedabad, for the year 1979-80 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Management, Ahmedabad, for the year 1979-80.
- (5) (i) A copy of the Annual Report of the Regional Engineering College, Tiruchirapalli, for the year 1979-80 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Tiruchirapalli, for the year 1979-80.
- (6) A copy of Notification No. G.S.R. 1034 (Hindi and English versions) published in Gazette of India dated the 4th October, 1980 containing corrigendum to Notification No. G.S.R. 31(E) dated the 18th January, 1979, under sub-section (3) of section 25 of the University Grants Commission Act, 1956.
- (7) A statement (Hindi and English versions) correcting the reply given on the 2nd December, 1980 to Unstarred Question No. 2164 by Dr. Vasant Kumar Pandit regarding Sanction of House Building Advance.

- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Hindustan Latex Limited, Trivandrum, for the year 1979-80.
  - (ii) Annual Report of the Hindustan Latex Limited, Trivandrum, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (9) A copy of the Annual Report (Hindi and English versions) of the Indian Airlines for the year 1979-80, under sub-section (2) of section 37 of the Air Corporations Act, 1953.
- (10) A copy of the Certified Accounts Hindi and English versions) of the Indian Airlines for the year 1979-80 together with the Audit Report thereon, under sub-section (4) of section 15 of the Air Corporations Act, 1953.
- (11) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Gujarat State Forest Development Corporation Limited, Vadodara, for the year 1977-78.
  - (ii) Annual Report of the Gujarat State Forest Development Corporation Limited, Vadodara, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government on the working of the Gujarat State Forest Development Corporation Limited, Vadodara, for the year 1978-79.
  - (ii) Annual Report of the Gujarat State Forest Development Corporation Limited, Vadodara, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (c) (i) Review by the Government on the working of the Tripura Forest Development and Plantation Corporation Limited, Agartala, for the year 1976-77.
  - (ii) Annual Report (Hindi version) of the Tripura Forest Development and Plantation Corporation Limited, Agartala, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

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- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) (a) above.
- (13) A statement (Hindi and English versions) explaining reasons for delay in laying the Hindi version of the \*Report mentioned at (c)(ii) above.
- (14) A copy of the Kerala Patents' Proceedings Rules dated the 12th August, 1977 (Hindi and English versions) issued by the High Court of Kerala in exercise of the powers conferred by section 158 of the Patents' Act, 1970, under section 160 of the said Act.
- (15) A statement (Hindi and English versions) showing reasons for delay in laying the above Rules.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Raja Rammohun Roy Library Foundation, Calcutta, for the year 1979-80 along with the Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by Government on the working of the Raja Rammohun Roy Library Foundation, Calcutta, for the year 1979-80.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Cultural Resources and Training, New Delhi, for the year 1979-80.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Centre for Cultural Resources and Training, New Delhi, for the year 1979-80.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Salar Jung Museum Board, Hyderabad, for the year 1979-80 along with Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Salar Jung Museum Board, Hyderabad, for the year 1979-80.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, Delhi, for the year 1979-80.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Rashtriya Sanskrit Sansthan, Delhi, for the year 1979-80.

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\*English version of the Report was laid on the Table on the 14th May, 1979.

- (20) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (19) above.
- (21) (i) A copy of the Annual Accounts (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, Delhi, for the year 1975-76 along with Audit Report thereon.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the document mentioned at (21) (i) above.
- (22) (i) A copy of the Annual Accounts (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, Delhi, for the year 1976-77 along with Audit Report thereon.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the document mentioned at (22) (i) above.
- (23) A copy of the Annual Report of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 1978-79 along with Audited Accounts.
- (24) A statement explaining reasons for not laying simultaneously the Hindi version of the above Report.
- (25) A copy of the Report (Hindi and English versions) of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1978-79—Parts I and II—under article 338(2) of the Constitution.
- (26) (i) A copy of the Second Annual Report (Hindi and English versions) of the Minorities Commission for the year ending the 31st December, 1979.
- (ii) A copy of the Memorandum (Hindi and English versions) of action taken on the above Report.
- (27) A copy of the First Annual Report (Hindi and English versions) of the Commission for Scheduled Castes and Scheduled Tribes, for the year 1978-79.
- (28) A copy of the Memorandum (Hindi and English versions) of the Action Taken on the recommendations contained in the Report.
- (29) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Telecommunications Consultants India Limited, New Delhi, for the year 1979-80.

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- (ii) Annual Report of the Telecommunications Consultants India Limited, New Delhi, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (30) A copy of the Licensing of Wireless Receiving Apparatus (Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 482(E) in Gazette of India dated the 22nd August, 1980, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (31) A copy of the Indian Wireless Telegraph (Possession) Amendment Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 483(E) in Gazette of India dated the 22nd August, 1980, under sub-section (4) of section 10 of the Indian Wireless Telegraphy Act, 1933.
- (32) A copy of the Sugar (Price Determination for 1980-81 Production) Amendment Order, 1980 (Hindi and English versions) published in Notification No. G.S.R. 694(E) in Gazette of India dated the 15th December, 1980, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (33) A copy of the Delhi Control of Carrying Explosives Regulations, 1980 (Hindi and English versions) published in Notification No. 3612|Spl. Cell. PHQ in Delhi Gazette dated the 10th December, 1980, under sub-section (2) of section 148 of the Delhi Police Act, 1978.
- (34) A copy of the Indian Administrative Service (Appointment by Promotion) Fourth Amendment Regulations, 1980 (Hindi and English versions) published in Notification No. G.S.R. 690(E) in Gazette of India dated the 11th December, 1980, under sub-section (2) of section 3 of the All India Services Act, 1951.
- (35) A copy each of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) A statement (Hindi and English versions) regarding Review by Government on the working of the New India Assurance Company Limited, Bombay, for the year ended 31st December, 1979.
- (ii) Annual Report of the New India Assurance Company Limited, Bombay, for the year ended 31st December, 1979 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (36) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.

- (37) A copy of the Summary of conclusions and recommendations of the Report of the Committee to Review the working of Life Insurance Corporation of India along with an explanatory statement from Government. (Hindi and English versions).

#### **4. Statement of Public Accounts Committee**

Shri Tridib Chaudhuri laid on the Table Hindi and English versions of the statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Fifty-first Report (Sixth Lok Sabha) on Corporation Tax.

#### **5. Statement of Estimates Committee**

Shri S. B. P. Pattabhi Rama Rao laid on the Table Hindi and English versions of the following statements:—

- (1) Statement showing final replies of Government in respect of Chapter V and further information in respect of other Chapters of the Thirty-ninth Action Taken Report of Estimates Committee (Sixth Lok Sabha) on Ministry of Railways—Loss and Damage Claims on Indian Railways.
- (2) Statement showing final replies of Government in respect of Chapter V and further information in respect of other Chapters of the Fortieth Action Taken Report of Estimates Committee (Sixth Lok Sabha) on Ministry of Education and Culture—Higher Technical Education.

#### **6. Statement of Railway Convention Committee**

Shri D. L. Baitha laid on the Table Hindi and English versions of the statement showing action taken by the Government on the recommendations contained in Chapter I and final reply in respect of Chapter V of the Third Report of the Railway Convention Committee (1977) on Action Taken by Government on the recommendations contained in the Ninth Report of Railway Convention Committee (1973) on 'Social Burdens on Indian Railways'.

#### **7. Report of Committee on Public Undertakings**

Shri Bansi Lal presented the Fourth Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in the Fifty-fourth Report of the Committee on Public Undertakings (Sixth Lok Sabha) on Andaman Nicobar Islands Forest and Plantation Development Corporation (Ministry of Agriculture—Department of Agriculture and Cooperation).

#### **8. Report of Committee on Welfare of Scheduled Castes and Scheduled Tribes**

Shri R. R. Bhole presented the Second Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and

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**Scheduled Tribes—Action Taken by Government on the recommendations contained in the Thirty-seventh Report of the Committee on the Ministry of Railways (Railway Board)—Reservations for, and employment of Scheduled Castes and Scheduled Tribes in Northeast Frontier Railway and Award of Petty Contracts to Scheduled Castes and Scheduled Tribes.**

### **9. Matters Under Rule 377**

(1) Shri Krishna Chandra Halder raised a matter regarding problems of re-rollers of Steel.

(2) Shri B. D. Singh raised a matter regarding Chemical Fertilizer factory at Phulpur in U. P.

(3) Shri Digvijay Sinh raised a matter regarding supply of more railway wagons to the State of Gujarat.

(4) Shri Manmohan Tudu raised a matter regarding Shimilipal Forest Development Corporation in Orissa.

(5) Shri Chintamani Jena raised a matter regarding conversion of Rupsa Bangeri Narrow Gauge Railway line into a broad gauge line during the 6th Plan.

(6) Shri V. S. Vijayaraghavan raised a matter regarding disruption in the supply of rationed sugar in Kerala.

(7) Shri Rajnath Sonkar Shastri raised a matter regarding industrial development programme for Eastern U. P.

(8) Shri Ram Vilas Paswan raised a matter regarding pension for freedom fighters.

(9) Shri Virdhi Chander Jain raised a matter regarding supply of wheat to Rajasthan.

(10) Dr. A. Kalanidhi raised a matter regarding registration of small scale industries manufacturing insecticides.

(11) Dr. R. Rothuama raised a matter regarding supply of essential commodities to North Eastern Tribal States.

(12) Shri D. L. Baitha raised a matter regarding sale of jute at distress price by farmers of certain districts of Bihar.

### **10. Supplementary Demands for Grants (General)—1980-81**

Discussion on the Supplementary Demands for Grants Nos. 1, 2, 8, 10, 12, 13, 17, 19, 20, 27, 30, 35, 36, 41 to 43, 48, 52, 59, 62, 69, 70, 79 to 81, 84, 88, 92, 93 and 98 in respect of the Budget (General) for 1980-81 commenced and was concluded.

Thirty-four cut motions [Nos. 1 to 34] were moved and negatived.

*(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)*

All the Supplementary Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 1980-81 were voted in full.

### **11. Government Bill—Introduced**

*The Appropriation (No. 4) Bill, 1980.*

### **12. Government Bill—Passed**

*The Appropriation (No. 4) Bill, 1980.*

The motion for consideration of the Bill was moved by Shri R. Venkataraman.

The following Members took part in the Debate:—

- (1) Shri Niren Ghosh
- (2) Shri Ramavatar Shastri
- (3) Shri T. R. Shamanna

Shri R. Venkataraman replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri R. Venkataraman.

The motion was adopted and the Bill was passed.

### **13. Motion**

Shri Jyotirmoy Bosu moved the following motion:—

“That this House do recommend that an all party Parliamentary Committee be constituted to enquire thoroughly into the target and performance of the Indian Council of Agricultural Research and also ascertain as to why in the last 33 years there had been no plan for agricultural production matching our needs fully.”

The following Members took part in the debate:—

- (1) Shri Chandra Shekhar Singh
- (2) Shri Rasheed Masood
- (3) Shri M. Ramgopal Reddy
- (4) Shri Krishna Kumar Goyal

- (5) Shri Rana Vir Singh
- (6) Shri Bhim Singh
- (7) Shri K. A. Rajan
- (8) Shri Harikesh Bahadur
- (9) Shri P. Namgyal
- (10) Rao Birendra Singh

Shri Jyotirmoy Bosu replied to the debate.

The motion was negatived.

#### **14. Half-an-Hour Discussion**

Shri Rasheed Masood raised a half-an-hour discussion on the points arising out of the answer given on the 18th November, 1980 to Starred Question No. 25 regarding load shedding in the Capital.

Shri Vikram Mahajan replied to the discussion.

8.58 P.M.

*(Lok Sabha adjourned till 11 A.M. on Tuesday, the 23rd December 1980)*

AVTAR SINGH RIKHY,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, December 23, 1980|Pausa 2, 1902 (Saka)

No. 98

11.00 A.M.

### 1. Obituary Reference

The Speaker made reference to the passing away of Shri Hoti Lal Agarawal who was a Member of the First Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

### 2. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A statement (Hindi and English versions) regarding drawal of an advance from the Contingency Fund of India for the purchase of residence of the Head of the Mission in Hong Kong.
- (2) (i) A copy of the Annual Report of the University of Delhi, for the year 1979—Volums I to III.  
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the University of Delhi, for the year 1979.
- (3) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Report mentioned at (2)(i) above.
- (4) A copy of the Annual Accounts (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 1977-78 along with Audit Report thereon.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Srinagar, Kashmir, for the year 1979-80.

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- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Srinagar, Kashmir, for the year 1979-80.
- (6) A copy of the Annual Report (\*\*Hindi version) of the Regional Engineering College, Tiruchirapalli, for the year 1979-80 along with Annual Accounts and the Audit Report thereon.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Calicut, for the year 1979-80.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Calicut, for the year 1979-80.
- (8) A copy of the Annual Accounts (Hindi and English versions) of the Motilal Nehru Regional Engineering College, Allahabad, for the year 1979-80.
- (9) (i) A copy of the Annual Accounts (Hindi and English versions) of the Central Tibetan Schools Administration, New Delhi, for the year 1978-79 along with Audit Report thereon.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) (i) above.
- (10) (i) A copy of the Annual Accounts (Hindi and English versions) of the School of Planning and Architecture, New Delhi, for the year 1978-79 along with Audit Report thereon.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) (i) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, New Delhi, for the year 1979-80.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the School of Planning and Architecture, New Delhi, for the year 1979-80.

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\*\*English version of the papers was laid on the Table on the 22nd December, 1980.

- (12) A statement (Hindi and English versions) explaining reasons for not laying the Accounts along with the Report, mentioned at (11) (i) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Foundry and Forge Technology, Ranchi, for the year 1979-80.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Foundry and Forge Technology, Ranchi, for the year 1979-80.
- (14) A statement (Hindi and English versions) explaining reasons for not laying the Accounts along with the Report, mentioned at 13(i) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Training in Industrial Engineering, Bombay, for the year 1979-80.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute for Training in Industrial Engineering, Bombay, for the year 1979-80.
- (16) A statement (Hindi and English versions) explaining reasons for not laying the Accounts along with the Report.
- (17) (i) A copy of the Annual Report of the Indian Institute of Technology, Kharagpur, for the year 1979-80.
- (ii) A copy of the Review by the Government on the working of the Indian Institute of Technology, Kharagpur, for the year 1979-80.
- (18) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the documents mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Silchar (Assam), for the year 1979-80.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Silchar (Assam), for the year 1979-80.

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(20) A copy each of the following Notifications under sub-section (3) of section 59 of the Children Act, 1960:—

(i) The Pondicherry Children (Amendment) Rules, 1980, published in Notification No. G.O. Ms. 133|80-HEW (SW) (G.S.R. 7) in Pondicherry Gazette dated the 22nd July, 1980.

(ii) The Pondicherry Children (Amendment) Rules, 1980, published in Pondicherry Gazette dated the 12th August, 1980.

(iii) The Dadra and Nagar Haveli Children (Amendment) Rules, 1980, published in Notification No. ADM|LAW|242(26)|80 dated the 26th July, 1980.

(iv) The Andaman and Nicobar Islands Children Rules, 1979, published in Notification No. N. 48|38|77-MHF in Andaman and Nicobar Gazette dated the 28th November, 1979.

(v) The Andaman and Nicobar Islands Children (Management, functions and responsibilities of Special Schools, Children's Home and Observation Homes) Rules, 1979, published in Notification No. 48-38|77-MHF in Andaman and Nicobar Gazette dated the 28th November, 1979.

(21) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifications and for not laying the Hindi versions thereof.

(22) (i) A copy of the Suppression of Immoral Traffic in Women and Girls. (A & N Islands) Rules, 1980, published in Notification No. 115|1980|21-1-76—80-Home in Andaman and Nicobar Gazette dated the 20th August, 1980. under sub-section (4) of section 23 of the Suppression of Immoral Traffic in Women and Girls Act, 1956.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification and for not laying the Hindi version thereof.

(23) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 1979-80.

- (ii) Annual Report of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (24) A copy of the Annual Report (Hindi and English versions) of the Children's Film Society, India, Bombay, for the year 1979-80.
- (25) A copy of the Annual Accounts (Hindi and English versions) of the Children's Film Society, India, Bombay, for the year 1979-80 along with Audit Report thereon.
- (26) A copy of the Review (Hindi and English versions) by the Government on the working of the Children's Film Society, India, Bombay, for the year 1979-80.
- (27) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Hindustan Petroleum Corporation Limited, Bombay, for the year 1979-80.
- (ii) Annual Report of the Hindustan Petroleum Corporation Limited, Bombay, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Fertilizer (Planning and Development) India Limited, Sindri, for the year 1979-80.
- (ii) Annual Report of the Fertilizer (Planning and Development) India Limited, Sindri, for the year 1979-80, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the National Fertilizers Limited, New Delhi, for the year 1979-80.
- (ii) Annual Report of the National Fertilizers Limited, New Delhi, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

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- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Oil Industry Development Board, New Delhi, for the year 1979-80 along with the Audited Accounts, under sub-section (4) of section 20 of the Oil Industry (Development) Act, 1974.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Oil Industry Development Board, New Delhi, for the year 1979-80.
- (29) A copy of the Petroleum and Natural Gas (Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 1457 in Gazette of India dated the 8th December, 1979 together with Corrigendum thereto published in Notification No. G.S.R. 1188 in Gazette of India dated the 15th November, 1980, under section 10 of the Oilfields (Regulation and Development) Act, 1948.
- (30) A copy of the Report (Hindi and English versions) on the General Elections to the House of the People and the Legislative Assemblies 1979-80 and Vice-Presidential Election, 1979—Volume I (Narrative).
- (31) A copy of the International Airports Authority (Terms and Conditions of Commencing Capital) Rules, 1980 (Hindi and English versions) published in Notification No. S.O. 895(E) in Gazette of India dated the 17th November, 1980, under sub-section (3) of section 36 of the International Airports Authority Act, 1971.
- (32) A copy of Notification No. G.S.R. 656(E) (Hindi and English versions) published in Gazette of India dated the 18th November, 1980 regarding sale of fertilisers to the registered fertiliser dealers in the States, Union territories and Commodity Gardens mentioned in column I of the schedule thereunder, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (33) A copy of the Annual Report (Hindi and English versions) of the Institute of Applied Manpower Research, New Delhi, for the year 1979-80 together with Audited Accounts.
- (34) A copy of the Review (Hindi and English versions) by the Government on the working of the Institute of Applied Manpower Research, New Delhi, for the year 1979-80.

**(35) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—**

**(a) (i) Statement regarding Review by the Government on the working of the Bharat Leather Corporation Limited, Agra, for the year 1979-80.**

**(ii) Annual Report of the Bharat Leather Corporation Limited, Agra, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.**

**(b) (i) Statement regarding Review by the Government on the working of the Cement Corporation of India Limited, New Delhi, for the year 1979-80.**

**(ii) Annual Report of the Cement Corporation of India Limited, New Delhi, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.**

**(c) (i) Statement regarding Review by the Government on the working of the Instrumentation Limited, Kota, for the year 1979-80.**

**(ii) Annual Report of the Instrumentation Limited, Kota, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.**

**(36) A copy each of the following Notifications (Hindi and English versions) under proviso to sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951:—**

**(i) S.O. 749(E) published in Gazette of India dated the 5th September, 1980 extending the period of take-over of the management of Messrs India Belting and Cotton Mills Limited, Serampore.**

**(ii) S.O. 855(E) published in Gazette of India dated the 23rd October, 1980 extending the period of take-over of the management of Messrs Carter Pooler and Company Private Limited, Calcutta.**

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- (37) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951:—
- (i) S.O. 603(E) published in Gazette of India dated the 1st August, 1980 regarding continuance of management of Messrs Engel India Machine and Tools Limited, Calcutta by the Secretary, Closed and Sick Industries Department of the Government of West Bengal.
  - (ii) S.O. 838(E) published in Gazette of India dated the 7th October, 1980 regarding continuance of management of Messrs Eastern Distilleries Private Limited, Calcutta by the Secretary, Closed and Sick Industries Department of the Government of West Bengal.
- (38) A copy of the Annual Report (Hindi and English versions) of the Khuda Bakhsh Oriental Public Library, Patna, for the year 1979-80 along with the Audited Accounts.
- (39) A copy of the Review (Hindi and English versions) by Government on the working of the Khuda Bakhsh Oriental Public Library, Patna, for the year 1979-80.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Engineering Export Promotion Council, Calcutta, for the year 1978-79.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Engineering Export Promotion Council, Calcutta, for the year 1978-79.
- (41) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Statement regarding Review by the Government on the working of the Hindustan Aeronautics Limited, Bangalore, for the year 1979-80.
  - (ii) Annual Report of the Hindustan Aeronautics Limited, Bangalore, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (43) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Statement regarding Review by the Government on the working of the National Research Development Corporation of India, New Delhi, for the year 1979-80.
  - (ii) Annual Report of the National Research Development Corporation of India, New Delhi, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (44) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 1979-80.
  - (ii) Annual Report of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (45) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 29 of the Regional Rural Banks Act, 1976:—
- (i) The Ellaquai Dehati Bank (Meetings of Board) Rules, 1980, published in Notification No. S.O. 3132 in Gazette of India dated the 15th November, 1980.
  - (ii) The Surguja Kshetriya Gramin Bank (Meetings of Board) Rules, 1980, published in Notification No. S.O. 3133 in Gazette of India dated the 15th November, 1980.
  - (iii) The Sree Anantha Grameena Bank (Meetings of Board) Rules, 1980, published in Notification No. S.O. 3134 in Gazette of India dated the 15th November, 1980.
  - (iv) The Bastar Kshetriya Gramin Bank (Meetings of Board) Rules, 1980, published in Notification No. S.O. 3135 in Gazette of India dated the 15th November, 1980.
  - (v) The Kanpur Kshetriya Gramin Bank (Meetings of Board) Rules, 1980, published in Notification No. S.O. 3136 in Gazette of India dated the 15th November, 1980.

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- (vi) The Sravasthi Gramin Bank (Meetings of Board) Rules, 1980, published in Notification No. S.O. 3137 in Gazette of India dated the 15th November, 1980.
- (vii) The Mithila Kshetriya Gramin Bank (Meetings of Board) Rules, 1980, published in Notification No. S.O. 3138 in Gazette of India dated the 15th November, 1980.
- (viii) The Durg-Rajnandgaon Gramin Bank (Meetings of Board) Rules, 1980, published in Notification No. S.O. 3139 in Gazette of India, dated the 15th November, 1980.
- (ix) The Etawah Kshetriya Gramin Bank (Meetings of Board) Rules, 1980, published in Notification No. S.O. 3140 in Gazette of India, dated the 15th November, 1980.
- (x) The Samastipur Kshetriya Gramin Bank (Meetings of Board) Rules, 1980, published in Notification No. S.O. 3141 in Gazette of India dated the 15th November, 1980.
- (xi) The Palamau Kshetriya Gramin Bank (Meetings of Board) Rules, 1980, published in Notification No. S.O. 3142 in Gazette of India, dated the 15th November, 1980.
- (xii) The Kisan Gramin Bank (Meetings of Board) Rules, 1980, published in Notification No. S.O. 3143 in Gazette of India, dated the 15th November, 1980.
- (xiii) The Kshetriya Kisan Gramin Bank (Meetings of Board) Rules, 1980, published in Notification No. S.O. 3144 in Gazette of India, dated the 15th November, 1980.
- (xiv) The Kalahandi Anchalika Gramya Bank (Meetings of Board) Rules, 1980, published in Notification No. S.O. 3145 in Gazette of India, dated the 15th November, 1980.
- (xv) The Jhabua Dhar Kshetriya Gramin Bank (Meetings of Board) Rules, 1980, published in Notification No. S.O. 3146 in Gazette of India, dated the 15th November, 1980.
- (xvi) The Ranchi Kshetriya Gramin Bank (Meetings of Board) Rules, 1980, published in Notification No. S.O. 3147 in Gazette of India, dated the 15th November, 1980.
- (xvii) The Baitrani Gramya Bank (Meetings of Board) Rules, 1980, published in Notification No. S.O. 3148 in Gazette of India, dated the 15th November, 1980.
- (xviii) The Kashi Gramin Bank (Meetings of Board) Rules, 1980, published in Notification No. S.O. 3149 in Gazette of India, dated the 15th November, 1980.

- (xix) The Lakhimi Gaonlia Bank (Meetings of Board) Rules, 1980, published in Notification No. S.O. 3150 in Gazette of India, dated the 15th November, 1980.
- (xx) The Basti Gramin Bank (Meetings of Board) Rules, 1980, published in Notification No. S.O. 3151 in Gazette of India, dated the 15th November, 1980.
- (xxi) The Balasore Gramya Bank (Meetings of Board) Rules, 1980, published in Notification No. S.O. 3152 in Gazette of India, dated the 15th November, 1980.
- (xxii) The Allahabad Kshetriya Gramin Bank (Meetings of Board) Rules, 1980, published in Notification No. S.O. 3153 in Gazette of India, dated the 15th November, 1980.
- (xxiii) The Pratapgarh Kshetriya Gramin Bank (Meetings of Board) Rules, 1980, published in Notification No. S.O. 3154 in Gazette of India, dated the 15th November, 1980.
- (xxiv) The Nadia Gramin Bank (Meetings of Board) Rules, 1980, published in Notification No. S.O. 3155 in Gazette of India, dated the 15th November, 1980.
- (xxv) The Faizabad Kshetriya Gramin Bank (Meetings of Board) Rules, 1980, published in Notification No. S.O. 3156 in Gazette of India, dated the 15th November, 1980.
- (xxvi) The Fatehpur Kshetriya Gramin Bank (Meetings of Board) Rules, 1980, published in Notification No. S.O. 3157 in Gazette of India, dated the 15th November, 1980.
- (xxvii) The Sagar Gramin Bank (Meetings of Board) Rules, 1980, published in Notification No. S.O. 3158 in Gazette of India, dated the 15th November, 1980.
- (xxviii) The Bareilly Kshetriya Gramin Bank (Meetings of Board) Rules, 1980, published in Notification No. S.O. 3159 in Gazette of India, dated the 15th November, 1980.
- (46) A copy of the Annual Report (Hindi and English versions) of the Industrial Development Bank of India together with the Audited Accounts of the General Fund and Development Assistance Fund for the year ended the 30th June, 1980, under sub-section (5) of section 18 and sub-section (5) of section 23 of the Industrial Development Bank of India Act, 1964.
- (47) A copy of the Central Excise (Seventeenth Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 1262 in Gazette of India, dated the 13th December, 1980, under section 38 of the Central Excises and Salt Act, 1944.

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- (48) A copy of the Open Lines (Railways in India) General (Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 1303 in Gazette of India dated the 20th December, 1980.
- (49) A copy of the Annual Accounts (Hindi and English versions) of the Cooperative Store Limited, (Super Bazar) Delhi, for the year 1976-77 along with Audited Report thereon.
- (50) A statement (Hindi and English versions) showing reasons for delay in laying the above Accounts.

### **3. Messages from Rajya Sabha**

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 15th December, 1980, Rajya Sabha concurred in the recommendation of Lok Sabha to join in the Joint Committee of the Houses on Offices of Profit and also communicated the following names of members of Rajya Sabha who had been elected to the said Joint Committee:—

- (1) Shri Robin Kakati
- (2) Shri Dinesh Goswami
- (3) Shri Syed Rahmat Ali
- (4) Prof. M. N. Kamble
- (5) Shri Lakhan Singh

- @(ii) That at its sitting held on the 22nd December, 1980, Rajya Sabha agreed without any amendment to the National Security Bill, 1980, passed by Lok Sabha on the 16th December, 1980.

### **4. Reports of Public Accounts Committee**

Shri V. N. Gadgil presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (1) Second Report on Action Taken by Government on the recommendations contained in the Hundred and thirty-fifth Report (Sixth Lok Sabha) on D.C. Electric Tractions.
- (2) Fourth Report on Action Taken by Government on the recommendations contained in the Hundred and twenty-fifth Report (Sixth Lok Sabha) on Restoration and construction of Railway Lines.

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@At 6.06 P.M.

- (3) Fifteenth Report on Action Taken by Government on the recommendations contained in the Ninety-first Report (Sixth Lok Sabha) on collaboration agreement for manufacture of diesel engines for shunters.
- (4) Twenty-third Report on Action Taken by Government on the recommendations contained in the Seventy-fifth Report (Sixth Lok Sabha) on import of wheelsets.

### **5. Report of Committee on Public Undertakings**

Shri Niren Ghosh presented the Fifth Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in the Forty-fifth Report of the Committee on Public Undertakings (Sixth Lok Sabha) on Tea Trading Corporation of India Ltd.—Export Performance (Ministry of Commerce—Department of Commerce).

### **6. Reports of Committee on Welfare of Scheduled Castes and Scheduled Tribes**

Shri R. R. Bhole presented the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (1) First Report—Action Taken by Government on the recommendations contained in the Twenty-first Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (Sixth Lok Sabha) on the Ministry of Railways (Railway Board)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in Northern Railway and Award of Petty Contracts to Scheduled Castes and Scheduled Tribes in Northern Railway.
- (2) Third Report—Action Taken by Government on the recommendations contained in the Thirty-eighth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (Sixth Lok Sabha) on the Ministry of Petroleum, Chemicals and Fertilizers (Department of Petroleum)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in Indian Oil Corporation Limited (Marketing Division).
- (3) Report of Study Tour of Study Group I of the Committee on its visit to Madras, Pondicherry, Rameshwaram, Madurai, Tirunelveli, Kanyakumari and Trivandrum during October, 1980.
- (4) Report of Study Tour of Study Group II of the Committee on its visit to Calcutta, Puri, Paradip, Visakhapatnam and Hyderabad during October, 1980.



- (5) Report of Study Tour of Study Group III of the Committee on its visit to Bangalore, Mysore, Coorg, Manipal, Mangalore, Goa and Bombay during October, 1980.

#### **7. Calling Attention**

Shri Jalil Abbasi called the attention of the Minister of Petroleum, Chemicals and Fertilizers to the reported scarcity of diesel in Uttar Pradesh and other parts of the country resulting in a serious crisis for the farmers.

The Minister of Petroleum, Chemicals and Fertilizers made a statement in regard thereto.

#### **\*8. Statement by Minister**

The Minister of Planning and Labour made a statement regarding the decision of the Government on the recommendations of the Tribunals for Working Journalist and Non-Journalist Newspaper Employees.

#### **9. Government Bill—withdrawn**

*The Aligarh Muslim University (Second Amendment) Bill, 1980*

The motion for leave to withdraw the Bill moved by Shri S. B. Chavan was opposed. The motion was adopted and the Bill was withdrawn.

#### **10. Government Bill—Introduced**

*The Aligarh Muslim University (Third Amendment) Bill, 1980  
(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.10 P.M.)*

#### **11. Matters under Rule 377**

(1) Shri D. S. A. Sivaprakasam raised a matter regarding holding of elections of local bodies in Tamil Nadu.

(2) Shri Mani Ram Bagri raised a matter regarding deaths due to consumption of spurious liquor in Narwana (Haryana).

(3) Shri Satyanarayan Jatiya raised a matter regarding need to increase number of rail services in Ujjain and Indore division of Western Railway.

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\* At 2-10 p.m.

(4) Shrimati Geeta Mukherjee raised a matter regarding need for financial assistance to State Government of West Bengal for the purchase of paddy.

(5) Shri Indrajit Gupta raised a matter regarding non-implementation of assurances given to Jawans of the Central Industrial Security Force in 1979.

(6) Shri Rashid Masood raised a matter regarding working of commercial services of All India Radio, Delhi Station.

(7) Shri A. K. Roy raised a matter regarding closure of Kailash Mills of Kanpur.

(8) Prof. Satyagopal Misra raised a matter regarding need to maintain the State Highway from Haldia by repairing its damaged bridges.

(9) Shri Uttam Rathod raised a matter regarding need to enumerate the ex-criminal tribes and the nomadic tribes in Maharashtra on the basis of their dialects during 1981 census.

(10) Shri M. M. Lawrence raised a matter regarding problems of workers of Border Road Organisation.

(11) Dr. Subramaniam Swamy raised a matter regarding slums in Bombay.

(12) Shri Mool Chand Daga raised a matter regarding supply of cement and coal for Rajasthan Canal Project.

(13) Shri Harikesh Bahadur raised a matter regarding economic conditions of weavers.

(14) Shri N. Selvaraju raised a matter regarding understaffing of Telegraph offices.

(15) Shri Era Anbarasu raised a matter regarding Repatriates from Sri Lanka.

(16) Shri Bhikhu Ram Jain raised a matter regarding difficulties of season ticket holders travelling from Mathura Railway Station to Delhi.

(17) Shri Manoranjan Bhakta raised a matter regarding problems of M.E.S. Civilian Employees in Port Blair.

(18) Shri C. Palaniappan raised a matter regarding acquisition of land for Salem Steel Plant.

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12. GOVERNMENT BILL—MOTION FOR REFERENCE TO SELECT COMMITTEE—ADOPTED

*The Chit Funds Bill, 1980*

The motion for reference of the Bill to a Select Committee was moved by Shri R. Venkataraman.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri R. L. P. Verma.

The amendment was negatived and the motion was adopted as follows:—

“That the Bill to provide for the regulation of chit funds and for matter connected therewith, be referred to a Select Committee consisting of 21 members, namely:—

- (1) Shri Era Anbarasu
- (2) Dr. A. U. Azami
- (3) Shri Maganbhai Barot
- (4) Shri Subbarao Chowdary Chitturi
- (5) Shri R. Y. Ghorpade
- (6) Shri Krishna Kumar Goyal
- (7) Shri P. K. Kodiyan
- (8) Prof. P. J. Kurien
- (9) Shri Sunil Maitra
- (10) Shri Ramjibhai Mavani
- (11) Shri Nityananda Misra
- (12) Shri Cumbum N. Natarajan
- (13) Shri Bhola Raut
- (14) Shri T. R. Shamanna
- (15) Shri Shantaram Potdukhe
- (16) Shri Pratap Bhanu Sharma
- (17) Shri Shiv Shankar
- (18) Shri Rana Vir Singh
- (19) Shri Bhausahab Thorat
- (20) Shri Girdhari Lal Vyas; and
- (21) Shri R. Venkataraman

with instructions to report by the last day of the first week of the Sixth Session.”

13. MOTION RE. JOINT COMMITTEE ON GOVERNMENT BILL—  
ADOPTED

*The Visva-Bharati (Amendment) Bill, 1978*

The motion for concurrence in the recommendation of Rajya Sabha for reference of the Bill to a Joint Committee of the Houses was moved by Shrimati Sheila Kaul.

The motion was adopted as follows:—

“That this House do concur in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill further to amend the Visva-Bharati Act, 1951, made in the motion adopted by Rajya Sabha at its sitting held on the 20th November, 1980 and communicated to this House on the 24th November, 1980 and do resolve that the following 22 members of Lok Sabha be nominated to serve on the said Joint Committee, namely:—

- (1) Shri A. E. T. Barrow
- (2) Shri Narayan Choubey
- (3) Shri Christopher Ekka
- (4) Shri Chhittubhai Gamit
- (5) Smt. Sheila Kaul
- (6) Shri R. P. Mahala
- (7) Shri Ram Kumar Meena
- (8) Shri T. Nagaratnam
- (9) Shri A. A. Rahim
- (10) Shri Uttam Rathod
- (11) Shri G. S. Reddi
- (12) Dr. Saradish Roy
- (13) Smt. Krishna Sahi
- (14) Shri Chandra Pal Shailani
- (15) Shri Rajnath Sonkar Shastri
- (16) Shri Shivkumar Singh
- (17) Shri Dharam Bir Sinha
- (18) Prof. Satya Deo Sinha
- (19) Shri Satyendra Narain Sinha

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- (20) Shri Jagdish Tytler
- (21) Shri Atal Behari Vajpayee
- (22) Shri S. B. Chavan”

**14. Government Bill—Motion for reference to Joint Committee—  
adopted**

*The Criminal Law (Amendment) Bill, 1980*

The motion for reference of the Bill to a Joint Committee was moved by Giani Zail Singh.

The motion was adopted as follows:—

“That the Bill further to amend the Indian Penal Code, the Code of Criminal Procedure, 1973 and the Indian Evidence Act, 1872, be referred to a Joint Committee of the Houses consisting of 33 members, 22 from this House, namely:—

- (1) Shri K. Arjunan
- (2) Shri Rasa Behari Behra
- (3) Smt. Gurbrinder Kaur Brar
- (4) Smt. Vidyavati Chaturvedi
- (5) Shrimati Suseela Gopalan
- (6) Smt. Geeta Mukherjee
- (7) Smt. Mohsina Kidwai
- (8) Smt. Madhuri Singh
- (9) Shri R. K. Mhalgi
- (10) Shri D. K. Naikar
- (11) Shri K. S. Narayana
- (12) Shri Ram Pyare Panika
- (13) Shri Bapusaheb Parulekar
- (14) Shri Amrit Patel
- (15) Shri Qazi Saleem
- (16) Prof. Nirmala Kumari Shaktawat
- (17) Shri S. Singarvadival
- (18) Shri V. Kishore Chandra S. Deo

- (19) Shri Trilok Chand  
(20) Shri P. Venkatasubbaiah  
(21) Shri V. S. Vijayaraghavan  
(22) Shri R. S. Sparrow  
and 11 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the first week of the next session;

that in other respects, the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 11 members to be appointed by Rajya Sabha to the Joint Committee."

**15. Government Bill—Passed** . . . .

(i) *The Air (Prevention and Control of Pollution) Bill, 1980*

The motion for consideration of the Bill was moved by Shri Bishma Narain Singh.

The following Members took part in the debate:—

- (1) Shri Narayan Choubey
- (2) Shri Shivkumar Singh
- (3) Shri Krishna Chandra Halder
- (4) Shri Xavier Arakal
- (5) Shri H. K. L. Bhagat
- (6) Shri N. Selvaraju
- (7) Shri Mool Chand Daga
- (8) Dr. Subramaniam Swamy
- (9) Shri Digvijay Sinh
- (10) Shri R. K. Mhalgi
- (11) Shri Jagannath Rao

Shri Bhishma Narain Singh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 54 and the Schedule were adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Bhishma Narain Singh.

The motion was adopted and the Bill was passed.

(ii) *The Coal Mines Labour Welfare Fund (Amendment) Bill, 1980*

The motion for consideration of the Bill was moved by Shri Vikram Mahajan.

The following Members took part in the debate:—

- (1) Shri Krishna Chandra Halder
- (2) Shri Ananda Gopal Mukhopadhyay
- (3) Shri R. L. P. Verma
- (4) Shri Ramavatar Shastri
- (5) Shri A. K. Roy

Shri Vikram Mahajan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Vikram Mahajan.

The motion was adopted and the Bill was passed.

(iii) *The High Court at Bombay (Extension of Jurisdiction to Goa, Daman and Diu) Bill, 1980.*

The motion for consideration of the Bill was moved by Shri Shiv Shankar.

The following Members took part in the debate:—

- (1) Shri Satyasadhan Chakraborty
- (2) Shri V. N. Gadgil
- (3) Shri R. K. Mhalgi
- (4) Smt. Sanyogita Rane
- (5) Shri Bapusaheb Parulekar
- (6) Shri Manoranjan Bhakta
- (7) Shri Vijay Kumar Yadav

Shri Shiv Shankar replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 14 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Shiv Shankar.

The motion was adopted and the Bill was passed.

#### 16. MOTION

Shri Bapusaheb Parulekar moved the following Motion:—

“That this House disapproves the draft notification under clause (a) of sub-section (1) of section 620 of the Companies Act, 1956 (1 of 1956), providing that sections 255, 256 and 257 of the said Act shall not apply to a Government Company, laid on the Table of the House on 18th November, 1980.

This House do recommend to Rajya Sabha that Rajya Sabha do concur in this resolution.”

Shri Shiv Shankar took part in the debate.

The motion was negatived.

#### 17. DISCUSSIONS UNDER RULE 193

- (i) Shri K. P. Unnikrishnan raised a discussion on the choice of technology and foreign collaboration for the urea and ammonia fertilizer plants to be built on the basis of Bombay High Complex.

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The following Members took part in the debate:—

- (1) Dr. Subramaniam Swamy
- (2) Shri Niren Ghosh
- (3) Shri Satish Agarwal
- (4) Shri Bhogendra Jha
- (5) Shri Harish Kumar Gangwar
- (6) Shri A. K. Roy

Shri P. C. Sethi replied to the discussion.

The discussion was concluded.

- (ii) Shri K. Lakkappa raised a discussion on the Report of Shri Justice C. A. Vaidialingam, Special Judge, dated the 25th January, 1980 of his inquiry into the allegations against family members of the former Prime Minister (Shri Morarji Desai) and the family members of the former Home Minister (Shri Charan Singh), laid on the Table of the House on the 11th March, 1980. His speech was not concluded.

The discussion was not concluded.

(Lok Sabha adjourned *sine die* at 9-15 P.M.)

AVTAR SINGH RIKHY.

Secretary.